

REPORT OF THE COMMITTEE CONSTITUTED VIDE NOTIFICATION

NO. 47/5/TCP/2022-23/1025 dtd. 27/04/2022

Report on following suspended ODPs:

1. Outline Development Plan for Calangute-Candolim Planning area-2025.
2. Outline Development Plan for Arpora-Nagoa-Parra Planning area-2030.
3. Outline Development Plan-2030 for Vasco-da-Gama Planning area.

The Town & Country Planning Board in its 178th Extraordinary meeting held on 18/4/2022 had deliberated on the Outline Development Plans (ODPs) prepared by all the Planning & Development Authorities (PDAs) and the present status as regards to finally notified ODPs and the draft ODPs and after considering the various issues as regards to objections filed and the matters pending before various Court of law, it was felt essential to scrutinize and review some of the ODPs.

Accordingly, in exercise of the powers conferred by Section 40 of Goa TCP Act, the Government of Goa being satisfied that grave emergency exist which necessitates suspension of above referred ODPs, the Government vide Notification bearing No. 47/5/TCP/2022-23/1025 dtd. 27/04/2022 has suspended following ODPs:

- i) Outline Development Plan for Calangute-Candolim Planning area-2025.
- ii) Outline Development Plan for Arpora-Nagoa-Parra Planning area-2030.
- iii) Outline Development Plan-2030 for Vasco-da-Gama Planning area.

Subsequently, the Government vide Order bearing No.47/5/TCP/2022-23/1026 dtd. 27/04/2022 also directed to keep on hold the following ODPs:

Sr. No.	Name of the Planning and Development Authority	Name of the Draft Outline Development Plan
1.	Greater Panaji Planning and Development Authority	Draft Outline Development Plan of Panaji-2031
2.	Greater Panaji Planning and Development Authority	Draft Outline Development Plan of Kadamba Planning Area-2031
3.	North Goa Planning and Development Authority	Draft Outline Development Plan for Mapusa Planning Area
4.	South Goa Planning and Development Authority	Draft Outline Development Plan of Margao Planning Area-2031
5.	South Goa Planning and Development Authority	Draft Outline Development Plan of Ponda Planning Area-2031

As regards to suspended ODPs, the Committee was constituted with the following members from Town & Country Planning Department (TCP) and PDA offices as well as from the Confederation of Real Estate Developers Association of India, CREDAI, Institute of Architects, Institute of Engineers (India), IEI, Confederation of Indian Industry (CII) and Institute of Town Planners, India vide Notification dtd. 27/4/2022 with direction to scrutinize and review the suspended ODPs and submit report within 60 days from the date of notification i.e. from

27/4/2022:

CONSTITUTION OF COMMITTEE

(i) Shri. Rajesh J. Naik, Chief Town Planner (Planning)	...	Chairman
(ii) Senior Town Planner (North)	...	Convener
(iii) Senior Town Planner (South)	...	Member
(iv) Shri. Avez Azim Shaikh Joint Secretary of Confederation of Real Estate Developers Association of India, CREDAI (Representative of CREDAI)	...	Member
(v) Shri. Amit Sukthankar Chairman of Indian Institute of Architects, (IIA) (Representative of IIA)	...	Member
(vi) Shri. Akash Khaunte, Confederation of Indian Industry (CII) (Representative of CII)	...	Member
(vii) Shri. Gajanan Karkare Chairman of Institution of Engineers (India), IEI (Representative of IEI)	...	Member
(viii) Smt. Snehalata Pednekar Member, Institute of Town Planners, India, Goa Regional Chapter (ITPI (GRC)) (Representative of ITPI (GRC))	...	Member
(ix) Member Secretary of North Goa Planning and Development Authority	...	Member
(x) Member Secretary of the Mormugao Planning Planning and Development Authority	...	Member

First meeting of the Committee was held on 05/05/2022 and was attended by the following members:

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| 1. | Shri Rajesh J. Naik
Chief Town Planner (Planning) | ... Chairman |
| 2. | Shri Ranjit Borkar,
Senior Town Planner (South) | ... Member |
| 3. | Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate
Developers Association of India, CREDAI
(Representative of CREDAI) | ... Member |
| 4. | Shri Amit Sukhthankar
Chairman of Indian Institute of Architects, (IIA)
(Representative of IIA) | ... Member |
| 5. | Shri Akash Khaunte
Confederation of Indian Industry (CII)
(Representative of CII) | ... Member |
| 6. | Shri Gajanan Karkare
Chairman of Institution of Engineers (India) IEI
(Representative of IEI) | ... Member |
| 7. | Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa Regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) | ... Member |
| 8. | Shri Ritesh Shirodkar,
Member Secretary,
Mormugao Planning and Development Authority | ... Member |
| 9. | Shri R.K. Pandita,
Senior Town Planner (North)/Member Secretary,
North Goa Planning and Development Authority | ... Convener |

During the meeting, Chairman explained to the members about various stages involved in the preparation of ODPs including preparation of the Present Land Use Map and Register. The members took note that as per the Notification No.47 5/TCP/2022-23/1025 dated 27-04-2022, the exercise of scrutinizing and reviewing the ODPs and submission of report has to be completed within 60 days.

During the meeting, Chairman suggested that a schedule for reviewing and examining of referred ODPs be worked out, such that the review of the ODPs can be carried out within stipulated period.

The Committee Members accordingly decided to have the deliberations and the scrutiny by considering following vital issues involved in the process of preparation of ODPs:

1) **Preparation of Vision document and contents of the ODP.**

The Committee was of opinion that the horizon period of the ODPs should be considerably longer for a longer period so that proposals and policies incorporated in the ODPs are implemented in a phased manner. The Committee stressed that the land uses in the Outline Development Plan shall be broadly indicated and the allocation of areas or zones of land for different uses like residential, commercial, institutional etc. need to be judiciously done by considering various planning parameters and the local issues. The Committee also observed that the ODPs shall indicate, define and provide for existing and proposed roads such that the road infrastructure could be adequately provided to sustain the development of the area.

2) **Criteria to be adopted to allocate the zonings of the properties within the planning jurisdiction.**

The Committee was of the opinion that while taking decisions on zoning allocated for the properties, existing land uses needs to be confirmed vis-à-vis the legality of it. Assessment of landuse of neighbouring properties was also felt essential by the Committee to decide on maintaining overall character of the locality.

3) **Assessment of Infrastructure availability in the Planning Areas.**

The Committee was of the opinion that overall assessment needs to be carried out of infrastructure availability as regards to water, power supply, garbage disposal facility, sewer lines, etc. for the purpose of allocation of different land uses for the area under reference.

The Committee was of the opinion that the scope and provision for widening of the road shall necessarily be seen while allocating the land uses for the plots affected.

The Committee decided that the above parameters shall primarily be seen while reviewing the ODPs.

Committee was of the opinion that in order to have a proper scrutiny, the Member Secretaries should place before it the ODPs under reference alongwith the report of sub-Committee. Both the Member Secretaries were accordingly requested to submit the ODPs of the concerned planning areas alongwith other data available with it including objections/suggestions received on the draft ODPs.

The Member Secretaries were also asked to make a detail presentation in the next meeting regarding the procedure involved during the decision making.

Further, it was also decided to get information pertaining to the various Petitions filed and Orders issued if any, against the notified ODPs in different Courts of law.

Second meeting of the Committee was held on 13/05/2022 and was attended by the following members:

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| 1. | Shri Rajesh J. Naik,
Chief Town Planner (Planning) | ... | Chairman |
| 2. | Shri Ranjit Borkar,
Senior Town Planner (South) | ... | Member |
| 3. | Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate
Developers Association of India, CREDAI
(Representative of CREDAI) | ... | Member |
| 4. | Shri Amit Sukhthankar
Chairman of Indian Institute of Architects,(IIA)
(Representative of IIA) | ... | Member |
| 5. | Shri Akash Khaunte,
Confederation of Indian Industry (CII)
(Representative of CII) | ... | Member |
| 6. | Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa Regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) | ... | Member |
| 7. | Shri Ritesh Shirodkar,
Member Secretary,
Mormugao Planning and Development Authority | ... | Member |
| 8. | Shri R.K. Pandita,
Senior Town Planner (North)/Member Secretary,
North Goa Planning and Development Authority | ... | Convener |

As decided in the 1st meeting, Shri R.K. Pandita, Member Secretary, NGPDA placed before the Committee the required details and data pertaining to finally notified ODP of Calangute-Candolim and Arpora-Nagoa-Parra, which include the details of objections/suggestions received on the draft ODPs, report of the sub-Committee consisting of decisions taken on the objections/suggestions. Member Secretary also briefed the members about the final decisions taken by the Authority on the report of the sub-committee and also briefed the Committee about various matters pending before the court with regards to the notified ODPs.

Members then sought to know about the various proposals incorporated in the finally notified ODPs and various change of zones effected in the Calangute-Candolim and Arpora-Nagoa-Parra.

The Committee sought to know from the Member Secretary, North Goa PDA the procedure adopted after obtaining consent of Government under Section 34 of the TCP Act for the publication of notice of preparation of Development Plan, to which the Member Secretary informed that Calangute-Candolim ODP was notified under Section 35(1), against which, the objections/suggestions were received by the Authority, which were heard by the sub-Committee constituted by the Authority for the purpose.

On inquiry about the constitution of the said Committee, it was informed as under:

- i) Sub-Committee constituted for the purpose of hearing objections/suggestions for Calangute Planning Area consist of Member Secretary, NGPDA and one member of the Authority, whereas other two members of the sub-Committee were not the members of the Authority.
- ii) Sub-Committee constituted for the purpose of hearing objections/suggestions for Candolim Planning Area consist of Member Secretary, NGPDA and two members which were not part of the Authority.
- iii) Sub-Committee constituted for the purpose of hearing objections/suggestions for Baga Planning Area consist of Member Secretary, NGPDA and one member of the Authority whereas other two members of the sub-Committee were not the members of the Authority.

When the Committee sought to know as to how sub-Committee contained the Members, who were not actually part of the constituted Authority, Member Secretary clarified that the members were appointed by the Authority as per provision under Rule 6 of Town & Country Planning Act, pertaining to Temporary Association of the persons with Planning and Development Authority for particular purpose.

For the purpose of information of the members, the Chairman read out Rule 6 of the TCP Act, applicable for the present case, which mentioned as under:

"6. Temporary Association of persons with Planning and Development Authority for particular purposes.— (1) A Planning and Development Authority may associate with itself any person whose assistance or advice, it may consider necessary in performing any of its functions under the Act.

(2) The person so assisting or advising a Planning Development Authority shall be given an appointment letter, mentioning the purpose therein for which such association has been made and the period for which association may last and the terms and conditions governing such association.

(3) If the person associated with the Planning and Development Authority under sub-rule (1) happens to be a non-official resident in Goa, he shall be entitled to draw T. A. and D. A. according to rule 190 of S. Rs. as amended from time to time.

(4) Notwithstanding anything contained in sub-rule (3), if such person is a Government servant or an employee in a Government undertaking he shall be entitled to travelling and daily allowances only at the rates admissible under the relevant rules applicable to him."

On consideration of provisions of the Act applicable for hearing the objections received under sub-section (1) of Section 35 of the TCP Act, the members however felt that sub-section (3) of Section 35 is much relevant for the constitution of the sub-Committee, which read as under:

35(3) - After the expiry of the period specified in the notification made under sub-section (1), the Planning and Development Authority shall appoint a Committee consisting of the Town Planning Officer and not more than two of its other members, to consider the objections received under sub-section (1) and to report within such time as the Planning and Development Authority may fix in this behalf, with regard to the merits or otherwise of the objections.

(4) The Committee appointed under sub-section (3) shall have power to co-opt any other person and any person so co-opted shall have a right to take part in the meetings of the Committee, but shall not have a right to vote.

(5) The Committee so appointed shall afford a reasonable opportunity of being heard to any person, including representatives of Government Departments or local authorities, who has submitted any objection and who has made a request for being so heard.

A report of Committee constituted by the Authority for hearing objections received for draft ODP of Calangute-Candolim and Arpora-Nagoa-Parra was then placed before the Committee.

On perusal of the Committee's report prepared against the ODPs prepared for Calangute-Candolim Planning Area and Arpora-Nagoa-Parra Planning Area, the Committee observed that the Authority while considering the report of Committee under Section 35(6) of the TCP Act, have recommended additional proposals/cases for change of zone in these ODPs, for which neither representation nor any objections/suggestions were received and these additional proposals have been part of the finally notified ODPs for these planning areas.

The Committee observed that no proper reasoning and justification was anywhere given by the Committee or by the Authority while recommending these additional cases. The Member Secretary, NGPDA then specifically referred to this cases and close perusal of the same by the Review Committee revealed that these additional cases recommended by the Authority does not necessarily come under the ambit of larger public interest.

The Committee then requested the Member Secretary, MPDA to place before it the records pertaining to ODP of Mormugao Planning Area.

Member Secretary, Mormugao PDA then placed before the Committee the ODP of Mormugao and explained about the procedure undertaken in preparation of the same. On request of the Committee, a detail presentation was made by the MPDA on various proposals incorporated in the said ODP. Detail explanation was also given pertaining to various change of zones incorporated in the finally notified ODP vis-à-vis that earlier followed.

A report of the Committee constituted by MPDA under Section 35(3) of TCP Act for hearing objections pertaining to draft ODP Mormugao Planning Area was then placed before the Committee for its perusal and the same was deliberated in detail as regards to various decisions taken by the said Committee.

After deliberation and discussion, it was decided by the Committee to hold the next meeting on 26/05/2022 and asked both the Member Secretaries to give a power point presentation as regards to details of change of zones effected and all other proposals incorporated in the finally notified ODPs, in comparison with zoning and provisions under earlier ODP and RPG-2021 followed.

Third meeting of the Committee was held on 26/05/2022 and was attended by the following members:

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| 1. | Shri Rajesh J. Naik
Chief Town Planner (Planning) | ... | Chairman |
| 2. | Shri Ranjit Borkar,
Senior Town Planner (South) | ... | Member |
| 3. | Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate
Developers Association of India, CREDAI
(Representative of CREDAI) | ... | Member |
| 4. | Shri Amit Sukhthankar
Chairman of Indian Institute of Architects,(IIA)
(Representative of IIA) | ... | Member |
| 5. | Shri Akash Khaunte
Confederation of Indian Industry (CII)
(Representative of CII) | ... | Member |
| 6. | Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa Regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) | ... | Member |
| 7. | Shri Ritesh Shirodkar,
Member Secretary,
Mormugao Planning and Development Authority | ... | Member |
| 8. | Shri R.K. Pandita,
Senior Town Planner (North)/Member Secretary,
North Goa Planning and Development Authority | ... | Convener |

As decided in 2nd meeting of the Committee, the Member Secretary, NGPDA placed before the Committee the following:

- i) Regional Plan for Goa - 2021 for Calangute – Candolim
- ii) Draft ODP for Calangute – Candolim Planning Area
- iii) Report of the Committee constituted to hear the objection for Calangute – Candolim Planning Area
- iv) Finally notified ODP for Calangute – Candolim Planning Area
- v) Regional Plan for Goa - 2021 for Arpora - Nagoa - Parra
- vi) Draft ODP for Arpora - Nagoa - Parra Planning Area
- vii) Report of the Committee constituted to hear the objection for Arpora - Nagoa - Parra Planning Area
- viii) Finally notified ODP for Arpora - Nagoa - Parra Planning Area

The Member Secretary, NGPDA then explained stage wise process undertaken by the Authority as regards to preparation of ODP for Calangute – Candolim Planning Area and ODP for Arpora - Nagoa - Parra Planning Area

On careful perusal of the process undertaken and subsequent changes effected in the finally notified ODP, the Committee observed that large area of agricultural land in Calangute – Candolim Planning Area and Arpora - Nagoa - Parra Planning Area has been considered by North Goa PDA for change of zone.

On a query by the members, the Member Secretary, North Goa PDA informed that although requested by the NGPDA vide letter dated 26-03-2018, the office of Mamlatdar, Bardez had not provided the status pertaining to the tenancy aspect of the properties. It was however informed by the Member Secretary, NGPDA that as resolved by the Authority, in Explanatory Memorandum, it was mentioned that “no tenanted land shall be permitted for development and shall be governed by Goa Land Use (Regulation) Act, 1991” and it was further clarified by Member Secretary that in case, by oversight if any land is marked for Settlement for public utility, the same would have been reviewed by the Authority at the time of consideration of permitting any secondary development whereby all permissions from the other concerned authorities were to be obtained to permit any such activities.

Member Secretary, North Goa PDA further explained that as the details were sought by the Committee, the consultant involved in preparation of ODP was asked to provide the details of tenanted land and the information regarding the same has been provided by consultant.

Member Secretary, North Goa PDA further clarified that NGPDA is not aware whether any subsequent changes have been occurred in tenancy status of the said land. The Committee however was of the firm opinion that no tenanted paddy fields could have been considered for the change of zone. A list of cases under this category of tenanted land which was considered for change of zone was then placed before the Committee.

The Committee also observed that several properties under Calangute-Candolim Planning Area and Arpora-Nagoa-Parra Planning Area which were earmarked as "Agriculture zone" in the Regional Plan for Goa - 2021 have now been changed to Settlement zone in the finally notified ODPs of Calangute-Candolim Planning Area and Arpora-Nagoa-Parra Planning Area and that some of the properties selectively considered for change of zone forms the part of contiguous paddy field. The Committee had its strong reservation for conversion of such land to developable zones which otherwise was earmarked as Agriculture zone under RPG-2021 and felt that development which would subsequently follow in such land which primarily are low lying lands could lead to environmental damage and shall be detrimental to overall planning of the village.

The Committee then examined carefully all the proposals considered for change of zone of agricultural land by the NGPDA and noted that any subsequent secondary development in such converted agricultural land would certainly require filling of such low lying land, which is bound to affect overall drainage pattern of area. The list of such agricultural properties as submitted by Member Secretary, NGPDA, of which the zone was changed for different purposes was then placed before the Committee.

Considering various proposals reflected in ODP, the Committee took serious note that several properties which were otherwise marked as "No Development Slope" under Regional Plan - 2021, pertaining to Calangute-Candolim and Arpora - Parra Planning Area, have been changed to "Settlement Zone" and as such are brought under developable zones. In some of the cases, it

was observed that such No Developable Slope is part of the continuous No Development zone and any change into it may drastically impact the environment.

While discussing on the eco-sensitive zones, the Committee was of the opinion that in no way the properties which otherwise were marked as "Mangroves" under RPG-2021, should have been changed to "Settlement zone" S2. This observation of the Committee was with specific reference to the property under Sy.No. 213/2 and 11/57 of Candolim admeasuring an area approximately 8000m² and another property under Sy.No. 68/6 of Calangute admeasuring an area approximately 290m². The Committee was of the strong view that this property should have been retained to its original status as per RP-2021 as Mangroves.

While perusing the ODPs, the Committee noticed that even 3.00 mts. wide roads are shown on the ODPs serving for bigger Residential sectors, whereas considering the area served by these roads and as per the provisions in the Regulations as prescribed under GLDBCR-2010, it was observed that even for the sub-division of land having an area upto 2500m², the minimum width of road prescribed is 6.00 mts. The Committee although observed that this particular provision pertains to sub-division of land, the same is even otherwise should be applicable to other areas under ODP as this width of the road regulates further development in the area and the plots served by such road. The Committee noted that the site constraints were taken into consideration by the NGPDA while deciding on such width of 3.00 mts., which the Committee felt advisable to be maintained as 6.00 mts. especially considering the future growth of the area and the density pattern.

On inquiry with the Member Secretary, NGPDA, it came to light that there are several new roads proposed, which are deviating from the existing road network and one such example cited was Sy.No. 4 of Candolim Village, wherein it was observed that road proposed dissects the property whereas the road is existing within the same property which passes through the periphery. The Committee therefore felt it would be advisable that wherever possible the existing road network need to be retained by assigning any further widening to it

depending upon the area served. This was primarily felt necessary so as to reduce any further litigation arising out of such issues.

While scrutinizing several other similar proposals, the Committee observed that certain road network is proposed through the undevelopable zones, which if undertaken may affect the slope/natural environment of such properties and the adjacent one. It was observed by the Committee that such network is proposed entirely through the undevelopable zones, which was not found to be serving in Settlement area. One such instance picked by the Committee was a road passing through Sy.No. 156 of Arpora Village, which did not serve any Residential zone. The Committee therefore was of the opinion that such roads should be deleted.

Member Secretary, North Goa PDA was asked to make a presentation on such roads, width of which was either reduced or increased in the Planning Areas of Calangute-Candolim and also of Arpora-Nagoa-Parra.

While presenting on the same, the Committee was informed by Member Secretary NGPDA that major deviations have been incorporated in Calangute-Candolim ODP and cited example of MDR-10 passing through the planning areas of Calangute, Candolim and Arpora wherein the width of the road has been reduced from 25.00 mts. to 15.00 mts. considering the constraints in widening of the said road to achieve the designated width of 25.00 mts. Further, Member Secretary, NGPDA brought to the notice of the Committee that most of the development carried along these stretch of the road is either unauthorized or is of temporary nature conducting commercial business. It was also brought to the notice of the Committee that the width of MDR-8 also passing through Calangute and Parra area has been reduced from 25.00 mts. to 15.00 mts. for the same reason.

Further, it was informed that the width of another MDR-11 passing through Candolim has been also reduced from 25.00 mts. to 15.00 mts. The Committee however observed that the MDRs are notified by PWD/ Government and the width of the said roads preferably should have been not altered and reduced as they serve the major arteries for circulation through the villages which are all interconnected roads to the National Highways.

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The Member Secretary, North Goa PDA also brought to the notice of the Committee that there are other roads having width of 15.00 mts. in Calangute Planning Area such as that at Baga junction and another one affected from Sy.No. 367 to 375 have been reduced from 15.00 mts. to 10.00 mts. Similarly, roads in Parra Planning Area having designated width of 15.00 mts. in RPG-2021 have been reduced either to 10.00 mts. or 8.00 mts., which could definitely lead to traffic issues at Anjuna and Guirim. The Committee took note that there are other roads in Candolim, Nagoa and Parra Planning Areas, widths of which have been reduced from 10.00 mts to 8.00 mts. or 6.00 mts.

The Committee observed that in larger planning interest and considering future growth of the village, it would be advisable to retain the width of these roads as that specified on RPG-2021.

A stage wise detail presentation was then given by Member Secretary, NGPDA on the cases considered by the Authority for change of zone in the ODPs, under following categories:

- a) Change of Zones carried out from RPG-2021 pertaining to Calangute-Candolim villages (Bardez Taluka) to Draft ODP-2025 of Calangute-Candolim Planning Area.
- b) Change of Zones carried out from Draft ODP-2025 of Calangute-Candolim Planning Area to final ODP-2025 of Calangute-Candolim Planning Area.
- c) Change of Zones carried out from RPG-2021 pertaining to Arpora-Nagoa-Parra villages (Bardez Taluka) to Draft ODP- 2030 of Arpora-Nagoa-Parra Planning Area.
- d) Change of Zones carried out from Draft ODP -2030 of Arpora-Nagoa-Parra Planning Area to Final ODP -2030 of Arpora-Nagoa-Parra Planning Area.

The Members then took note of the stage wise changes undertaken by the Authority in the respective ODPs.

The Committee was then of the opinion that its scrutiny of the suspended ODPs shall primarily be in comparison with RPG-2021 and accordingly reviewed the change of zones effected of different properties from RPG-2021 to finally notified ODPs of respective Planning Areas.

Chairman informed the Committee that Member Secretary, NGPDA vide letter No. NGPDA/CCARP/ODP/444/22 dtd. 20/5/2022 has submitted the information pertaining to the change of zone of certain properties and the development Permissions issued in some of the properties considered for change of zones. The Committee took note of the same.

While perusing the cases considered for change of zone under different categories, Committee felt it essential to have site inspection of few cases to know the ground realities and understand in a better way about the infrastructure available in the area, especially where grant of higher FAR was considered or where the change of agricultural land was considered.

Member Secretary then informed the Committee about the decision of the District Court in various matters filed by the different parties under Section 38 of the TCP Act.

It was informed by the Member Secretary, NGPDA that Counsel for the Appellant and Respondent had informed the Court about the suspension of the ODPs for 60 days and about the constitution of Committee to review and scrutinize these suspended ODPs. The Member Secretary, NGPDA further informed that Counsel had pointed that the report of the Review Committee was to be placed before the Board and thereafter submit to the Government for taking decision with regards to these suspended ODPs.

The Committee was then informed that the Ld. Counsel appearing for both the parties had agreed that appeals filed before the Court and the grounds raised therein shall be considered and placed before this Review Committee for necessary decision and accordingly the appeals filed by all the parties were considered as disposed off with the direction that the grounds raised by the Appellant shall be placed and considered by the Review Committee.

The Committee took note of the Orders of the District Court, whereby it was required to hear the parties and take decision on the appeals filed by them. Accordingly it was decided by the Committee to hear all these parties. It was then decided to have the next meeting of the Committee on 15/6/2022, during which it was decided to conduct the hearing.

It was accordingly decided to send notices to the concerned parties about the hearing fixed for 15/6/2022.

Also, as decided earlier by the Committee, inspection of few sites pertaining to Calangute-Candolim Planning Area and Apora-Nagao-Parra Planning Area was fixed for 03/06/2022.

Similarly the inspection pertaining to Mormugao Planning Area was fixed for 10/06/2022.

Fourth meeting of the Committee was held on 15/05/2022 and was attended by the following members:

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| 1. | Shri Rajesh J. Naik
Chief Town Planner (Planning) | ... Chairman |
| 2. | Shri Ranjit Borkar,
Senior Town Planner (South) | ... Member |
| 3. | Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate
Developers Association of India, CREDAI
(Representative of CREDAI) | ... Member |
| 4. | Shri Amit Sukthankar
Chairman of Indian Institute of Architects, (IIA)
(Representative of IIA) | ... Member |
| 5. | Shri Akash Khaunte
Confederation of Indian Industry (CII)
(Representative of CII) | ... Member |
| 6. | Shri Gajanan Karkare
Chairman of Institution of Engineers (India) IEI
(Representative of IEI) | ... Member |
| 7. | Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa Regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) | ... Member |
| 8. | Shri Ritesh Shirodkar,
Member Secretary,
Mormugao Planning and Development Authority | ... Member |
| 9. | Shri R.K. Pandita,
Senior Town Planner (North)/(Member Secretary,
North Goa Planning and Development Authority | ... Convener |

As decided in 3rd meeting held on 26/5/2022, the Committee met to hear the parties, who had filed appeal cases before District Court under Section 38 of Town & Country Planning Act. Member Secretary, NGPDA informed the

Committee that as decided in 3rd meeting notices were sent to all concerned parties.

A hearing was then conducted by the Committee in the matter of appeals filed by respective parties. Some of the Appellants were present in person and some were represented by the legal counsels. Decisions arrived to by the Committee in each matter is recorded.

During the hearing, it was also brought to the notice of the Committee about the matters disposed by the High Court in PIL WP No. 29 of 2017 and PIL WP No. 9 of 2019, as per which the same Committee is required to hear the appeals filed by the concerned parties before the Hon'ble High Court. Since the Appellant were already present for the hearing, the Committee decided to hear the matter and accordingly the same were heard. Decisions arrived to by the Committee in this regard were accordingly recorded.

Chairman also briefed the Committee about the letter No. NGPDACCARP/ODP/566/2022 dtd. 13/6/2022 forwarded by Member Secretary, NGPDA wherein relevant details pertaining to change of zone under Calangute-Candolim and Arpora-Nagao- Parra Planning Area is given and the same was noted by the Committee.

The Committee thereafter had detail discussion on the observations made by it during the site inspection of few cases on 03/06/2022 pertaining to Calangute-Candolim and Arpora-Nagao- Parra Planning Area and recorded its findings.

On the briefing received by the Committee from the Member Secretary, NGPDA, pertaining to Calangute-Candolim and Arpora-Nagao-Parra Planning Areas, the Committee observed as under:

- 1) A vision document is a must for any planning purpose and whereas such a vision was not envisaged while preparing the ODPs, especially as regards to Calangute-Candolim and Arpora-Nagao Parra.
- 2) A policy document should have been prepared by defining the objectives and goals to be achieved during the horizon period of these ODPs, which was not found to have been prepared.



- 3) Although several objections/suggestions were received, while deciding on the same, no fix criteria was adopted by the Committee constituted by the Authority for the purpose of deciding on the objections received for Calangute-Candolim and Arpora-Nagoa Parra ODPs.
- 4) Parameters pertaining to infrastructure availability in terms of accessibility to the plot, density, locational aspects, etc. were not looked into satisfactorily, while allocating different zones with higher FAR to different properties.
- 5) Zoning of the area should have been decided by assessing the potentiality of a particular area in relation to the present need, demand for the same, available and proposed road network, availability of public services such as water supply, sewerage, electricity, garbage disposal facilities, etc.

The Committee further observed as under:

- 1) Eco-sensitive areas such as tenanted agricultural lands, Paddy Fields, No Development Slopes, etc. have been changed to Settlement zones and other developable zones, which should have been discouraged.
- 2) While considering the change of zone effected in finally notified ODPs of Calangute - Candolim ODP and Arpora-Nagoa-Parra Planning Area, it is observed that a large area which was otherwise under Settlement zones under RPG-2021 have been removed and has been earmarked as undevelopable zones under different categories which preferably should have been avoided unless there was a pressing need for the same in terms of planning parameters and for larger public interest.
- 3) Even 3.00 mts. wide internal roads/lanes have been reflected on the ODPs, which has led to several objections being raised by the effected parties and therefore showing such internal 3.00 mts. roads should have been avoided.
- 4) Width of major main district roads i.e. MDR - 10 , MDR-11 & MDR-8, which have been passing through the villages of Calangute-Candolim and Arpora-Nagoa Parra have been reduced, much against standard planning norms. It was observed that width of these MDRs

which are notified by the State as having width of 25 mts. have been found reduced to 15.00 mts. which is largely going to affect any future growth of the area.

- 5) Also, it was observed that other main roads passing through the village having width of 15.00 mts., 10.00 mts., 8.00 mts. etc. have been further reduced which appeared to have been done mainly to accommodate and safeguard the unauthorized growth/extensions carried out to the existing structures etc. along the said road.
- 6) The Committee observed several procedural lapses in the process undertaken during the preparation of ODPs and that certain statutory provisions made under some other Acts of the State have not been followed.

Considering the overall planning policy adopted by the NGPDA during the preparation of ODPs, the Committee gave its opinion as under:

- a) No major planning exercise in detail was undertaken by the Authority while preparing the ODPs for Calangute-Candolim and Arpora-Nagoa Parra.
- b) Change of zones have been effected arbitrarily and without following uniform policy.
- c) Eco-sensitive areas have been changed to developable zones, which may adversely affect the environment.
- d) Tenanted paddy field have been earmarked as Settlement Zones, which may lead to litigations at the time of secondary development of the said properties.
- e) Some of the areas proposed for playgrounds/parking areas/recreational open areas are low lying and which may necessitate filling of low lying lands, for which purpose permission under section 17A of the TCP Act shall have to be necessarily obtained.
- f) Having noticed linear development in Calangute - Candolim stretch, commercial zones should have been ideally assigned along the main roads, which have been found scattered all around within the village,

without carrying out assessment of the availability of supporting infrastructure.

- e) The concept of development of Central Business District (CBD) is not found to have been adopted, especially considering the high potential of the area for development of a major tourist hub.
- h) A lot of unauthorized and illegal development has come up especially in Calangute-Candolim area, which has restricted any further widening of the adjacent roads thus leading to bottlenecks and hindrance to smooth vehicular traffic in the area.
- i) A lot of unauthorized development in terms of new constructions/extensions to the existing structures has been noticed and for the protection of which, several objections have been filed for widening of the roads including even for widening of 6.00 mts. roads.
- j) Recommendation of the Committee constituted by the Authority to hear the objections etc., not to consider certain request, have been found overruled by the Authority, without assigning any genuine reason for the same.
- k) In certain cases, the sub-Committee which was appointed for the very purpose of deciding on objections/suggestions have not taken their final decision and left it to the Authority to decide, which should not have been the case.
- l) Certain proposals which have not been reflected in the Draft ODPs have been incorporated directly at the time of preparation of final ODP, thereby depriving affected parties to object/suggest for such changes made.
- m) Along the major road, several properties, which were otherwise earmarked as Settlement Zone under RPG-2021, have been found to be changed to "No Development zone/Orchard zones", etc. without any valid justification.
- n) Zones of many of the properties have been changed to "Settlement Zone" merely by considering structures existing on site. Legality of the same structures should have been verified by the Authority before

assigning them as developable zone and such practice may indirectly act as incentives to the concerned parties and further encourage such unauthorized development, which was found to be mushrooming all around.

- a) While reverting certain areas into undevelopable zones, earlier commitments made by the Authority/Government in terms of grant of conversion sanad by the Competent Authorities, change of zone done by the Government through notifications, development undertaken by obtaining valid permissions, have been overlooked and this commitments should have been honoured.

The Committee also deliberated on the inspection carried out on 10/6/2022 of few cases under Mormugao Planning Area and recorded its observations.

The Committee also recommended that the roads shown within the Chalta No. 61 of PTS No. 169 of Vasco shall be deleted as they were not found to be feasible in view of site constraints and as such recommended that the zone of the property shall be extended to these released area of the roads.

The Committee decided to place its observations/findings before the Board for necessary decision.

Fifth meeting of the Committee was held on 28/06/2022 and was

attended by the following members:

- | | |
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| 1. Shri Rajesh J. Naik
Chief Town Planner (Planning) | ... Chairman |
| 2. Shri Ranjit Borkar,
Senior Town Planner (South) | ... Member |
| 3. Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate
Developers Association of India, CREDAI
(Representative of CREDAI) | ... Member |
| 4. Shri Amit Sukthankar
Chairman of Indian Institute of Architects,(IIA)
(Representative of IIA) | ... Member |

5. Shri Akash Khaunte
Confederation of Indian Industry (CII)
(Representative of CII) ... Member
6. Shri Gajanan Karkare
Chairman of Institution of Engineers (India) IEI
(Representative of IEI) ... Member
7. Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa Regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) ... Member
8. Shri Ritesh Shirodkar,
Member Secretary,
Mormugao Planning and Development Authority ... Member
9. Shri R.K. Pandita,
Senior Town Planner (North)/Member Secretary, North
Goa Planning and Development Authority ... Convener

During the meeting, the Member Secretary brought to the notice of the Committee about several representations received from individuals pertaining to their objections/suggestion as regards to ODPs of Calangute-Candolim and Arpora-Nagoa-Parra Planning Area. Through the representation, the applicants have either requested for change of zone of their properties or have given their general suggestions, for the consideration by the Committee. The members deliberated on the same and were of unanimous opinion that the scope of work assigned to it vide Notification dtd. 27/4/2022 is only to review and examine the following suspended ODPs:

1. Outline Development Plan for Calangute-Candolim Planning area-2025.
2. Outline Development Plan for Arpora-Nagoa-Parra Planning area-2030.
3. Outline Development Plan-2030 for Vasco-da-Gama Planning area.

The Committee deliberated on the issue and was of unanimous opinion that its scope of work is only to review and examine these suspended ODPs and it would be beyond their powers to decide upon any such additional representation received from the general public. It was therefore decided not to consider such representation received and the Committee decided to restrict its scope only to scrutinize the ODPs considering the data and facts placed before it by the Member Secretaries of respective PDAs.

During the deliberation on various issues, the Committee observed that change of zone of the properties, which were earlier earmarked as Settlement zone under RPG-2021 and which have been now changed to Non Developable Zones, may deprive the concerned plot owners to put to use their properties to any residential/commercial use.

The Committee was of the opinion that merely because this plot owners have not developed their properties on the basis of zoning provisions under RPG-2021, they should not be put to disadvantage. The Committee was therefore of the opinion that it would have been more appropriate to retain the zones of the property as "Settlement Zone" as per their status under RPG-2021.

The Committee also observed that while assigning non developable zones to several properties, which were earlier developable zones under RPG-2021, no satisfactory justification has been given in any reports of the Authority nor the reasoning for the same is reflected in any of the Minutes of the Authority, which should have been ideally done.

It was brought to the notice of the Committee by Member Secretary, NGPDA that several development permissions have been issued on the basis of zoning provisions under finally notified ODPs of Calangute-Candolim and Arpora-Parra-Nagoa and that in some cases, the construction has been completed and for which even the completion orders have been granted and whereas there are certain cases where the construction is in the progress.

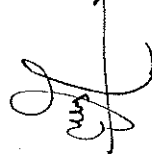
Member Secretary, NGPDA also brought to the notice that there are several cases wherein the construction activities have not started as yet. The list of such cases under different categories is placed before the Committee by NGPDA. The Committee was of the opinion that the development which have been undertaken by obtaining necessary permissions from the concerned authorities should be honoured and change the zones effected of these properties should be retained.

Sixth meeting of the Committee was held on 25/07/2022 and was

attended by the following members:

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| 1. Shri Rajesh J. Naik
Chief Town Planner (Planning) | ... Chairman |
| 2. Shri Ranjit Borkar,
Senior Town Planner (South) | ... Member |
| 3. Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate
Developers Association of India, CREDAI
(Representative of CREDAI) | ... Member |
| 4. Shri Akash Khaunte
Confederation of Indian Industry (CII)
(Representative of CII) | ... Member |
| 5. Shri Gajanan Karkare
Chairman of Institution of Engineers (India) IEI
(Representative of IEI) | ... Member |
| 6. Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa Regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) | ... Member |
| 7. Shri Ritesh Shirodkar,
Member Secretary,
Normugao Planning and Development Authority | ... Member |
| 8. Shri R.K. Pandita,
Senior Town Planner (North)/Member Secretary, North
Goa Planning and Development Authority | ... Convener |

During the meeting, Chairman briefed the Committee that the suspension order of the ODPs, which is under scrutiny and review was issued by the Government vide Notification No. 47/5/TCP/2022-23/1025 dtd. 27/4/2022 for a period of 60 days and further informed that as decided in 180th (Adj.) meeting of the TCP Board held on 17/06/2022, the Government vide Notification No. 47/5/TCP/2022-23/1664 dtd. 14/07/2022 has now extended further suspension period of these ODPs by 30 days and also the period for submission of report by the Committee is extended by 30 days.



Chairman further informed that as directed by the Board in its 181st meeting held on 4/7/2022, Member Secretary, North Goa PDA vide his letter under ref.No. NGPDA/ODP/CCARP/820/2022 dtd. 12/07/2022 has submitted a list of only those cases which are to be reverted back to its status as existed under RPG-2021, of which the zone was changed under the finally notified ODPs of Calangute-Candolim and Arpora-Nagao-Parra Planning Area.

The list submitted contains the details under following categories:

1. Survey numbers of the properties earmarked as Agriculture zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
2. Survey numbers of the properties earmarked as No Development Slope zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
3. Survey numbers of the properties earmarked as Orchard zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
4. Survey numbers of the properties earmarked as Water Bodies/Nalla/Pond zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
5. Survey numbers of the properties earmarked as Salt Pan zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
6. Survey numbers of the properties earmarked as Parking zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
7. Survey numbers of the properties earmarked as Recreational zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
8. Survey numbers of the properties earmarked as Commercial C2 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
9. Survey numbers of the properties earmarked as Commercial C3 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
10. Survey numbers of the properties earmarked as Settlement S1 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.

11. Survey numbers of the properties earmarked as Institutional zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
12. Survey numbers of the properties earmarked as Settlement S-1, S-2 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Agriculture zone as per RPG-2021 status.
13. Survey numbers of the properties earmarked as Settlement S-1, S-2 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to No Development Slope zone as per RPG-2021 status.
14. Survey numbers of the properties earmarked as Settlement/Commercial zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Orchard/Natural Cover zone as per RPG-2021 status.
15. Survey numbers of the properties earmarked as Settlement S-2 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Mangroves, Khazan, Agriculture zone as per RPG-2021 status.
16. Survey numbers of the properties earmarked as Commercial C-3 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to No Development Slope zone as per RPG-2021 status.
17. Survey numbers of the properties earmarked as Agriculture zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
18. Survey numbers of the properties earmarked as No Development Slope zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
19. Survey numbers of the properties earmarked as Orchard zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
20. Survey numbers of the properties earmarked as Water Bodies/Nalla/Pond zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
21. Survey numbers of the properties earmarked as Salt Pan zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
22. Survey numbers of the properties earmarked as Commercial C-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.



23. Survey numbers of the properties earmarked as Settlement S-1 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
24. Survey numbers of the properties earmarked as Settlement S-2 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
25. Survey numbers of the properties earmarked as Settlement S-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Agriculture zone as per RPG-2021 status.
26. Survey numbers of the properties earmarked as Settlement S-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to No Development Slope zone as per RPG-2021 status.
27. Survey numbers of the properties earmarked as Settlement S-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Orchard zone as per RPG-2021 status.
28. Survey numbers of the properties earmarked as Commercial C-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Agriculture zone as per RPG-2021 status.

Chairman also placed before the Committee, the list of cases which are to be reverted back to its status as was existing on the earlier ODP-2026 of Vasco-da-Gama Planning Area followed by the MPDA.

The Committee deliberated on the list of cases under different categories, as forwarded by respective Authorities and decided finally on the cases to be reverted back to the Regional Plan for Goa -2021 and ODP status, as the case may be, depending on the parameters as under:

- (i) Regarding the Development Permission issued, if any.
- (ii) Construction if any, undertaken in the properties.
- (iii) Occupancy Certificate, if issued for the development undertaken.
- (iv) Topographical nature of the properties.
- (v) Development in the adjoining properties, residential/commercial character of the area and such other merits.
- (vi) Deliberations and decision taken in the matter of appeals related to District and High Court cases.
- (vii) Feasibility of the roads proposed and the widths assigned to it.

Accordingly, the Committee recommended finally the properties under Calangute-Candolim, Arpora-Nagoa-Parra & Vasco-da-Gama Planning Area, which are to be reverted back to the zoning as per RPG-2021 and ODP of Vasco-da-Gama Planning Area – 2026, as the case may be, and also decided on the widths of the roads to be revised and those to be deleted. The details of the same are as per Annexure 'F-IV'.

The Committee accordingly decided to submit its report to the TCP Board alongwith all the submissions made by NGPDA and MPDA as Annexures to the Report.

The Committee also decided that Minutes of all the meetings alongwith annexures, if any, shall be the part of the Report to be placed before the Board, which are enclosed as mentioned below:

1. Minutes of 1st Committee meeting held on 5/5/2022 is placed at Exhibit – A alongwith Annexure – A-I.
2. Minutes of 2nd Committee meeting held on 13/5/2022 is placed at Exhibit – B alongwith Annexure – B-I.
3. Minutes of 3rd Committee meeting held on 26/5/2022 is placed at Exhibit – C alongwith Annexure – C-I, C-II, C-III, C-IV, C-V & C-VI.
4. Minutes of 4th Committee meeting held on 15/6/2022 is placed at Exhibit – D alongwith Annexure – D-I, D-II, D-III & D-IV.
5. Minutes of 5th Committee meeting held on 28/6/2022 is placed at Exhibit – E alongwith Annexure – E-I.
6. Minutes of 6th Committee meeting held on 25/7/2022 is placed at Exhibit – F alongwith Annexure – F-I, F-II, F-III & F-IV.

Since in various meetings of Town & Country Board, the work of the Committee was discussed and deliberated, it was also decided that extract of these Minutes of the Board shall also be part of this report. Extracts of the Minutes of Board Meetings are enclosed as mentioned below:

1. Minutes of 178th Extraordinary Meeting of TCP Board held on 18/4/2022, is placed Exhibit – G.
2. Minutes of 179th Meeting of TCP Board held on 17/5/2022, is placed Exhibit – H.

3. Minutes of 180th Meeting of TCP Board held on 9/6/2022, is placed Exhibit – I.
4. Minutes of 180th (Adj.) Meeting of TCP Board held on 17/6/2022, is placed Exhibit – J.
5. Minutes of 181th Meeting of TCP Board held on 4/7/2022, is placed Exhibit – K.

The Committee accordingly concluded its work assigned to it vide Notification dtd. 27/4/2022.

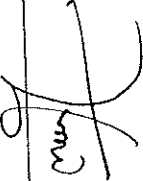

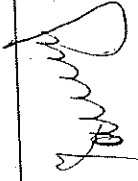








The Government vide Notification No. 47/5/TCP/2022-23/1025 dtd. 27/04/2022 had constituted the Committee for purpose of reviewing and examining following ODPs:

- (i) Outline Development Plan for Calangute-Candolim Planning area-2025.
- (ii) Outline Development Plan for Arpora-Nagoa-Parra Planning area-2030.
- (iii) Outline Development Plan-2030 for Vasco-da-Gama Planning area.

The Committee has reviewed and scrutinized the said ODPs and this report is prepared.

The same is prepared on the basis of data, plans and other information furnished by the Member Secretary, North Goa PDA and Member Secretary, Mormugao PDA pertaining to ODPs prepared by their respective Authorities for the area coming under their jurisdiction.

1.	Shri Rajesh J. Naik Chief Town Planner (Planning) (Chairman)	
2.	Shri R.K. Pandita Senior Town Planner (North)/ Member Secretary (NGPDA)/(Convener)	
3.	Shri Ranjit Borkar Senior Town Planner (South)	
4.	Shri Avez Azim Shaikh Joint Secretary (CREDAI) (Member)	
5.	Shri Amit Sukhthankar Chairman of IIA (Member)	
6.	Shri Akash Khaunte Representative of CII (Member)	
7.	Shri Gajanan Karkare Chairman of IEI (Member)	
8.	Smt. Snehalata Pednekar Representative of ITPI (GRC) (Member)	
9.	Shri Ritesh Shirodkar Member Secretary, Mormugao PDA	

LIST OF PROPERTIES UNDER CALANGUTE-CANDOLIM, ARPORA-NAGOA-PARRA AND VASCO-DA-GAMA PLANNING AREA WHICH ARE TO BE REVERTED BACK TO THE ZONING AS PER RPG-2021 AND ODP OF VASCO-DA-GAMA PLANNING AREA - 2026

Srl. No.	Name of the Outline Development Plan	Name of the Planning Area	Details of the area/land
(1)	(2)	(3)	(4)
1.	Outline Development Plan for Calangute - Candolim Planning Area- 2025	Calangute - Candolim Planning Area	Survey No./ Sub-Div No: 217/16, 217/17(P), 18(P), 224 /1, 2, 3, 227/38(P), 234 /1(P), 2(P), 234/3, 285/39, 285/46(P), 314/22(P), 26(P), 338/1, 338/2(P), 351/6(P), 7(P), 354/1(P), 355/6(P), 3(P), 358/3(P), 372/5(P), 394 /28, 394 /29(P), 457/3(P), 459 /8(P), 460/3, 9, 465/7(P), 466/6(P), 7(P), 476 /3(P), 54/1(P), 251/3(P), 257/13(P), 15(P), 16(P), 17(P), 19(P), 257/18, 20, 258/1(P), 2(P), 3-A(P), 4(P), 259/1(P), 3(P), 259/2(P), 7(P), 261/1(P), 262/1-A(P), 3(P), 264/4(P), 5(P), 6(P), 7(P), 8(P), 268/1(P), 51/2(P), 51/8, 52/1(P), 250/1(P), 262/2(P), 4(P), 264/1(P), 268/4(P), 259/8-A(P), 21/7(P), 22/1(P), 2(P), 4(P) to 12(P), 23/2(P), 6(P), 8(P), 9(P), 11(P), 12(P), 13(P), 24/2(P) to 6(P), 8(P), 16(P), 24/9, 11, 13, 15, 25/1, 25/2(P), 3(P), 26/4(P), 6(P), 8(P), 9(P), 10(P), 27/1, 2, 3, 28/1, 2, 28/3(P), 4(P), 29/1(P), 30/1(P) to 7(P), 31/1(P) to 9(P), 32/1(P) to 11(P), 33/1(P) to 6(P), 8(P), 34/1 to 7, 40/1(P), 40/2(P) to 6(P), 41/2 to 10, 42/1(P) to 11(P), 43/1(P), 51/6, 7, 9, 10, 11, 12, 13, 53/1A(P), 9(P), 10(P), 11(P), 53/7, 8, 65/3(P), 74/2(P), 4(P), 75/1(P), 2(P), 3(P), 76/1(P), 77/1(P), 78/1(P), 2(P), 3(P), 79/1(P), 2(P), 5(P), 6(P), 8(P), 80/14(P), 33(P), 82/11(P), 82/1(P), 9(P), 87/1(P), 8(P) to 11(P), 13(P) to 16(P), 19(P), 23(P), 24(P), 25(P), 87/26, 88/4(P), 5(P), 7(P) to 11(P), 89/1 to 11, 90/2(P) to 4(P), 100/1(P) to 5(P), 100/9(P), 10(P), 11(P), 14(P), 18(P), 100/12, 13, 15, 16, 102/1, 109/4(P), 15(P), 110/1(P), 111/1(P), 111/2, 3, 4, 130/3(P), 5(P), 6(P), 8(P), 9(P), 10(P), 138/8(P), 148/1(P), 160/1(P), 174/7(P), 8(P), 210/6(P), 9(P), 10(P), 211/1(P), 218/15(P), 232/33(P), 36(P), 233/3, 6, 233/7(P), 8(P), 239/1(P), 6(P), 242/1(P), 243/17(P), 248/1(P), 254/1(P), 255/1(P), 257/28(P), 29(P), 263/1(P) to 7(P), 266/3, 267/2(P), 268/2(P), 3(P), 5(P), 269/1(P), 2(P), 3(P), 9(P), 13(P) to 20(P), 42(P), 270/6(P),

7(P), 8(P), 21(P), 22(P), 23(P), 24(P), 25(P), 51(P), 284/83(P) to 87(P), 315/26, 27, 316/4(P), 5(P), 6(P), 7(P), 317/1(P), 3(P), 335/4, 336/4(P), 374/3, 410/14, 15, 25, 32, 33, 410/19(P), 22(P), 24(P), 26(P), 29(P), 424/10(P), 428/1(P), 17(P), 18(P), 429/3(P), 8(P), 10(P), 443/2(P), 460/10, 461/1, 2, 3, 6, 7, 51/2(P), 51/8, 52/1(P), 250/1(P), 262/2(P), 4(P), 264/1(P), 268/4(P), 232/8, 74/1(P), 232/8, 234/4, 358/5, 372/3, 137/6, 351/3(P), 375/15, 463/1(P), 6(P), 11(P), 12(P), 13(P), 14(P), 463/2, 3, 4, 5, 9, 10, 225/7(P), 6(P), 225/9 to 12, 226/4.10 to 15, 249/1(P), 281/1(P), 74/1(P), 184/7, 8, 185/1(P), 198/2, 3, 4, 5, 7, 21, 238/21(P), 23(P), 277/3(P), 23, 483/1A, 2/12, 119/6, 123/11, 19, 124/2, 125/8(P), 142/17(P), 153/2, 166/20, 167/3(P), 178/8(P), 23(P), 179/5(P), 182/3, 4, 6, 184/5A, 185/7, 13, 13-A, 186/1(P), 2F(P), 2A(P), 2E(P), 2B(P), 2(P), 2-C(P), 2D(P), 9, 187/10, 10A, 189/16, 190/10, 10A, 194/2-B, 13, 11, 195/1, 1-A, 12-A, 198/13, 17, 199/10(P), 205/10, 206/6(P), 9, 213/1(P), 6, 233/1-D, 1E, 237/12, 21, 22, 35, 37, 238/9(P), 261/2(P), 261/5(P), 7, 266/3(P), 480/10, 481/2(P), 483/4(P), 485/3(P), 5(P), 6(P), 7(P), 8(P), 9(P), 10, 11, 11/5-D, 26/3(P), 74/5, 75/7, 143/8(P), 151/13, 14, 15, 166/21, 167/3(P), 168/2, 183/4, 189/14, 15, 18, 19, 20, 21, 22, 25, 26, 213/1(P), 232/29, 31, 32, 34, 235/4, 6, 10, 11, 12, 236/10, 10-B, 263/9(P), 317/2(P), 345/38(P), 19, 20, 22, 363/18(P), 6, 364/8, 365/10, 366/13, 369/1, 371/7, 446/5, 480/14, 485/9(P), 12, 14, 15, 16, 17, 18-A, 21, 23, 24, 462/23, 137/6, 7/11(P), 91/10(P), 116/3(P), 220/9(P), 10(P), 227/38(P), 273/3(P), 31(P), 32(P), 279/39, 40, 41, 280/1 to 9, 280/11, 12, 14, 16, 280/17 to 89, 284/1(P) to 78(P), 284/9(P), 288/5(P), 6(P), 8(P), 13(P), 290/1(P), 3(P), 17(P), 291/1(P), 294/1(P), 313/11(P), 314/11(P), 320/1(P), 321/2(P), 339/2(P), 351/50(P), 383/24(P), 424/12(P), 428/12(P), 434/2(P), 444/1(P), 464/7(P), 465/13(P), 465/6(P), 465/5, 466/3(P) to 5(P), 466/7(P) to 13(P), 375/8 to 9, 376/2(P), 3(P), 17(P), 379/16(P), 235/7, 26/3(P), 5A(P), 25/4(P), 87/2(P) to 7(P), 250/1(P), 83/1(P), 5(P), 250/2(P), 257/30(P), 54/2A, 261/2(P), 68/6(P), 6/2, 9, 32/9(P), 10(P), 11(P), 54/1(P), 2(P), 69/1(P), 74/1(P), 76/1(P), 80/32(P), 81/1(P), 82/1(P), 11(P), 82/10, 83/1(P), 4(P), 11(P), 85/1, 3, 96/1(P), 3(P), 100/17(P), 138/6(P), 7(P), 138/1(P), 139/1(P) to 4(P), 140/3(P), 10(P), 12(P), 148/3(P), 4(P), 8(P),

13(P), 19(P), 20(P), 149/1(P), 16(P), 158/4(P), 5(P), 159/3(P), 160/1(P), 172/24(P) to 26(P), 174/1(P), 2(P), 6(P), 175/1(P), 2(P), 18(P), 19(P), 200/1(P), 2(P), 3(P), 201/1(P), 8(P), 19(P), 202/1(P), 2(P), 4(P), 203/7(P), 207/3-A(P), 6(P), 208/1(P), 209/1(P), 6(P), 210/11(P), 14(P), 239/18(P), 11(P), 15(P), 15(P), 240/1(P), 242/1(P), 8(P), 11(P), 12(P), 243/4(P), 244/2(P) to 5(P), 247/7(P), 8(P), 10(P), 17(P), 21(P), 26(P), 27(P), 29(P), 248/1(P), 253/1, 253/2(P), 257/23(P), 267/1(P), 290/23, 314/22(P), 320/4, 322/5, 6, 325/1(P), 327/2, 334/1, 335/1, 335/2(P), 3(P), 345/7(P), 11(P), 12(P), 345/8, 360/2(P), 375/6(P), 7(P), 410/21, 27, 30, 28, 410/23(P), 441/14(P), 461/2 of Calangute Village.

Calangute

- 15 mts. MDR-10 from Sy.No. 127 to Sy.No. 339
 - 15 mts. MDR-8 (St. Anthony Chapel to Dolphin Circle) from Sy.No. 1 to 477
 - 10 mts. road from:
 - (i) Sy.No. 198 to Sy.No. 316
 - (ii) Sy.No. 379 to Sy.No. 375
 - (iii) Sy.No. 342 to Sy.No. 338
 - (iv) Sy.No. 421 to Sy.No. 420
 - 8 mts. road from:
 - (i) Sy.No. 134 to Sy.No. 137
 - (ii) Sy.No. 25 to Sy.No. 104 to Sy.No. 6
 - (iii) Sy.No. 122 to Sy.No. 114
 - 6 mts. road from Sy.No. 161 to Sy.No. 160
 - 3 mts. road in Sy.No. 250
- Survey No./ Sub- Div No. : 17 /5(P), 6(P), 39/1,2, 61/1 to 17, 61 /18(P), 64 /1(P), 238 /1, 2, 242/1(P), 3(P), 78/1(P), 83/1(P), 88/1(P), 91/1(P), 87/1(P), 87/2, 91/1(P), 8/2(P), 8/3 to 24, 9/4, 10/7(P), 10/1, 2, 3, 10, 12, 40/21(P), 26(P), 29(P), 30(P), 32(P), 33(P), 36(P), 40/34, 51/5(P), 51/6, 52/11(P), 53/1(P), 62/1(P), 63/5(P), 6(P), 7(P), 8(P), 9(P), 73/15(P), 16(P), 74/1(P), 77/1(P), 84/1(P), 101/2(P), 104/1(P), 105/6(P), 108/5(P), 109/1(P), 112/19(P), 113/1(P), 1-C(P), 114/1(P), 2(P), 115/7(P), 9(P), 118/3(P), 119/4(P), 120/15(P), 123/2(P), 3(P), 148/1(P), 152/2(P), 184/1(P), 190/3(P), 190/3-D, 192/6(P), 7(P), 9(P), 11(P), 203/1(P), 7(P), 204/1(P), 208/1(P), 2(P), 237/1(P),

243/8,9, 187/1 (P), 146/2(P), 3-A(P), 3-B(P), 4-B(P), 148/5(P), 197/12(P), 13(P), 187/1(P), 164/4(P), 179/11, 200/7, 18/2, 143/1, 161/11(P), 164/14(P), 170/5, 195/17, 199/12, 221/1, 222/1(P), 253/2(P), 2/4(P), 8, 4/1-A, 9/6, 3, 10/5(P), 24/4(P), 1(P), 2, 3, 40/1, 42/2, 4, 179/10, 191/13, 193/1, 2, 3, 5, 195/3, 220/16(P), 102/1(P), 81/1(P), 7/7(P), 202/8(P), 217/5, 11/57, 12/0, 213/2(P), 81/1(P), 83/0(P), 102/1(P), 3(P), 102/5, 102/6, 102/4(P), 105/1(P), 5(P), 6(P), 109/9(P), 112/1(P), 3(P), 4(P), 113/1(P), 114/1(P), 115/1(P), 5(P), 7(P), 8(P), 9(P), 118/2(P), 4(P), 10(P), 11(P), 12(P), 120/1(P), 3(P), 11(P), 15(P), 10(P), 122/5, 123/1(P), 4(P), 136/16(P), 17(P), 137/4(P), 6(P), 7(P), 8(P), 139/1(P), 140/1(P) to 6(P), 146/4(P), 4-A(P), 4-E(P), 5(P), 6(P), 147/2(P), 159/16(P), 162/16(P), 191/2,5, 191/6(P), 192/10(P), 11(P), 204/1(P), of Candolim Village

Candolim

- 15 mts. MDR-13 from Sy.No. 1 to Sy.No. 13
- 15 mts. MDR-11 from Sy.No. 199 to Sy.No. 71
- 15 mts. MDR-10 from Sy.No. 103 to Sy.No. 168
- 10 mts. MDR-10 from Sy.No. 91 to Sy.No. 103
- 10 mts. road from Sy.No. 250 to Sy.No. 247
- 8 mts. road from:
 - (i) Sy.No. 127 to Sy.No. 124
 - (ii) Sy.No. 133 to Sy.No. 130
 - (iii) Sy.No. 164 to Sy.No. 162
 - (iv) Sy.No. 43 to Sy.No. 10
 - (v) Sy.No. 23 to Sy.No. 20
 - (vi) Sy.No. 195 to Sy.No. 196
- 6 mts. road from:
 - (i) Sy.No. 104 to Sy.No. 96
 - (ii) Sy.No. 148 to Sy.No. 157
 - (iii) Sy.No. 247 to Sy.No. 13
 - (iv) Sy.No. 226 to Sy.No. 230
 - (v) Sy.No. 197 to Sy.No. 216
 - (vi) Sy.No. 203 to Sy.No. 204
 - (vii) Sy.No. 52 to Sy.No. 283
 - (viii) Sy.No. 104 to Sy.No. 102
- (ix) 6 mts. road in Sy.No. 113 & Sy.No. 115

		<ul style="list-style-type: none"> • 3 mts. road from Sy.No. 142 to Sy.No. 141 • 3 mts. road from Sy.No. 196 to Sy.No. 191 • 3 mts.. road in Sy.No. 156 <p>Survey No./ Sub- Div No.: 71/3, 72/8(P), 80/6, 83/1(P), 93/9-A-8, 93/9(P), 92/1(P), 90/1(P), 93/16(P), 93/18(P), 67/1(P), 81/9(P), 93/7(P) of Marra village.</p> <p>Three meters wide road shown on ODP.</p>	<ul style="list-style-type: none"> (i) 6 mts. road in Sy.No. 78 & Sy.No. 71 of Marra (ii) 8 mts./6 mts. road in Sy.No. 93 of Marra (iii) 3 mts. road in Sy.No. 92 of Marra (iv) 6 mts. road in Sy.No. 52 of Calangute to Sy.No. 83 of Calangute
2.	<p>Outline Development Plan for Arpora-Nagoa-Parra Planning Area-2030</p>	<p>Arpora-Nagoa-Parra Planning Area</p>	<p>Survey No./ Sub Div No. : 16/1, 113/1(P), 52/12, 73/3(P), 81/1-A(P), 17/1(P), 52/1(P) to 12(P), 53/1(P), 55/1(P), 57/1(P), 80/2(P), 81/7, 8, 9/4(P), 7(P), 9(P), 10(P), 112/2,3, 117/6(P), 132/2(P), 134/1(P),1-A(P), 138/2(P), 140/2(P), 152/1(P), 170/1 to 3, 176/1, 178/9(P) to 16(P), 181/2(P), 73/3(P), 81/1-A(P), 108/2, 159/1(P), 27/1(P), 1D, 4, 6, 8, 12, 167/5, 5A, 4, 189/1(P), 1A, 6, 7, 9, 19/2, 91/8, 95/4A, 121/3C,9, 139/8, 9, 10, 155/1-Plot No. 99, 167/3, 174/1, 2, 3, 193/1A, 96/9, 139/5, 6, 3/2(P), 7/5(P), 8/3(P), 5(P), 8(P), 9/1(P), 15/1(P), 18/2, 5, 24/1 to 4, 34/1(P), 9(P), 18(P), 35/1(P), 41/1(P), 77/9(P), 90/6(P), 99/8(P), 99/10(P), 102/1(P), 102/3, 104/2, 5, 106/2(P), 108/9(P), 111/1(P), 116/6, 126/2 to 7, 126/10 to 21, 127/5, 165/6(P), 170/5(P), 173/30(P), 178/29(P), 178/24 to 26, 178/40 to 42, 48 to 52, 54, 55, 188/8 to 14, 21, 22, 188/39(P), 188/40 to 45, 190/11, 19, 31, 32, 49/0(P), 44/0(P), 39/0(P), 40/0(P), 94/1(P), 161/4(P), 7/11(P), 36/8(P), 12(P), 18(P), 49/0(P), 70/23(P), 73/1(P), 73/2(P), 74/2(P), 6(P), 76/7(P), 78/5(P), 91/7(P), 9(P), 94/1(P), 1-B(P), 106/7(P), 8(P), 128/1(P), 128/2, 129/18(P), 19(P), 20(P), 132/1(P), 3(P), 146/1(P), 149/2(P), 150/17, 151/1(P), 153/1(P), 159/1(P), 161/4(P), 162/15(P), 164/1(P), 102/1(P), 103/7 of Arpora Village.</p> <p>The 8.00 mts. wide proposed road under Sy.No. 156 of Arpora village.</p>

Survey No./ Sub- Div No. : 8/12(P), 11/7(P), 15/10(P), 16(P), 17(P), 24/1(P), 26/3(P), 71/1(P), 78/26, 6/4(P), 5(P), 6(P), 7(P), 11/9(P), 11(P), 12(P), 13(P), 18(P), 24(P), 26(P), 28(P), 39(P), 30(P), 31(P), 15/1(P), 24/2, 24/3(P), 4(P) 41/28(P), 48/6(P), 8(P), 53/7(P), 4(P), 14(P), 75/1, 75/2(P), 78/25, 78/30, 78/31, 29/2(P), 57/4, 5, 6, 33/1 PLOT. NO.13, 36/1-D, 1/20(P), 21(P), 22(P), 2/1(P), 2(P), 22(P), 33(P), 40(P), 4/6(P), 7(P), 8(P), 9(P), 13(P), 4/2, 5/2, 3, 8/17, 8/15(P), 19(P), 8/3(P), 4(P), 5(P), 11/6(P), 7(P), 41(P), 12/4(P), 5(P), 6(P), 13/3(P), 12(P), 16(P), 15/14(P), 15(P), 17(P), 19(P), 22(P), 23(P), 24(P), 26(P), 17/5(P), 18/12(P), 17(P), 19/2(P), 22/15(P), 27/3(P), 11(P), 28/9(P), 16(P), 29/1, 2,3, 35/10(P), 35/13, 37/26(P), 27(P), 38/10(P), 38/13A, 41/5 to 16, 41/18, 19, 41/17(P), 20(P), 28(P), 47/15(P), 48/38, 56/6(P), 7(P), 9(P), 10(P), 12(P), 18(P), 21(P), 29(P), 32(P), 33(P), 56A(P), 57(P), 56/30, 31, 60/1(P), 61/1(P), 2(P), 62/8(P), 10(P), 16(P), 23(P), 27(P), 30(P), 31(P), 32(P), 65/9(P), 66/6(P), 68/3(P), 78/32, 4/10, 13/23(P), 33/1-D(P), 43/15(P), 59/4(P) of Nagaoa Village

Roads under Arpora-Nagaoa

- 15 mts. MDR-10 from Sy.No. 128 to Sy.No. 56 of Arpora
- 8 mts. road in Sy.No. 155 & 157 of Arpora
- 8 mts. road in Sy.No. 97 to Sy.No. 98 of Arpora
- 8 mts. road in Sy.No. 29 of Nagaoa to Sy.No. 9 of Nagaoa
- 8 mts./6 mts. road in Sy.No. 38 of Nagaoa to Sy.No. 10 of Nagaoa

Survey No./ Sub- Div No. : 5/16(P), 17(P), 18(P), 11/10(P), 12/1(P), 5(P), 7(P), 8(P), 10(P), 15(P), 17(P), 18(P), 19(P), 20(P), 29(P), 46/20(P), 21(P), 56/11(P), 12(P), 13(P), 14(P), 58/8(P), 70/24A(P), 73/39(P), 80/24(P), 100/32(P), 33(P), 103/11(P), 114/7(P), 118/18(P), 121/1(P), 4(P), 9(P), 11(P), 12(P), 13(P), 14(P), 122/3(P), 12(P), 17(P), 130/1(P), 131/10(P), 133/1(P), 152/3(P), 16(P), 153/14(P), 155/15(P), 16(P), 17(P), 156/19(P), 25(P), 157/5(P), 158/5(P), 12(P), 13(P), 158/6,8, 159/4(P), 5(P), 162/2(P), 6(P), 165/5(P), 180/26(P), 181/6(P), 182/25(P), 186/1(P), 3(P), 190/1(P), 193/1(P), 6(P), 7(P),

8(P), 17(P), 194/2(P), 217/55(P), 72/2, 3,
 114/10(P), 30/1(P), 210/1(P), 211/1(P),
 28/1(P) to 9(P), 11(P), 207/14(P), 15(P),
 208/1(P) to 11(P), 4/36(P), 7/59(P), 14/9(P),
 10(P), 11(P), 14/13-C(P), 23/1(P) to 12(P),
 26/1(P) to 10(P), 10-A(P), 27/1(P), 2(P), 3(P),
 5(P), 6(P), 7(P), 10(P), 27/4,8, 31/1(P) to
 15(P), 32/3, 4, 5, 32/6(P), 33/17(P), 38/1 to 5,
 7, 8, 9, 21, 25, 38/6(P), 39/1-A, 41/5(P),6(P),
 8(P), 9(P), 42/1(P), 44/1, 2, 3, 5, 6, 7, 8,
 44/5(P), 13-D(P), 13-E(P), 14/7, 8, 13F,
 51/2(P), 4(P), 53/18(P), 20(P), 21(P), 28(P),
 57/3(P), 107/14(P), 120/11(P), 12(P),
 131/14(P), 152/5(P), 6(P), 165/29, 30,
 167/2(P), 3(P), 168/1, 188/3(P), 5(P), 8(P),
 9(P), 10(P), 12(P) to 16(P), 194/1(P),
 198/15(P), 16(P), 199/3(P), 203/1(P), 7(P),
 8(P), 33(P), 34(P), 35(P), 37(P), 38(P), 203/2
 to 6, 9, 39, 209/1(P) to 27(P), 210/10(P),
 16(P), 18(P), 19(P), 20(P), 23(P), 24(P),
 27(P), 28(P), 28A(P), 215/1(P) to 3(P), 5(P) to
 13(P), 215/15(P) to 18(P), 216/15(P), 219/5,
 6, 31, 32, 28/1 (P) to 9, 11(P), 207/14(P),
 15(P), 208/1(P) to 11(P), 216/16, 17, 18, 72/2,
 3, 114/10(P), 165/2, 150/3(P), 4(P),
 216/16,17,18, 4/7(P), 6/29(P), 10/8, 10,
 10/9(P), 12/3(P), 6(P), 28(P), 15/9(P),
 51/6(P), 7(P), 56/19(P), 20(P), 21(P),
 58/10A(P), 69/16(P), 22(P), 24(P), 71/7(P),
 9(P), 73/7(P), 30(P), 40(P), 74/3(P), 75/1-
 A(P), 77/17(P), 33(P), 78/20(P), 22(P),
 80/29(P), 98/3(P), 100/10(P), 32(P), 34(P),
 103/11(P), 105/18, 19, 24, 25, 106/1(P),
 108/1(P), 109/2(P), 113/3(P), 4(P), 5(P), 8(P),
 114/6(P), 118/3, 14, 17, 118/4(P), 11(P),
 12(P), 8(P), 9(P), 18(P), 20(P), 121/4(P), 7(P),
 9(P), 18(P), 22(P), 121/25, 122/11, 12, 14, 17,
 18, 21, 26, 122/20, 131/6(P), 138/6(P),
 142/3(P), 152/3(P), 5(P), 13(P), 153/14(P),
 19(P), 155/1, 4, 156/19, 21, 25, 26, 158/17(P),
 162/1(P), 3(P), 4(P), 5(P), 6(P), 171/18(P),
 22(P), 178/10(P), 11(P), 180/14(P), 26(P),
 27(P), 181/7(P), 13(P), 13A(P), 13E(P),
 13C(P), 13D(P), 13F(P), 181/13-G, 13-P,
 182/2(P), 4(P), 200/2(P), 207/2(P), 4(P), 7(P),
 8(P), 9(P), 207/3, 210/3(P), 4(P), 6(P),
 210/28(P), 7/1(P), 2(P), 10/1(P), 5(P), 11/9(P),
 13/8(P), 33/13, 9, 33/5(P) to 7(P), 37/1,
 37/1(P), 1-A(P), 59/6-B(P), 69/21, 69/13(P),
 70/8(P), 24A(P), 73/1, 73/5(P), 17(P), 83/2(P),
 84/20(P), 105/5, 105/7(P), 107/18(P),
 112/15(P), 119/4(P), 122/3(P), 123/7(P),
 129/13(P), 129/10(P), 130/1(P), 135/11(P),
 153/11(P), 156/20(P), 165/18(P), 31(P),

			<p>165/27, 206/4(P), 7(P), 206/8 of Parra Village.</p> <p>Three metres wide road shown on ODP.</p> <p><u>Parra</u></p> <ul style="list-style-type: none"> • 15 mts. MDR-8 from Sy.No. 152 to Sy.No. 94 • 10 mts. road from: <ul style="list-style-type: none"> (i) Sy.No. 178 to Sy.No. 36 (ii) Sy.No. 37 to Sy.No. 55 (iii) 8 mts. road from: <ul style="list-style-type: none"> (i) Sy.No. 125 to Sy.No. 130 (ii) Sy.No. 154 to Sy.No. 145 (iii) Sy.No. 155 to Sy.No. 167 (iv) Sy.No. 94 to Sy.No. 45 (v) Sy.No. 187 to Sy.No. 16 (iv) 6 mts. road from: <ul style="list-style-type: none"> (i) Sy.No. 164 to Sy.No. 114 (ii) Sy.No. 94 to Sy.No. 87 (iii) Sy.No. 115 to Sy.No. 206 (iv) Sy.No. 113 to Sy.No. 6 (v) Sy.No. 101 to Sy.No. 110 • 6 mts. road in Sy.No. 86
3.	Outline Development Plan - 2030 for Vasco-da-Gama Planning Area	Vasco-da-Gama Planning Area	<p>Sy.No. 42/7-B3, 42/7-B3-1, 46/1 Plot No. 51, 52 & 53 of Dabolim.</p> <p>Chalta No. 47 of P.T. Sheet No. 100 of Vasco.</p> <p>10.00 mts. roads in Chalta No. 61 of P.T. Sheet No.169 of Vasco-da-Gama.</p>



Exhibit 'A'

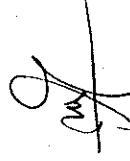
MINUTES OF 1ST MEETING OF THE REVIEW COMMITTEE ON ODPs AS PER NOTIFICATION No. 47/5/TCP/2022-23/1025 DATED 27-04-2022, HELD ON 05-05-2022 AT 10.30 A.M. IN THE CONFERENCE HALL, TOWN & COUNTRY PLANNING DEPARTMENT, DEMPO TOWER, 2ND FLOOR, PATTO PLAZA, PANAJI GOA.

The following Members were present in the meeting:

1. Shri Rajesh J. Naik ... Chairman
Chief Town Planner (Planning)
2. Shri Ranjit Borkar, ... Member
Senior Town Planner (South)
3. Shri Avez Asim Shaikh ... Member
Joint Secretary of Confederation of Real Estate Developers Association of India, CREDAI (Representative of CREDAI)
4. Shri Amit Sukthankar ... Member
Chairman of Indian Institute of Architects,(IIA) (Representative of IIA)
5. Shri Akash Khaunte ... Member
Confederation of Indian Industry (CII) (Representative of CII)
6. Shri Gajanan Karkare ... Member
Chairman of Institution of Engineers (India) IEI (Representative of IEI)
7. Smt. Snehalata Pednekar ... Member
Member, Institute of Town Planners, India, Goa Regional Chapter (ITPI (GRC)) (Representative of ITPI (GRC))
8. Shri Ritesh Shirodkar, ... Member
Member Secretary,
Mormugao Planning and Development Authority
9. Shri R.K. Pandita, ... Convener
Senior Town Planner (North)/Member Secretary,
North Goa Planning and Development Authority

Chairman: Shri Rajesh Naik, Chief Town Planner (Planning) welcomed the Members and informed about the constitution of Committee by the Government to review following ODPs:

(39)



- 1) ODP-2025 for Calangute-Candolim Planning Area.
- 2) ODP-2030 for Arpora-Nagoa-Parra Planning Area.
- 3) ODP-2030 for Vasco-da-Gama Planning Area.

Chairman explained to the members about various stages involved in the preparation of ODPs including preparation of the Present Land Use Map and Register. The members took note that as per the Notification No.47/5/TCP/2022-23/1025 dated 27-04-2022, the exercise of scrutinizing and reviewing the ODPs and submission of report has to be completed within 60 days. A copy of the said Notification dtd. 27/4/2022 is placed at Annexure 'A-I'.

During the meeting, Chairman suggested that a schedule for reviewing and examining of referred ODPs be worked out, such that the review of the ODPs can be carried out within stipulated period.

The Committee Members accordingly decided to have the deliberations and the scrutiny by considering following vital issues involved in the process of preparation of ODPs:

1) Preparation of Vision document and contents of the ODP.

The Committee was of opinion that the horizon period of the ODPs should be considered for a longer period so that proposals and policies incorporated in the ODPs are implemented in a phased manner.

The Committee stressed that the land uses in the Outline Development Plan shall be broadly indicated and the allocation of areas or zones of land for different uses like residential, commercial, institutional etc. need to be judiciously done by considering various planning parameters and the local issues. The Committee also observed that the ODPs shall indicate, define and provide for existing and proposed roads such that the road infrastructure could be adequately provided to sustain the development of the area.

2) Criteria to be adopted to allocate the zonings of the properties within the planning jurisdiction.

The Committee was of the opinion that while taking decisions on zoning allocated for the properties, existing land uses needs to be confirmed vis-à-vis the legality of it. Assessment of landuse of

neighbouring properties was also felt essential by the Committee to decide on maintaining overall character of the locality.

3) Assessment of Infrastructure availability in the Planning Areas.

The Committee was of the opinion that overall assessment needs to be carried out of infrastructure availability as regards to water, power supply, garbage disposal facility, sewer lines, etc. for the purpose of allocation of different land uses for the area under reference.

The Committee was of the opinion that the scope and provision for widening of the road shall necessarily be seen while allocating the land uses for the plots affected.

The Committee decided that the above parameters shall primarily be seen while reviewing the ODPs.

Committee was of the opinion that in order to have a proper scrutiny, the Member Secretaries should place before it the ODPs under reference alongwith the report of sub-Committee. Both the Member Secretaries were accordingly requested to submit the ODPs of the concerned planning areas alongwith other data available with it including objections/suggestions received on the draft ODPs.

The Member Secretaries were also asked to make a detail presentation in the next meeting, regarding the procedure involved during the decision making.

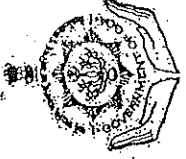
Further, it was also decided to get information pertaining to the various Petitions filed and Orders issued if any, against the notified ODPs in different Courts of law.

The Committee decided to have its second meeting on 13-05-2022 at 3.30 p.m. in the Conference Hall of the Town & Country Planning Department to deliberate further on the matter.

The meeting ended with thanks to the Chair.



(R. K. PANDITA)
SENIOR TOWN PLANNER(NORTH)
CONVENER



OFFICE OF THE CHIEF TOWN PLANNER (PLANNING)
TOWN AND COUNTRY PLANNING DEPARTMENT
Dempo Tower, 2nd floor, Pato Plaza, Panaji - Goa
Ph: 0832-2437352, E-mail: ctp-tcp.goa@nic.in

Ref No.: 47/5/TCP/2022-23/1025
Date: 27/04/2022

NOTIFICATION

In exercise of the powers conferred by section 40 of the Goa Town and Country Planning Act, 1974 (Act No. 21 of 1975), the Government of Goa, being satisfied that a grave emergency exists which necessitates the suspension of certain Outline Development Plans, hereby suspends the following Outline Development Plans for a period of sixty days from the date of commencement of this Notification, namely:-

- (i) Outline Development Plan for Calangute-Candolim Planning area-2025.
- (ii) Outline Development Plan for Arpora-Nagoa-Parra Planning area-2030.
- (iii) Outline Development Plan-2030 for Vasco-da-Gama Planning area.

Further, in exercise of the powers conferred by sub-section (1) of section 132 of the said Act, the Government of Goa hereby directs that,—

(1) the aforesaid Outline Development Plans shall be reviewed and examined in detail by the Committee consisting of the following members, namely:-

- (i) Shri. Rajesh J. Naik, ... Chairman.
Chief Town Planner (Planning)
- (ii) Senior Town Planner (North) ... Convener.
Senior Town Planner (South) ... Member.
Shri. Avez Azim Shaikh ... Member.
Joint Secretary of Confederation of Real Estate Developers Association of India, CREDAI (Representative of CREDAI)
- (v) Shri. Amit Sukthnkar ... Member.
Chairman of Indian Institute of Architects, (IIA) (Representative of IIA)
- (vi) Shri. Akash Khaunte, ... Member.
Confederation of Indian Industry (CII) (Representative of CII)

Member.

(vii) Shri. Gajanan Karkare
Chairman of Institution of Engineers (India), IEL
(Representative of IEL) ...

Member.

(viii) Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) ...

Member.

(ix) Member Secretary of North Goa Planning
and Development Authority ...

Member.


(x) Member Secretary of the Mormugao Planning
Planning and Development Authority ...

II. The Regional Plan Goa - 2021 shall be applicable in respect of Calangute-Candolim Planning Area and Arpora-Nagoa-Parra Planning Area and Outline Development Plan - 2026 for Vasco-da-Gama Planning Area shall be applicable in respect of Vasco-da-Gama Planning Area, until further order of the Government.

The above Committee shall submit report to the Government within a period of sixty days from the date of issue of this Notification.

This Notification shall come into force with immediate effect.

By Order and in the name of
the Governor of Goa.


(Rajesh J. Naskar)
Chief Town Planner (Planning) &
Ex. Officio Joint Secretary to the
Government of Goa

To,

The Director, Printing and Stationery, Panaji with a request to publish the above Notification in the Official Gazette. Copy of relevant Gazette may kindly be supplied to this Department for record and soft copy may be sent by e-mail id: ctpp-top-goa@nic.in.

Copy to:

All concerned.

Exhibit B

MINUTES OF 2nd MEETING OF THE REVIEW COMMITTEE ON ODPs AS PER NOTIFICATION No. 47/5/TCP/2022-23/1025 DATED 27-04-2022, HELD ON 13-05-2022 AT 03.30 A.M. IN THE CONFERENCE HALL, TOWN & COUNTRY PLANNING DEPARTMENT, DEMPO TOWER, 2ND FLOOR, PATTO PLAZA, PANAJI GOA.

The following members were present in the meeting:

1. Shri Rajesh J. Naik, ... Chairman
Chief Town Planner (Planning)
2. Shri Ranjit Borkar, ... Member
Senior Town Planner (South)
3. Shri Avez Asim Shaikh ... Member
Joint Secretary of Confederation of Real Estate Developers Association of India, CREDAI (Representative of CREDAI)
4. Shri Amit Sukthnkar ... Member
Chairman of Indian Institute of Architects,(IIA) (Representative of IIA)
5. Shri Akash Khaunte, ... Member
Confederation of Indian Industry (CII) (Representative of CII)
6. Smt. Snehalata Pednekar ... Member
Member, Institute of Town Planners, India, Goa Regional Chapter (ITPI (GRC)) (Representative of ITPI (GRC))
7. Shri Ritesh Shirodkar, ... Member
Member Secretary,
Mormugao Planning and Development Authority
8. Shri R.K. Pandita, ... Convener
Senior Town Planner (North)/Member Secretary, North Goa Planning and Development Authority

Confirmation of the 1st Minutes of the Meeting:

The Shri R. K. Pandita, Senior Town Planner (North)/Member Secretary, North Goa PDA read out the minutes of 1st meeting to the members. The members acknowledged and confirmed the same.

As decided in the 1st meeting Shri R.K. Pandita, Member Secretary, NGPDA placed before the Committee the required details and data pertaining to finally notified ODP of Calangute-Candolim and Arpora-Nagoa-Parra, which include the details of objections/suggestions received on the draft ODPs, report of the sub-committee consisting of decisions taken on the objections/suggestions. Member Secretary also briefed the members about the final decisions taken by the Authority on the report of the sub-committee and also briefed the Committee about various matters pending before the court with regards to the notified ODPs.

Members then sought to know about the various proposals incorporated in the finally notified ODPs and various change of zones effected in the Calangute-Candolim and Arpora-Nagoa-Parra.

The Committee sought to know from the Member Secretary, North Goa PDA the procedure adopted after obtaining consent of Government under Section 34 of the TCP Act for the publication of notice of preparation of Development Plan, to which the Member Secretary informed that Calangute-Candolim ODP was notified under Section 35(1), against which, the objections/suggestions were received by the Authority, which were heard by the sub-committee constituted by the Authority for the purpose.

On inquiry about the constitution of the said Committee, it was informed as under:

- i) Sub-committee constituted for the purpose of hearing objections/suggestions for Calangute Planning Area consist of Member Secretary, NGPDA and one member of the Authority, whereas other two members of the sub-committee were not the members of the Authority.
- ii) Sub-committee constituted for the purpose of hearing objections/suggestions for Candolim Planning Area consist of Member Secretary, NGPDA and two members which were not part of the Authority.

iii) Sub-committee constituted for the purpose of hearing objections/suggestions for Baga Planning Area consist of Member Secretary, NGPDA and one member of the Authority whereas other two members of the sub-committee were not the members of the Authority.

When the Committee sought to know as to how sub-committee contained the Members, who were not actually part of the constituted Authority, Member Secretary clarified that the members were appointed by the Authority as per provision under Rule 6 of Town & Country Planning Act, pertaining to Temporary Association of the persons with Planning and Development Authority for particular purpose.

For the purpose of information of the members, the Chairman read out Rule 6 of the TCP Act, applicable for the present case, which mentioned as under:

"6. Temporary Association of persons with Planning and Development Authority for particular purposes.— (1) A Planning and Development Authority may associate with itself any person whose assistance or advice, it may consider necessary in performing any of its functions under the Act.

(2) The person so assisting or advising a Planning Development Authority shall be given an appointment letter, mentioning the purpose therein for which such association has been made and the period for which association may last and the terms and conditions governing such association.

(3) If the person associated with the Planning and Development Authority under sub-rule (1) happens to be a non-official resident in Goa, he shall be entitled to draw T. A. and D. A. according to rule 190 of S. Rs. as amended from time to time.

(4) Notwithstanding anything contained in sub-rule (3), if such person is a Government servant or an employee in a Government undertaking he shall be entitled to travelling and daily allowances only at the rates admissible under the relevant rules applicable to him."

On consideration of provisions of the Act applicable for hearing the objections received under sub-section (1) of Section 35 of the TCP Act, the members however felt that sub-section (3) of Section 35 is much relevant for the constitution of the sub-committee, which read as under:

35(3) - After the expiry of the period specified in the notification made under sub-section (1), the Planning and Development Authority shall appoint a Committee consisting of the Town Planning Officer and not more than two of its other members, to consider the objections received under sub-section (1) and to report within such time as the Planning and Development Authority may fix in this behalf, with regard to the merits or otherwise of the objections.

(4) The Committee appointed under sub-section (3) shall have power to co-opt any other person and any person so co-opted shall have a right to take part in the meetings of the Committee, but shall not have a right to vote.

(5) The Committee so appointed shall afford a reasonable opportunity of being heard to any person, including representatives of Government Departments or local authorities, who has submitted any objection and who has made a request for being so heard.

A report of Committee constituted by the Authority for hearing objections received for draft ODP of Calangute-Candolim and Arpora-Nagoa-Parra was then placed before the Committee.

On perusal of the Committee's report prepared against the ODPs prepared for Calangute-Candolim Planning Area and Arpora-Nagoa-Parra Planning Area, the committee observed that the Authority while considering the report of committee under Section 35(6) of the TCP Act, have recommended additional proposals/cases for change of zone in these ODPs, for which neither representation nor any objections/suggestions were received and these additional proposals have been part of the finally notified ODPs for these planning areas.

The Committee observed that no proper reasoning and justification was anywhere given by the committee or by the Authority while recommending these additional cases. The Member Secretary, NGPDA then specifically referred to this cases and close perusal of the same by the Review Committee revealed that these additional cases recommended by the Authority does not necessarily come under the ambit of larger public interest.

The proposals wherein such changes are reflected in Annexure 'B-I'.

The Committee then requested the Member Secretary, MPDA to place before it the records pertaining to ODP of Mormugao Planning Area.

Member Secretary, Mormugao PDA then placed before the committee the ODP of Mormugao and explained about the procedure undertaken in preparation of the same. On request of the Committee, a detail presentation was made by the MPDA on various proposals incorporated in the said ODP. Detail explanation was also given pertaining to various change of zones incorporated in the finally notified ODP vis-à-vis that earlier followed.

A report of the Committee constituted by MPDA under Section 35(3) of TCP Act for hearing objections pertaining to draft ODP Mormugao Planning Area was then placed before the Committee for its perusal and the same was deliberated in detail as regards to various decisions taken by the said Committee.

After deliberation and discussion, it was decided by the Committee to hold the next meeting on 26/05/2022 and asked both the Member Secretaries to give a power point presentation as regards to details of change of zones effected and all other proposals incorporated in the finally notified ODPs, in comparison with zoning and provisions under earlier ODP and RPG-2021 followed.

The meeting ended with thanks to the Chair.



(R. K. PANDITA)
SENIOR TOWN PLANNER(NORTH)
CONVENER



Annexure B-1

The cases which were directly considered by Authority in Final ODP

Sr. no.	Survey no.	Village	Area in m2	Zone as per RP 2021	Zone as per draft ODP	Zone as per final ODP
1	106	Arpora	430	Paddy	Agriculture	Institutional
2	106	Arpora	340	Paddy	Agriculture	S-3
3	71/6	Arpora	380	Orchard (P) Private forest	orchard	MRF
4	17, 18	Parra	4000	S-3	Orchard	S-3
5	28/10, 33/18, 32/2, 215/14	Parra	7445	S-3	Orchard	S-3
6	11/6, 9	Parra	1100	S-3 (P) & Orchard (P) respectively	Agriculture	S-3
7	108/1	Parra	1400	Paddy	Agriculture	S-3
8	105/30	Parra	150	Orchard	Orchard	S-3
9	113/8	Parra	150	paddy	Agriculture	S-3
10	47/2 118/4	Parra	80	S-3 (P), Paddy (P)	S-3 Agriculture	Religious S-3
11	250 Retreat centre	Calangute	3840	Orchard (P) NDS (P), Natural Cover (P)	Orchard	S-2
12	466	Calangute	7986	S-2 (P) Paddy (P)	Agriculture	S-2

[Handwritten signature]

MINUTES OF 3rd MEETING OF THE REVIEW COMMITTEE ON ODPs AS PER NOTIFICATION No. 47/5/TCP/2022-23/1025 DATED 27-04-2022, HELD ON 26-05-2022 AT 10.30 A.M. IN THE CONFERENCE HALL, TOWN & COUNTRY PLANNING DEPARTMENT, DEMPO TOWER, 2ND FLOOR, PATTO PLAZA, PANAJI GOA.

The following Members were present in the meeting:

- | | | | |
|----|---|-----|----------|
| 1. | Shri Rajesh J. Naik
Chief Town Planner (Planning) | ... | Chairman |
| 2. | Shri Ranjit Borkar,
Senior Town Planner (South) | ... | Member |
| 3. | Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate Developers Association of India, CREDAI (Representative of CREDAI) | ... | Member |
| 4. | Shri Amit Sukthankar
Chairman of Indian Institute of Architects,(IIA) (Representative of IIA) | ... | Member |
| 5. | Shri Akash Khaunte
Confederation of Indian Industry (CII) (Representative of CII) | ... | Member |
| 6. | Smt. Snehalata Pednekar
Member, Institute of Town Planners, India, Goa Regional Chapter (ITPI (GRC)) (Representative of ITPI (GRC)) | ... | Member |
| 7. | Shri Ritesh Shirodkar,
Member Secretary,
Mormugao Planning and Development Authority | ... | Member |
| 8. | Shri R.K. Pandita,
Senior Town Planner (North)/Member Secretary,
North Goa Planning and Development Authority | ... | Convener |

Confirmation of the 2nd Minutes of the Meeting:

Shri R. K. Pandita, Senior Town Planner (North)/Member Secretary, North Goa PDA read out the minutes of 2nd meeting to the members. The members acknowledged and confirmed the same.

As decided in 2nd meeting of the Committee, the Member Secretary, NGPDA placed before the Committee the following:

- i) Regional Plan for Goa - 2021 for Calangute – Candolim
- ii) Draft ODP for Calangute – Candolim Planning Area
- iii) Report of the Committee constituted to hear the objection for Calangute – Candolim Planning Area
- iv) Finally notified ODP for Calangute – Candolim Planning Area
- v) Regional Plan for Goa - 2021 for Arpora - Nagoa - Parra
- vi) Draft ODP for Arpora - Nagoa - Parra Planning Area
- vii) Report of the Committee constituted to hear the objection for Arpora - Nagoa - Parra Planning Area
- viii) Finally notified ODP for Arpora - Nagoa - Parra Planning Area

The Member Secretary, NGPDA then explained stage wise process undertaken by the Authority as regards to preparation of ODP for Calangute – Candolim Planning Area and ODP for Arpora - Nagoa - Parra Planning Area

On careful perusal of the process undertaken and subsequent changes effected in the finally notified ODP, the Committee observed that large area of agricultural land in Calangute – Candolim Planning Area and Arpora - Nagoa - Parra Planning Area has been considered by North Goa PDA for change of zone.

On a query by the members, the Member Secretary, North Goa PDA informed that although requested by the NGPDA vide letter dated 26-03-2018, the office of Mamlatdar, Bardez had not provided the status pertaining to the tenancy aspect of the properties. It was however informed by the Member Secretary, NGPDA that as resolved by the Authority, in Explanatory Memorandum, it was mentioned that “no tenanted land shall be permitted for development and shall be governed by Goa Land Use (Regulation) Act, 1991” and it was further clarified by Member Secretary that in case, by oversight if any land is marked for Settlement for public utility, the same would have been reviewed by the Authority at the time of consideration of permitting any secondary development whereby all

permissions from the other concerned authorities were to be obtained to permit any such activities.

Member Secretary, North Goa PDA further explained that as the details were sought by the Committee, the consultant involved in preparation of ODP was asked to provide the details of tenanted land and the information as available with him regarding the same has been provided by consultant.

Member Secretary, North Goa PDA further clarified that NGPDA is not aware whether any subsequent changes have been occurred in tenancy status of the said land. The Committee however was of the firm opinion that no tenanted paddy fields could have been considered for the change of zone. A list of cases under this category of tenanted land which was considered for change of zone was then placed before the Committee. The said list as submitted by Member Secretary, NGPDA, is placed at **Annexure 'C-I'**.

The Committee also observed that several properties under Calangute-Candolim Planning Area and Arpora-Nagoa-Parra Planning Area which were earmarked as "Agriculture zone" in the Regional Plan for Goa - 2021 have now been changed to Settlement zone in the finally notified ODPs of Calangute-Candolim Planning Area and Arpora-Nagoa-Parra Planning Area and that some of the properties selectively considered for change of zone forms the part of contiguous paddy field. The Committee had its strong reservation for conversion of such land to developable zones which otherwise was earmarked as Agriculture zone under RPG-2021 and felt that development which would subsequently follow in such land which primarily are low lying lands could lead to environmental damage and shall be detrimental to overall planning of the village.

The Committee then examined carefully all the proposals considered for change of zone of agricultural land by the NGPDA and noted that any subsequent secondary development in such converted agricultural land would certainly require filling of such low lying land, which is bound to affect overall drainage pattern of area. The list of such agricultural properties as submitted by Member Secretary, NGPDA, of which the zone

was changed for different purposes was then placed before the Committee, is placed at **Annexure 'C-II'**.

Considering various proposals reflected in ODP, the Committee took serious note that several properties which were otherwise marked as 'No Development Slope' under Regional Plan - 2021, pertaining to Calangute-Candolim and Arpora - Parra Planning Area, have been changed to "Settlement Zone" and as such are brought under developable zones. In some of the cases, it was observed that such No Developable Slope is part of the continuous No Development zone and any change into it may drastically impact the environment. The list of such cases is placed at **Annexure 'C-III'**.

While discussing on the eco-sensitive zones, the Committee was of the opinion that in no way the property which otherwise were marked as "Mangroves" under RPG-2021, should have been changed to "Settlement zone" S2. This observations of the Committee was with specific reference to the property under Sy.No. 213/2 and 11/57 of Candolim admeasuring an area approximately 8000m² and another property under Sy.No. 68/6 of Calangute admeasuring an area approximately 290m². The Committee was of the strong view that this property should have been retained to its original status as per RP-2021 as Mangroves.

While perusing the ODPs, the Committee noticed that even 3.00 mts. wide roads are shown on the ODPs serving for bigger Residential sectors, whereas considering the area served by these roads and as per the provisions in the Regulations as prescribed under GLDBCR-2010, it was observed that even for the sub-division of land having an area upto 2500m², the minimum width of road prescribed is 6.00 mts. The Committee although observed that this particular provision pertains to sub-division of land, the same is even otherwise should be applicable to other areas under ODP as this width of the road regulates further development in the area and the plots served by such road. The Committee noted that the site constraints were taken into consideration by the NGPDA while deciding on such width of 3.00 mts., which the Committee felt advisable to be maintained as 6.00 mts. especially considering the future growth of the area and the density pattern.

On inquiry with the Member Secretary, NGPDA, it came to light that there are several new roads proposed, which are deviating from the existing road network and one such example cited was Sy.No. 4 of Candolim Village, wherein it was observed that road proposed dissects the property whereas the road is existing within the same property which passes through the periphery. The Committee therefore felt it would be advisable that wherever possible the existing road network need to be retained by assigning any further widening to it depending upon the area served. This was primarily felt necessary so as to reduce any further litigation arising out of such issues.

While scrutinizing several other similar proposals, the Committee observed that certain road network is proposed through the undevelopable zones, which if undertaken may affect the slope/natural environment of such properties and the adjacent one. It was observed by the Committee that such network is proposed entirely through the undevelopable zones, which was not found to be serving in Settlement area. One such instance picked by the Committee was a road passing through Sy.No. 156 of Arpora Village, which did not serve any Residential zone. The Committee therefore was of the opinion that such roads should be deleted.

Member Secretary, North Goa PDA was asked to make a presentation on such roads, width of which was either reduced or increased in the Planning Areas of Calangute-Candolim and also of Arpora-Nagoa-Parra.

While presenting on the same, the Committee was informed by Member Secretary NGPDA that major deviations have been incorporated in Calangute-Candolim ODP and cited example of MDR-10 passing through the planning areas of Calangute, Candolim and Arpora wherein the width of the road has been reduced from 25.00 mts. to 15.00 mts. considering the constraints in widening of the said road to achieve the designated width of 25.00 mts. Further, Member Secretary, NGPDA brought to the notice of the Committee that most of the development carried along these stretch of the road is either unauthorized or is of temporary nature conducting commercial business. It was also brought to the notice of the Committee that the width

of MDR-8 also passing through Calangute and Parra area has been reduced from 25.00 mts. to 15.00 mts. for the same reason.

Further, it was informed that the width of another MDR-11 passing through Candolim has been also reduced from 25.00 mts. to 15.00 mts. The Committee however observed that the MDRs are notified by PWD/ Government and the width of the said roads preferably should have been not altered and reduced as they serve the major arteries for circulation through the villages which are all interconnected roads to the National Highways.

The Member Secretary, North Goa PDA also brought to the notice of the Committee that there are other roads having width of 15.00 mts. in Calangute Planning Area such as that at Baga junction and another one affected from Sy.No. 367 to 375 have been reduced from 15.00 mts. to 10.00 mts. Similarly, roads in Parra Planning Area having designated width of 15.00 mts. in RPG-2021 have been reduced either to 10.00 mts. or 8.00 mts., which could definitely lead to traffic issues at Anjuna and Guirim. The Committee took note that there are other roads in Candolim, Nagoa and Parra Planning Areas, widths of which have been reduced from 10.00 mts to 8.00 mts. or 6.00 mts.

The Committee observed that in larger planning interest and considering future growth of the village, it would be advisable to retain the width of these roads as that specified on RPG-2021. The details of such roads affecting particular survey numbers, as informed by the Member Secretary, North Goa PDA are placed at Annexure 'C-IV'.

A stage wise detail presentation was then given by Member Secretary, NGPDA on the cases considered by the Authority for change of zone in the ODPs, under following categories:

- a) Change of Zones carried out from RPG-2021 pertaining to Calangute-Candolim villages (Bardez Taluka) to Draft ODP-2025 of Calangute-Candolim Planning Area.
- b) Change of Zones carried out from Draft ODP-2025 of Calangute-Candolim Planning Area to final ODP-2025 of Calangute-Candolim Planning Area.

- c) Change of Zones carried out from RPG-2021 pertaining to Arpora-Nagoa-Parra villages (Bardez Taluka) to Draft ODP- 2030 of Arpora-Nagoa-Parra Planning Area.
- d) Change of Zones carried out from Draft ODP -2030 of Arpora-Nagoa-Parra- Planning Area to Final ODP -2030 of Arpora-Nagoa-Parra Planning Area.

The Members then took note of the stage wise changes undertaken by the Authority in the respective ODPs.

The Committee was then of the opinion that its scrutiny of the suspended ODPs shall primarily be in comparison with RPG-2021 and accordingly reviewed the change of zones effected of different properties from RPG-2021 to finally notified ODPs of respective Planning Areas.

Chairman informed the Committee that Member Secretary, NGPDA vide letter No. NGPDA/CCARP/ODP/444/22 dtd. 20/5/2022 has submitted the information pertaining to the change of zone of certain properties and the development Permissions issued in some of the properties considered for change of zones. The Committee took note of the same. The letter dtd. 20/5/2022 is placed at **Annexure 'C-V'**.

While perusing the cases considered for change of zone under different categories, Committee felt it essential to have site inspection of few cases to know the ground realities and understand in a better way about the infrastructure available in the area, especially where grant of higher FAR was considered or where the change of agricultural land was considered.

Member Secretary then informed the Committee about the decision of the District Court in various matters filed by the different parties under Section 38 of the TCP Act.

It was informed by the Member Secretary, NGPDA that Counsel for the Appellant and Respondent had informed the Court about the suspension of the ODPs for 60 days and about the constitution of Committee to review and scrutinize these suspended ODPs. The Member Secretary, NGPDA further informed that Counsel had pointed that the report of the Review Committee was to be placed before the Board and thereafter submit to the Government for taking decision with regards to these suspended ODPs.

The Committee was then informed that the Ld. Counsel appearing for both the parties had agreed that appeals filed before the Court and the grounds raised therein shall be considered and placed before this Review Committee for necessary decision and accordingly the appeals filed by all the parties were considered as disposed off with the direction that the grounds raised by the Appellant shall be placed and considered by the Review Committee. Order passed in one of the case is placed at Annexure 'C-VI'.


The Committee took note of the Orders of the District Court, whereby it was required to hear the parties and take decision on the appeals filed by them. Accordingly it was decided by the Committee to hear all these parties. It was then decided to have the next meeting of the Committee on 15/6/2022, during which it was decided to conduct the hearing.

It was accordingly decided to send notices to the concerned parties about the hearing fixed for 15/6/2022.

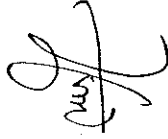
Also, as decided earlier by the Committee, inspection of few sites pertaining to Calangute-Candolim Planning Area and Apora-Nagao-Parra Planning Area was fixed for 03/06/2022.

Similarly the inspection pertaining to Mormugao Planning Area was fixed for 10/06/2022.

The meeting ended with thanks to the Chair.


(R. K. PANDITA)
SENIOR TOWN PLANNER(NORTH)
CONVENER

(57)



Annexure C-II

LIST OF TENANTED LAND CHANGED FROM RPG-2021 TO CALANGUTE ODP						
	BARDEZ	CALANGUTE	220	10	40	AGRICULTURE
1	BARDEZ	CALANGUTE	220	10	40	AGRICULTURE
2	BARDEZ	CALANGUTE	220	9	120	AGRICULTURE
3	BARDEZ	CALANGUTE	235	7	1100	AGRICULTURE
4	BARDEZ	CALANGUTE	273	3	128	AGRICULTURE
5	BARDEZ	CALANGUTE	273	31	80	AGRICULTURE
6	BARDEZ	CALANGUTE	273	32	60	AGRICULTURE
7	BARDEZ	CALANGUTE	280	2	110	AGRICULTURE
8	BARDEZ	CALANGUTE	280	3	80	AGRICULTURE
9	BARDEZ	CALANGUTE	280	5	375	AGRICULTURE
10	BARDEZ	CALANGUTE	280	6	110	AGRICULTURE
11	BARDEZ	CALANGUTE	280	7	110	AGRICULTURE
12	BARDEZ	CALANGUTE	280	8	780	AGRICULTURE
13	BARDEZ	CALANGUTE	280	12	650	AGRICULTURE
14	BARDEZ	CALANGUTE	280	18	570	AGRICULTURE
15	BARDEZ	CALANGUTE	280	21	650	AGRICULTURE
16	BARDEZ	CALANGUTE	280	24	160	AGRICULTURE
17	BARDEZ	CALANGUTE	280	25	100	AGRICULTURE
18	BARDEZ	CALANGUTE	280	26	70	AGRICULTURE
19	BARDEZ	CALANGUTE	284	55		
20	BARDEZ	CALANGUTE	284	56		
21	BARDEZ	CALANGUTE	284	57		
22	BARDEZ	CALANGUTE	284	58		
23	BARDEZ	CALANGUTE	284	59		
24	BARDEZ	CALANGUTE	284	60		
25	BARDEZ	CALANGUTE	284	61		
26	BARDEZ	CALANGUTE	284	62		
27	BARDEZ	CALANGUTE	284	63		
28	BARDEZ	CALANGUTE	284	64		
29	BARDEZ	CALANGUTE	284	65	6900	AGRICULTURE
30	BARDEZ	CALANGUTE	284	66		
31	BARDEZ	CALANGUTE	284	67		
32	BARDEZ	CALANGUTE	284	68		
33	BARDEZ	CALANGUTE	284	69		
34	BARDEZ	CALANGUTE	284	70		
35	BARDEZ	CALANGUTE	284	71		
36	BARDEZ	CALANGUTE	284	72		
37	BARDEZ	CALANGUTE	284	75		
38	BARDEZ	CALANGUTE	284	76		
39	BARDEZ	CALANGUTE	284	78		
40	BARDEZ	CALANGUTE	287	1	1600	AGRICULTURE
41	BARDEZ	CALANGUTE	288	5	100	AGRICULTURE
42	BARDEZ	CALANGUTE	288	6	100	AGRICULTURE
43	BARDEZ	CALANGUTE	288	8	125	AGRICULTURE
44	BARDEZ	CALANGUTE	288	13	150	AGRICULTURE
45	BARDEZ	CALANGUTE	290	1	95	AGRICULTURE
46	BARDEZ	CALANGUTE	290	3	200	AGRICULTURE
47	BARDEZ	CALANGUTE	290	17	60	AGRICULTURE
48	BARDEZ	CALANGUTE	291	1	180	AGRICULTURE
49	BARDEZ	CALANGUTE	294	1	80	AGRICULTURE
50	BARDEZ	CALANGUTE	313	11	50	AGRICULTURE
51	BARDEZ	CALANGUTE	314	14	250	AGRICULTURE
52	BARDEZ	CALANGUTE	320	1	1000	AGRICULTURE
53	BARDEZ	CALANGUTE	320	2	60	AGRICULTURE
54	BARDEZ	CALANGUTE	345	7	200	AGRICULTURE
55	BARDEZ	CALANGUTE	351	50	1700	AGRICULTURE
56	BARDEZ	CALANGUTE	375	8	300	AGRICULTURE
57	BARDEZ	CALANGUTE	375	9	250	AGRICULTURE
58	BARDEZ	CALANGUTE	376	2	230	AGRICULTURE
59	BARDEZ	CALANGUTE	379	16	240	AGRICULTURE
60	BARDEZ	CALANGUTE	383	24	50	AGRICULTURE

61	BARDEZ	CALANGUTE	7	11	120	AGRICULTURE	S2
62	BARDEZ	CALANGUTE	87	2	550	ORCHARD	S2
63	BARDEZ	CALANGUTE	87	6	600	ORCHARD	S2
64	BARDEZ	CALANGUTE	91	10	260	AGRICULTURE	S2
				TOTAL	20743		

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LIST OF TENANTED LAND CHANGED FROM RPG-2021 TO ODP CANDOLIM

1	BARDEZ	CANDOLIM	192	10	320	ORCHARD	S2
2	BARDEZ	CANDOLIM	192	2	3700	ORCHARD	S2
3	BARDEZ	CANDOLIM	192	5	2500	ORCHARD	S2
4	BARDEZ	CANDOLIM	202	8	185	AGRICULTURE	S2
5	BARDEZ	CANDOLIM	213	2	3100	AGRICULTURE	S2
6	BARDEZ	CANDOLIM	243	12	300	ORCHARD	S2
7	BARDEZ	CANDOLIM	7	7	1130	AGRICULTURE	S2
				TOTAL	11235		

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LIST OF TENANTED LAND CHANGED FROM RPG-2021 TO ARPORA ODP

Sl NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	ARPORA	101	3	60	AGRICULTURE	S3
2	BARDEZ	ARPORA	102	1	850+1900	AGRICULTURE	C3/S3
3	BARDEZ	ARPORA	102	3	100	AGRICULTURE	S3
4	BARDEZ	ARPORA	104	2	2360	AGRICULTURE	S3
5	BARDEZ	ARPORA	126	10			
6	BARDEZ	ARPORA	126	11			
7	BARDEZ	ARPORA	126	13			
8	BARDEZ	ARPORA	126	14			
9	BARDEZ	ARPORA	126	15			
10	BARDEZ	ARPORA	126	16			
11	BARDEZ	ARPORA	126	17			
12	BARDEZ	ARPORA	126	18			
13	BARDEZ	ARPORA	126	19			
14	BARDEZ	ARPORA	126	2	6500	AGRICULTURE	S3
15	BARDEZ	ARPORA	126	20			
16	BARDEZ	ARPORA	126	21			
17	BARDEZ	ARPORA	126	23			
18	BARDEZ	ARPORA	126	3			
19	BARDEZ	ARPORA	126	4			
20	BARDEZ	ARPORA	126	5			
21	BARDEZ	ARPORA	126	6			
22	BARDEZ	ARPORA	126	7			
23	BARDEZ	ARPORA	126	8			
24	BARDEZ	ARPORA	15	0	25	AGRICULTURE	S3
25	BARDEZ	ARPORA	159	0	190	ORCHARD	S3
26	BARDEZ	ARPORA	173	30	1375	AGRICULTURE	S3
27	BARDEZ	ARPORA	178	24			
28	BARDEZ	ARPORA	178	25			
29	BARDEZ	ARPORA	178	26			
30	BARDEZ	ARPORA	178	29			
31	BARDEZ	ARPORA	178	41			
32	BARDEZ	ARPORA	178	42			
33	BARDEZ	ARPORA	178	48			
34	BARDEZ	ARPORA	178	49			
35	BARDEZ	ARPORA	178	50	5900	AGRICULTURE	S3
36	BARDEZ	ARPORA	178	51			
37	BARDEZ	ARPORA	178	52			
38	BARDEZ	ARPORA	178	53			
39	BARDEZ	ARPORA	178	54			
40	BARDEZ	ARPORA	178	55			
41	BARDEZ	ARPORA	178	56			
42	BARDEZ	ARPORA	178	57			
43	BARDEZ	ARPORA	18	2	4100	AGRICULTURE	S3
44	BARDEZ	ARPORA	18	5			
45	BARDEZ	ARPORA	183	33	30	AGRICULTURE	S3
46	BARDEZ	ARPORA	188	10			
47	BARDEZ	ARPORA	188	12			
48	BARDEZ	ARPORA	188	13			
49	BARDEZ	ARPORA	188	14			
50	BARDEZ	ARPORA	188	21	6000	AGRICULTURE	S3
51	BARDEZ	ARPORA	188	22			
56	BARDEZ	ARPORA	188	39			
57	BARDEZ	ARPORA	188	8			
58	BARDEZ	ARPORA	188	9			
59	BARDEZ	ARPORA	190	19	830	AGRICULTURE	S3
60	BARDEZ	ARPORA	190	31	950	AGRICULTURE	S3
61	BARDEZ	ARPORA	3	2	80	AGRICULTURE	S3

63	BARDEZ	ARPORA	34	18	40	AGRICULTURE	S3
64	BARDEZ	ARPORA	34	9	58	AGRICULTURE	S3
65	BARDEZ	ARPORA	35	1	175	AGRICULTURE	S3
66	BARDEZ	ARPORA	36	18	60	ORCHARD	S3
67	BARDEZ	ARPORA	73	2	1300	ORCHARD	S3
68	BARDEZ	ARPORA	41	1	40	AGRICULTURE	S3
69	BARDEZ	ARPORA	49	0	33700	NDS/ORCHARD	S3
70	BARDEZ	ARPORA	77	9	50	AGRICULTURE	S3
71	BARDEZ	ARPORA	89	6	130	AGRICULTURE	S3
72	BARDEZ	ARPORA	9	0	100	AGRICULTURE	S3
				TOTAL	66923		

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LIST OF TENANTED LAND CHANGED FROM RPG-2021 TO NAGOA ODP

SL NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	NAGOA	1	22	400	AGRICULTURE	S3
2	BARDEZ	NAGOA	11	7	125	AGRICULTURE	S3
3	BARDEZ	NAGOA	12	4	320	AGRICULTURE	S3
4	BARDEZ	NAGOA	12	5	2250	AGRICULTURE	S3
5	BARDEZ	NAGOA	12	6	360	AGRICULTURE	S3
6	BARDEZ	NAGOA	13	16	40	AGRICULTURE	S3
7	BARDEZ	NAGOA	15	14	70	AGRICULTURE	S3
8	BARDEZ	NAGOA	15	17	135	AGRICULTURE	S3
9	BARDEZ	NAGOA	15	22	480	AGRICULTURE	S3
10	BARDEZ	NAGOA	15	26	420	AGRICULTURE	S3
11	BARDEZ	NAGOA	17	5	25	AGRICULTURE	S3
12	BARDEZ	NAGOA	2	22	30	AGRICULTURE	S3
13	BARDEZ	NAGOA	22	15	60	AGRICULTURE	S3
14	BARDEZ	NAGOA	27	11	60	AGRICULTURE	S3
15	BARDEZ	NAGOA	27	3	3000	AGRICULTURE	S3
16	BARDEZ	NAGOA	28	9	17	AGRICULTURE	S3
17	BARDEZ	NAGOA	35	10	66	AGRICULTURE	S3
18	BARDEZ	NAGOA	37	27	42	AGRICULTURE	S3
19	BARDEZ	NAGOA	41	10			
20	BARDEZ	NAGOA	41	11			
21	BARDEZ	NAGOA	41	12			
22	BARDEZ	NAGOA	41	12			
23	BARDEZ	NAGOA	41	13			
24	BARDEZ	NAGOA	41	14			
25	BARDEZ	NAGOA	41	15			
26	BARDEZ	NAGOA	41	16			
27	BARDEZ	NAGOA	41	17	25070	AGRICULTURE	S3
28	BARDEZ	NAGOA	41	18			
29	BARDEZ	NAGOA	41	19			
30	BARDEZ	NAGOA	41	20			
31	BARDEZ	NAGOA	41	5			
32	BARDEZ	NAGOA	41	6			
33	BARDEZ	NAGOA	41	7			
34	BARDEZ	NAGOA	41	8			
35	BARDEZ	NAGOA	41	9			
36	BARDEZ	NAGOA	43	15	170	AGRICULTURE	S3
37	BARDEZ	NAGOA	47	15	30	AGRICULTURE	S3
38	BARDEZ	NAGOA	56	10	115	AGRICULTURE	S3
39	BARDEZ	NAGOA	56	12	200	AGRICULTURE	S3
40	BARDEZ	NAGOA	56	18	60	AGRICULTURE	S3
41	BARDEZ	NAGOA	56	21	50	AGRICULTURE	S3
42	BARDEZ	NAGOA	56	29	390	AGRICULTURE	S3
43	BARDEZ	NAGOA	56	30	385	AGRICULTURE	S3
44	BARDEZ	NAGOA	56	32	100	AGRICULTURE	S3
45	BARDEZ	NAGOA	56	33	85	AGRICULTURE	S3
46	BARDEZ	NAGOA	56	6	190	AGRICULTURE	S3
47	BARDEZ	NAGOA	56	7	120	AGRICULTURE	S3

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48	BARDEZ	NAGOA	56	9	30	AGRICULTURE	S3
49	BARDEZ	NAGOA	62	23	85	AGRICULTURE	S3
50	BARDEZ	NAGOA	62	27	460	AGRICULTURE	S3
51	BARDEZ	NAGOA	66	6	90	AGRICULTURE	S3
52	BARDEZ	NAGOA	68	3	125	AGRICULTURE	S4
TOTAL						35655	

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LIST OF TENANTED LAND CHANGED FROM RPG-2021 TO PARRA ODP

SL NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	PARRA	69	22	140	AGRICULTURE	S3
2	BARDEZ	PARRA	78	20	355	AGRICULTURE	S3
3	BARDEZ	PARRA	78	22	45	AGRICULTURE	S3
4	BARDEZ	PARRA	71	7	36	AGRICULTURE	S3
5	BARDEZ	PARRA	71	9	100	AGRICULTURE	S3
6	BARDEZ	PARRA	11	9	580	AGRICULTURE	S3
7	BARDEZ	PARRA	10	9	660	AGRICULTURE	S3
8	BARDEZ	PARRA	74	3	125	AGRICULTURE	S3
9	BARDEZ	PARRA	105	18	800	AGRICULTURE	S3
10	BARDEZ	PARRA	105	19	850	AGRICULTURE	S3
11	BARDEZ	PARRA	105	24	450	AGRICULTURE	S3
12	BARDEZ	PARRA	105	25	1150	AGRICULTURE	S3
13	BARDEZ	PARRA	109	2	180	AGRICULTURE	S3
14	BARDEZ	PARRA	113	3	125	AGRICULTURE	S3
15	BARDEZ	PARRA	113	4	40	AGRICULTURE	S3
16	BARDEZ	PARRA	113	5	125	AGRICULTURE	S3
17	BARDEZ	PARRA	113	8	150	AGRICULTURE	S3
18	BARDEZ	PARRA	114	6	100	AGRICULTURE	S3
19	BARDEZ	PARRA	122	11	40	AGRICULTURE	S3
20	BARDEZ	PARRA	122	14	140	AGRICULTURE	S3
21	BARDEZ	PARRA	122	17	100	AGRICULTURE	S3
22	BARDEZ	PARRA	122	18	380	AGRICULTURE	S3
23	BARDEZ	PARRA	122	20	700	AGRICULTURE	S3
24	BARDEZ	PARRA	122	21	65	AGRICULTURE	S3
25	BARDEZ	PARRA	138	6	110	AGRICULTURE	S3
26	BARDEZ	PARRA	162	5	60	AGRICULTURE	S3
27	BARDEZ	PARRA	162	6	220	AGRICULTURE	S3
28	BARDEZ	PARRA	171	18	530	AGRICULTURE	S3
29	BARDEZ	PARRA	158	17	115	AGRICULTURE	S3
30	BARDEZ	PARRA	152	3	80	AGRICULTURE	S3
31	BARDEZ	PARRA	100	10	140	AGRICULTURE	S3
32	BARDEZ	PARRA	98	3	60	AGRICULTURE	S3
TOTAL					8751		

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Annexure C-II

LIST OF AGRICULTURE PROPERTIES (EXCLUDING TENANTED) CHANGED TO SETTLEMENT ZONE
FROM RP-2021 TO CALANGUTE ODP

SL NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	CALANGUTE	116	3	40	AGRICULTURE	S2
2	BARDEZ	CALANGUTE	434	2	230	AGRICULTURE	S2
3	BARDEZ	CALANGUTE	428	12	50	AGRICULTURE	S2
4	BARDEZ	CALANGUTE	165	5	470	AGRICULTURE	S2
5	BARDEZ	CALANGUTE	165	6	90	AGRICULTURE	S2
6	BARDEZ	CALANGUTE	466	3			
7	BARDEZ	CALANGUTE	466	4			
8	BARDEZ	CALANGUTE	466	5			
9	BARDEZ	CALANGUTE	466	7			
10	BARDEZ	CALANGUTE	466	8	5530	AGRICULTURE	S2
11	BARDEZ	CALANGUTE	466	9			
12	BARDEZ	CALANGUTE	466	10			
13	BARDEZ	CALANGUTE	466	11			
14	BARDEZ	CALANGUTE	466	12			
15	BARDEZ	CALANGUTE	466	13			
16	BARDEZ	CALANGUTE	376	17	740	AGRICULTURE	S2
17	BARDEZ	CALANGUTE	376	3	970	AGRICULTURE	S2
18	BARDEZ	CALANGUTE	342	2	500	AGRICULTURE	S2
19	BARDFZ	CALANGUTE	280	4			
20	BARDEZ	CALANGUTE	280	9			
21	BARDEZ	CALANGUTE	280	11			
22	BARDEZ	CALANGUTE	280	14			
23	BARDEZ	CALANGUTE	280	16	5000	AGRICULTURE	S2
24	BARDEZ	CALANGUTE	280	19			
25	BARDEZ	CALANGUTE	280	22			
26	BARDEZ	CALANGUTE	280	23			
27	BARDEZ	CALANGUTE	280	30			
28	BARDEZ	CALANGUTE	279	39			
29	BARDEZ	CALANGUTE	279	40	1400	AGRICULTURE	S2
30	BARDEZ	CALANGUTE	279	41			
31	BARDEZ	CALANGUTE	287	2	400	AGRICULTURE	S2
				TOTAL	15420		

LIST OF AGRICULTURE PROPERTIES (EXCLUDING TENANTED) CHANGED TO SETTLEMENT ZONE

SL NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	CANDOLIM	217	5	380	AGRICULTURE	S2
2	BARDEZ	CANDOLIM	11	57	2350	AGRICULTURE	S2
3	BARDEZ	CANDOLIM	12	0	5750	AGRICULTURE	S2
				TOTAL	8480		

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LIST OF AGRICULTURE PROPERTIES (EXCLUDING TENANTED) CHANGED TO SETTLEMENT

ZONE

FROM RP-2021 TO ARPORA ODP

SL NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	ARPORA	165	6	250	AGRICULTURE	S3
2	BARDEZ	ARPORA	170	5	420	AGRICULTURE	S3
3	BARDEZ	ARPORA	173	30	1350	AGRICULTURE	S3
4	BARDEZ	ARPORA	141	1	40	AGRICULTURE	S3
5	BARDEZ	ARPORA	188	40			
6	BARDEZ	ARPORA	188	41			
7	BARDEZ	ARPORA	188	42	1200	AGRICULTURE	S3
8	BARDEZ	ARPORA	188	43			
9	BARDEZ	ARPORA	188	44			
10	BARDEZ	ARPORA	188	45			
11	BARDEZ	ARPORA	187	38	1570	AGRICULTURE	S3
12	BARDEZ	ARPORA	190	11	775	AGRICULTURE	S3
13	BARDEZ	ARPORA	190	32	920	AGRICULTURE	S3
14	BARDEZ	ARPORA	24	1	1825	AGRICULTURE	S3
15	BARDEZ	ARPORA	24	2	180	AGRICULTURE	S3
16	BARDEZ	ARPORA	24	3	1650	AGRICULTURE	S3
17	BARDEZ	ARPORA	24	4	2580	AGRICULTURE	S3
18	BARDEZ	ARPORA	23	7	360	AGRICULTURE	S3
19	BARDEZ	ARPORA	7	5	270	AGRICULTURE	S3
20	BARDEZ	ARPORA	8	5	400	AGRICULTURE	S3
21	BARDEZ	ARPORA	8	8	75	AGRICULTURE	S3
22	BARDEZ	ARPORA	106	2	900	AGRICULTURE	S3
23	BARDEZ	ARPORA	116	6	900	AGRICULTURE	S3
24	BARDEZ	ARPORA	111	1	80	AGRICULTURE	S3
25	BARDEZ	ARPORA	108	9	130	AGRICULTURE	S3
26	BARDEZ	ARPORA	104	2	2370	AGRICULTURE	S3
27	BARDEZ	ARPORA	104	5	750	AGRICULTURE	S3
28	BARDEZ	ARPORA	102	7	230	AGRICULTURE	C3
29	BARDEZ	ARPORA	99	10	675	AGRICULTURE	S3
30	BARDEZ	ARPORA	108	9	130	AGRICULTURE	S3
31	BARDEZ	ARPORA	127	5	940	AGRICULTURE	S3
				TOTAL	20970		

LIST OF AGRICULTURE PROPERTIES (EXCLUDING TENANTED) CHANGED TO SETTLEMENT

ZONE

FROM RP-2021 TO NAGOA ODP

SL.NO	Tajuka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	NAGOA	4	6	100	AGRICULTURE	S3
2	BARDEZ	NAGOA	4	7	200	AGRICULTURE	S3
3	BARDEZ	NAGOA	4	8	60	AGRICULTURE	S3
4	BARDEZ	NAGOA	4	2	2900	AGRICULTURE	S3
5	BARDEZ	NAGOA	8	19	175	AGRICULTURE	S3
6	BARDEZ	NAGOA	8	15	250	AGRICULTURE	S3
7	BARDEZ	NAGOA	8	3	400	AGRICULTURE	S3
8	BARDEZ	NAGOA	8	4	40	AGRICULTURE	S3
9	BARDEZ	NAGOA	8	5	580	AGRICULTURE	S3
10	BARDEZ	NAGOA	13	3	1340	AGRICULTURE	S3
11	BARDEZ	NAGOA	13	12	560	AGRICULTURE	S3
12	BARDEZ	NAGOA	18	12	170	AGRICULTURE	S3
13	BARDEZ	NAGOA	15	15	70	AGRICULTURE	S3
14	BARDEZ	NAGOA	15	19	520	AGRICULTURE	S3
15	BARDEZ	NAGOA	15	23	1050	AGRICULTURE	S3
16	BARDEZ	NAGOA	15	24	980	AGRICULTURE	S3
17	BARDEZ	NAGOA	47	15	30	AGRICULTURE	S3
18	BARDEZ	NAGOA	38	13	1330	AGRICULTURE	S3
19	BARDEZ	NAGOA	38	13A	450	AGRICULTURE	S3
20	BARDEZ	NAGOA	37	26	50	AGRICULTURE	S3
21	BARDEZ	NAGOA	35	11	340	AGRICULTURE	S3
22	BARDEZ	NAGOA	35	13	300	AGRICULTURE	S3
23	BARDEZ	NAGOA	2	40	120	AGRICULTURE	S3
24	BARDEZ	NAGOA	1	20	60	AGRICULTURE	S3
25	BARDEZ	NAGOA	1	21	75	AGRICULTURE	S3
26	BARDEZ	NAGOA	28	3	470	AGRICULTURE	S3
27	BARDEZ	NAGOA	29	1	260	AGRICULTURE	S3
28	BARDEZ	NAGOA	29	2	150	AGRICULTURE	S3
29	BARDEZ	NAGOA	29	3	1470	AGRICULTURE	S3
30	BARDEZ	NAGOA	61	1	440	AGRICULTURE	S3
31	BARDEZ	NAGOA	61	2	230	AGRICULTURE	S3
32	BARDEZ	NAGOA	56	31			
33	BARDEZ	NAGOA	56	56A	1600	AGRICULTURE	S3
34	BARDEZ	NAGOA	56	57			
35	BARDEZ	NAGOA	62	16	1400	AGRICULTURE	S3
36	BARDEZ	NAGOA	62	27	460	AGRICULTURE	S3
37	BARDEZ	NAGOA	62	31	100	AGRICULTURE	S3
38	BARDEZ	NAGOA	62	32	170	AGRICULTURE	S3
39	BARDEZ	NAGOA	78	32	1000	AGRICULTURE	S3
				TOTAL	19900		

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LIST OF AGRICULTURE PROPERTIES (EXCLUDING TENANTED) CHANGED TO SETTLEMENT

ZONE

FROM RP-2021 TO PARRA ODP

SL NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	PARRA	56	19	190	AGRICULTURE	S3
2	BARDEZ	PARRA	56	20	260	AGRICULTURE	S3
3	BARDEZ	PARRA	56	21	240	AGRICULTURE	S3
4	BARDEZ	PARRA	51	6	35	AGRICULTURE	S3
5	BARDEZ	PARRA	51	7	30	AGRICULTURE	S3
6	BARDEZ	PARRA	58	10A	340	AGRICULTURE	S3
7	BARDEZ	PARRA	69	16	90	AGRICULTURE	S3
8	BARDEZ	PARRA	69	23	100	AGRICULTURE	S3
9	BARDEZ	PARRA	69	24	70	AGRICULTURE	S3
10	BARDEZ	PARRA	73	7	100	AGRICULTURE	S3
11	BARDEZ	PARRA	73	40	90	AGRICULTURE	S3
12	BARDEZ	PARRA	71	9	100	AGRICULTURE	S3
13	BARDEZ	PARRA	77	17	50	AGRICULTURE	S3
14	BARDEZ	PARRA	77	33	80	AGRICULTURE	S3
15	BARDEZ	PARRA	181	7	150	AGRICULTURE	S3
16	BARDEZ	PARRA	181	13	1600	AGRICULTURE	S3
17	BARDEZ	PARRA	180	14	220	AGRICULTURE	S3
18	BARDEZ	PARRA	180	26	200	AGRICULTURE	S3
19	BARDEZ	PARRA	180	27	40	AGRICULTURE	S3
20	BARDEZ	PARRA	200	2	70	AGRICULTURE	S3
21	BARDEZ	PARRA	178	10	30	AGRICULTURE	S3
22	BARDEZ	PARRA	178	11	30	AGRICULTURE	S3
23	BARDEZ	PARRA	156	21	120	AGRICULTURE	S3
24	BARDEZ	PARRA	153	19	80	AGRICULTURE	S3
25	BARDEZ	PARRA	150	3	30	AGRICULTURE	S3
26	BARDEZ	PARRA	150	10	45	AGRICULTURE	S3
27	BARDEZ	PARRA	142	3	370	AGRICULTURE	S3
28	BARDEZ	PARRA	143	17	50	AGRICULTURE	S3
29	BARDEZ	PARRA	118	3	600	AGRICULTURE	S3
30	BARDEZ	PARRA	118	4	160	AGRICULTURE	S3
31	BARDEZ	PARRA	118	14	90	AGRICULTURE	S3
32	BARDEZ	PARRA	118	17	400	AGRICULTURE	S3
33	BARDEZ	PARRA	118	18	190	AGRICULTURE	S3
34	BARDEZ	PARRA	118	20	57	AGRICULTURE	S3
35	BARDEZ	PARRA	118	8	520	AGRICULTURE	S3
36	BARDEZ	PARRA	118	9	135	AGRICULTURE	S3
37	BARDEZ	PARRA	122	26	40	AGRICULTURE	S3
38	BARDEZ	PARRA	121	4	100	AGRICULTURE	S3
39	BARDEZ	PARRA	121	18	80	AGRICULTURE	S3
40	BARDEZ	PARRA	121	25	540	AGRICULTURE	S3
41	BARDEZ	PARRA	121	22	70	AGRICULTURE	S3
42	BARDEZ	PARRA	144	6	100	AGRICULTURE	S3
43	BARDEZ	PARRA	108	1	1420	AGRICULTURE	S3
44	BARDEZ	PARRA	6	29	5800	AGRICULTURE	S3
45	BARDEZ	PARRA	100	32	100	AGRICULTURE	S3
46	BARDEZ	PARRA	100	34	120	AGRICULTURE	S3
				TOTAL	15332		

Annexure C-III

LIST OF NO DEVELOPMENT SLOPES PROPERTIES CHANGED TO SETTLEMENT ZONE FROM RP-2021 TO CALANGUTE ODP

Sl NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	CALANGUTE	26	5A	440	NDS	S2
2	BARDEZ	CALANGUTE	26	3	500	NDS	S2
3	BARDEZ	CALANGUTE	25	4	3180	NDS	S2
4	BARDEZ	CALANGUTE	87	2			
5	BARDEZ	CALANGUTE	87	3			
6	BARDEZ	CALANGUTE	87	4	2800	NDS	S2
7	BARDEZ	CALANGUTE	87	5			
8	BARDEZ	CALANGUTE	87	6			
9	BARDEZ	CALANGUTE	87	7			
10	BARDEZ	CALANGUTE	261	2	1730	NDS	S2
11	BARDEZ	CALANGUTE	250	1	2500	NDS	S2
12	BARDEZ	CALANGUTE	83	1	1150	NDS	S2
TOTAL					12300		

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LIST OF NO DEVELOPMENT SLOPES PROPERTIES CHANGED TO SETTLEMENT ZONE FROM RP-2021 TO CANDOLIM & MARRA ODP

SLNO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	CANDOLIM	102	1	570	NDS	S2
2	BARDEZ	CANDOLIM	81	1	3800	NDS	S2
4	BARDEZ	MARRA	90	1	1950	NDS	S2
5	BARDEZ	MARRA	93	16	4600	NDS	S2
6	BARDEZ	MARRA	93	18	6700	NDS	S2
TOTAL					17620		

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LIST OF NO DEVELOPMENT SLOPES PROPERTIES CHANGED TO SETTLEMENT ZONE FROM RP-2021 TO CDP ARPORA

SL NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	ARPORA	49	0	18820	NDS	S3
2	BARDEZ	ARPORA	44	0	7300	NDS	S3
3	BARDEZ	ARPORA	39	0	700	NDS	S3
4	BARDEZ	ARPORA	40	0	700	NDS	S3
5	BARDEZ	ARPORA	94	1	640	NDS	S3
					TOTAL	28160	

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LIST OF NO DEVELOPMENT SLOPES PROPERTIES CHANGED TO SETTLEMENT ZONE
FROM RP-2021 TO PARRA ODP

SL NO	Taluka	Village	Survey	Subdiv	Area	RP-2021	ODP
1	BARDEZ	PARRA	207	2	720	NDS	S3
2	BARDEZ	PARRA	207	3	700	NDS	S3
3	BARDEZ	PARRA	207	4	150	NDS	S3
4	BARDEZ	PARRA	207	7	400	NDS	S3
5	BARDEZ	PARRA	207	8	60	NDS	S3
6	BARDEZ	PARRA	207	9	90	NDS	S3
7	BARDEZ	PARRA	210	3	500	NDS	S3
8	BARDEZ	PARRA	210	4	1100	NDS	S3
9	BARDEZ	PARRA	210	6	560	NDS	S3
10	BARDEZ	PARRA	210	28	620	NDS	S3
TOTAL					4900		

mf

Road width of following roads shown in ODP 2025 of Calangute- Candolim Planning Area & ODP 2030 of Arpora - Nagoa - Parra Planning Area to be reverted back to road width as per RPG 2021 of respective Villages

CALANGUTE

Sr.no	Road Details	Final ODP 2025	RP 2021
1	MDR -10 from Sy.no. 127 to sy.no. 339 of Calangute	15.00 mts	25.00mts
2	MDR 8 (St. Anthony Chapel to Dolphin Circle) From Sy.no. 1 to 477 of Calangute	15.00 mts	25.00 mts
3	Sy.no. 198 to sy.no. 316 of calangute	10.00mts	15.00mts
4	Sy.no. 379 to sy.no. 375 of Calangute	10.00mts	15.00mts
5	Sy.no. 342 to sy.no. 338 of Calangute	10.00mts	15.00mts
6	Sy.no. 134 to sy.no. 137 of Calangute	8.00mts	10.00mts
7	Sy.no. 161 to sy.no. 160 of Calangute	6.00mts	10.00mts
8	sy.no. 25 to sy.no. 104 to sy.no. 6 of Calangute	8.00mts	10.00mts
9	Sy.no. 122 to sy.no. 114 of Calangute	8.00mts	10.00mts
10	Road in sy.no. 250 of Calangute	3.00mts	6.00mts
11	Sy.no. 421 to sy.no. 420 of Calangute	10.00mts	15.00mts

CANDOLIM

Sr.no	Road Details	Final ODP 2025	RP 2021
1	MDR 10 from sy.no. 91 to sy.no. 103 of Candolim	10.00 mts	25.00mts
2	MDR11 from sy.no. 199 of candolim to sy.no. 71 of Marra	15.00 mts	25.00mts
3	MDR 10 from sy.no. 103 to sy.no. 168 of Candolim	15.00mts	25.00mts
4	MDR 13 from sy.no. 1 to sy.no. 13 of Candolim	15.00mts	25.00mts
5	Sy.no. 104 to Sy.no.96 of Candolim	6.00mts	10.00mts
6	Road in sy.no. 113 of Candolim	6.00mts	10.00mts
7	Road in Sy.no. 115 of candolim	6.00mts	10.00mts
8	Sy.no. 127 to sy.no. 124 of Candolim	8.00mts	10.00mts
9	Sy.no. 133 to sy.no. 130 of Candolim	8.00mts	10.00mts
10	Sy.no. 148 to sy.no. 157 of Candolim	6.00mts	10.00mts
11	Sy.no. 142 to sy.no. 141 of Candolim	3.00mts	6.00mts
12	Road in sy.no. 156 of candolim	3.00mts	6.00mts
13	Sy.no. 164 to sy.no. 162 of Candolim	8.00mts	10.00mts
14	Sy.no.43 to sy.no 10 of Candolim	8.00mts	15.00mts
15	Sy.no. 10 to Sy.no. 213 of Candolim	10.00mts	15.00mts
16	Sy.no. 23 to Sy.no. 20 of Candolim	8.00mts	10.00mts
17	Sy.no. 247 to Sy.no. 13 of Candolim	6.00mts	10.00mts
18	Sy.no. 226 to Sy.no. 230 of Candolim	6.00mts	10.00mts

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19	Sy.no. 197 to Sy.no. 216 of Candolim	6.00mts	10.00mts
20	Sy.no. 203 to Sy.no. 204 of Candolim	6.00mts	10.00mts
21	Sy.no. 195 to Sy.no. 196 of Candolim	8.00mts	10.00mts
22	Sy.no. 196 to Sy.no. 191 of Candolim	3.00mts	10.00mts
23	Sy.no.52 of Calangute to Sy.no. 83 of Calangute	6.00mts	10.00mts
24	Sy.no. 78 of Marra to Sy.no. 71 of Marra	6.00mts	10.00mts
25	Road in sy.no. 93 of Marra	8.00mts /6.00mts	10.00mts
26	Road in sy.no. 92 of Marra	3.00mts	10.00mts
27	Sy.no. 250 to sy.no. 247 of Candolim	10.00mts	15.00mts
28	Sy.no.104 to Sy.no. 102 of Candolim	6.00mts	10.00mts

ARPORA & NAGOA

Sr.no	Road Details	Final ODP 2030	RP 2021
1	MDR 10 from Sy.no. 128 of Arpora to sy.no. 56 of Arpora	15.00mts	25.00mts
2	Road in sy.no. 155 of Arpora	8.00mts	10.00mts
3	Road in Sy.no. 157 of Arpora		6.00mts
4	Road in Sy.no. 97 of Sy.no. 98 of Arpora	8.00mts	10.00mts
5	Sy.no. 29 of Nagoa to Sy.no. 9 of Nagoa	8.00mts	10.00mts
6	Sy.no. 38 of Nagoa to Sy.no. 10 of Nagoa	8.00/6.00mts	10.00mts

PARRA

Sr.no	Road Details	Final ODP 2030	RP 2021
1	MDR 8 from Sy.no. 152 of Parra to Sy.no. 94 of Parra	15.00mts	25.00mts
2	Sy.no. 178 of Parra to Sy.no. 36 of Parra	10.00mts	15.00mts
3	Sy.no. 125 of Parra to Sy.no. 130 of Parra	8.00mts	15.00mts
4	Sy.no. 154 of Parra to Sy.no. 145 of Parra	8.00mts	15.00mts
5	Sy.no. 155 of Parra to Sy.no. 167 of Parra	8.00mts	10.00mts
6	Sy.no. 164 of Parra to Sy.no. 114 of Parra	6.00mts	10.00mts
7	Sy.no. 94 of Parra to Sy.no. 45 of Parra	8.00mts	10.00mts
8	Sy.no. 94 of Parra to Sy.no. 87 of Parra	6.00mts	10.00mts
9	Road in Sy.no. 86 of Parra	6.00mts	10.00mts
10	Sy.no. 101 of Parra to Sy.no. 110 of Parra	6.00mts	10.00mts
11	Sy.no. 113 of Parra to Sy.no. 6 of Parra	6.00mts	10.00mts
12	Sy.no. 115 of Parra to Sy.no. 206 of Parra	6.00mts	10.00mts
13	Sy.no. 187 of Parra to Sy.no. 16 of Parra	8.00mts	15.00mts
14	Sy.no. 37 of Parra to Sy.no. 55 of Parra	10.00mts	15.00mts

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Annexure C-VI

NORTH GOA PLANNING AND DEVELOPMENT AUTHORITY
Archdiocese Bldg., 1st floor, Mala Link Road,
PANAJI-GOIA

Ref. No. NGPDA/CCRP/ODP/444/22 Date:

To,
The Chief Town Planner (Planning),
Town & Country Planning Department,
2nd floor, Dempo Towers,
Patta Plaza, Panaji Goa.

Sub: Files pertaining to Shri Michael Lobo and others and change of zone done in the ODP Calangute - Candolim Planning area and Arpora-Nagoa-Parra Planning area

Sir,

As per the Government direction please find enclosed herewith list of files 1 to 12 nos. of Calangute - Candolim village and 1 to 8 nos. of Parra village belonging to Shri Michael Lobo, Delilah Lobo and Denial Lobo.

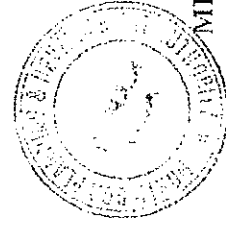
1. The subject matter of the files was to obtain development permission from the Authority.
2. Properties of Shri Michael Lobo and others mentioned above, were change of zones is done by him as the chairman of the Authority as well as the member of the Authority are also listed in the enclosed file list.

It is to state here that where the change of zones done by Shri Michael Lobo those files are at serial no. 2, 4, 7, 9, 11 & 12 of Calangute - Candolim Planning area and at serial no. 4, 5, 6, 7 of Arpora-Nagoa-Parra Planning area.

The ODP plans are attached below showing the location of the properties:

1. Annexure "A" ODP 2025 of Calangute village (Calangute - Candolim Planning area),
2. Annexure "B" ODP 2025 of Candolim village (Calangute - Candolim Planning area),
3. Annexure "C" ODP 2030 of Parra village (Arpora-Nagoa-Parra Planning area).

The above is submitted as per the direction of the Government.



Yours faithfully,

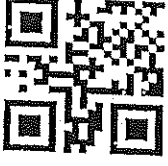
(Signature)
(R. K. PANDITA)
MEMBER SECRETARY

Encl: As above

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(Signature)

CNR NO:GANG010010542021



Civil Appeal No.10/2021.

ORDER (Below Exh.1)

(Delivered on this the 30th day of the month of April of the year 2022)

1. After hearing Counsel for the Appellant and the Counsel for the Respondent, it is pointed out that by Notification dated 27/4/2022, the Chief Town Planner on behalf of Government of Goa suspended the Outline Development Plan for a period of 60 days for the Calangute, Candolim Planning Area of 2025 and ODP for Arpora, Nagoa, Parra Planning Area 2030.

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2. With the same Notification and under exercise of Powers conferred on the Government under Section 132(1) of Goa Town and Country Planning Act, the Government hereby constituted Review Board and directed that the above Outline Development Plans shall be reviewed and examined in detailed by the Committee constituted and mentioned in the Notification. Similarly the Committee is directed to submit the report to Government within a period of 60 days.

3. Learned Counsel then pointed out that the report of the Review Committee shall be placed before the respective Board and thereafter to the Government for taking fresh decision in connection with Outline Development Plan.

4. Learned Counsel appearing for both parties agreed that the Appeals filed before this Court and the grounds raised therein shall be considered and placed before Review Committee while reviewing the earlier ODP and thereafter necessary decision will be passed.

5. It is also agreed by the learned Counsels for the parties that respective Appeals with regard to Calangute, Candolim, Planning Area and Arpora, Nagao and Parra Planning Area filed before this Court shall be considered as disposed of since grounds raised in the Appeal Memo shall be placed and considered before the Review Board, with the option that in case any adverse Orders are passed and if any party is not satisfied with such review of the decision of the Board and Government which will be passed in future, the same shall be subject to fresh challenge under the provisions of Town and Country Planning

Act and more particularly under Section 38 under which the present Appeals are filed.

6. With this understanding and keeping the option open for filing fresh Appeals in case of adverse Orders, the Appeals pending before this Court filed against the ODP of Calangute, Candolim, Arpora, Nagoa and Parra stands disposed of. Parties are at liberty to place Memo of Appeal and copy of Order of this Court before Review Board for considering their objections a fresh.

Appeals are accordingly disposed of.

Panaji.

Dated: 30/4/2022.

Sd/

(B.P.Deshpande)
Principal District Judge,
Panaji.

ad#

MINUTES OF 4th MEETING OF THE REVIEW COMMITTEE ON ODPs AS PER NOTIFICATION No. 47/5/TCP/2022-23/1025 DATED 27-04-2022, HELD ON 15-06-2022 AT 10:00 A.M. IN THE CONFERENCE HALL, TOWN & COUNTRY PLANNING DEPARTMENT, DEMPO TOWER, 2ND FLOOR, PATTO PLAZA, PANAJI GOA.

The following Members were present for the meeting:

- | | | | |
|----|---|-----|----------|
| 1. | Shri Rajesh J. Naik
Chief Town Planner (Planning) | ... | Chairman |
| 2. | Shri Ranjit Borkar,
Senior Town Planner (South) | ... | Member |
| 3. | Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate
Developers Association of India, CREDAI
(Representative of CREDAI) | ... | Member |
| 4. | Shri Am̄it Sukhthankar
Chairman of Indian Institute of Architects,(IIA)
(Representative of IIA) | ... | Member |
| 5. | Shri Akash Khaunte
Confederation of Indian Industry (CII)
(Representative of CII) | ... | Member |
| 6. | Shri Gajanan Karkare
Chairman of Institution of Engineers (India) IEI
(Representative of IEI) | ... | Member |
| 7. | Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa Regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) | ... | Member |
| 8. | Shri Ritesh Shirodkar,
Member Secretary,
Mormugao Planning and Development Authority | ... | Member |
| 9. | Shri R.K. Pandita,
Senior Town Planner (North)/Member Secretary,
North Goa Planning and Development Authority | ... | Convener |

Confirmation of the 3rd Minutes of the Meeting:

Shri R. K. Pandita, Senior Town Planner (North)/Member Secretary, North Goa PDA read out the minutes of 3rd meeting to the members. The members acknowledged and confirmed the same.

As decided in 3rd meeting held on 26/5/2022, the Committee met to hear the parties, who had filed appeal cases before District Court under Section 38 of Town & Country Planning Act. Member Secretary, NGPDA informed the Committee that as decided in 3rd meeting notices were sent to all concerned parties.

A hearing was then conducted by the Committee in the matter of appeals filed by respective parties. Some of the Appellants were present in person and some were represented by the legal counsels. Decisions arrived to by the Committee in each matter is recorded and forms part of this minutes and is placed at **Annexure 'D-I'**.

During the hearing, it was also brought to the notice of the committee about the matters disposed by the High Court in PIL WP No. 29 of 2017 and PIL WP No. 9 of 2019, as per which the same committee is required to hear the appeals filed by the concerned parties before the Hon'ble High Court. Since the Appellants were already present for the hearing, the Committee decided to hear the matter and accordingly the same were heard. Decisions arrived to by the Committee in this regard were recorded at **Annexure 'D-II'**.

Chairman also briefed the Committee about the letter No. NGPDACCARP/ODP/566/2022 dtd. 13/6/2022 forwarded by Member Secretary, NGPDA wherein relevant details pertaining to change of zone under Calangute-Candolim and Arpora-Nagao- Parra Planning Area is given and the same was noted by the Committee. Copy of letter dtd. 13/6/2022 is enclosed as **Annexure 'D-III'**.

The Committee thereafter had detail discussion on the observations made by it during the site inspection of few cases on 03/06/2022 pertaining to Calangute-Candolim and Arpora-Nagao- Parra Planning Area and

recorded its findings, which forms part of these minutes as Annexure 'D-IV'.

On the briefing received by the Committee from the Member Secretary, NGFDA, pertaining to Calangute-Candolim and Arpora-Nagoa-Parra Planning Areas, the Committee observed as under:

The Committee further deliberated on various issues involved in preparation of both ODPs and mainly observed as under:

- 1) A vision document is a must for any planning purpose and whereas such a vision was not envisaged while preparing the ODPs, specially as regards to Calangute-Candolim and Arpora-Nagoa

Parra.

- 2) A policy document should have been prepared by defining the objectives and goals to be achieved during the horizon period of these ODPs, which was not found to have been prepared.

- 3) Although several objections/suggestions were received, while deciding on the same, no fix criteria was adopted by the Committee constituted by the Authority for the purpose of deciding on the objections received for Calangute-Candolim and Arpora-Nagoa Parra ODPs.

- 4) Parameters pertaining to infrastructure availability in terms of accessibility to the plot, density, locational aspects, etc. were not looked into satisfactorily, while allocating different zones with higher FAR to different properties.

- 5) Zoning of the area should have been decided by assessing the potentiality of a particular area in relation to the present need, demand for the same, available and proposed road network, availability of public services such as water supply, sewerage, electricity, garbage disposal facilities, etc.

The Committee further observed as under:

- 1) Eco-sensitive areas such as tenanted agricultural lands, Paddy Fields, No Development Slopes, etc. have been changed to Settlement zones and other developable zones, which should have been discouraged.

- 2) While considering the change of zone effected in finally notified ODPs of Calangute - Candolim ODP and Arpora-Nagoa-Parra Planning Area, it is observed that a large area which was otherwise under Settlement zones under RPG-2021 have been removed and has been earmarked as undevelopable zones under different categories which preferably should have been avoided unless there was a pressing need for the same in terms of planning parameters and for larger public interest.
- 3) Even 3.00 mts. wide internal roads/lanes have been reflected on the ODPs, which has led to several objections being raised by the affected parties and therefore showing such internal 3.00 mts. roads should have been avoided.
- 4) Width of major main district roads i.e. MDR - 10, MDR-11 & MDR-8, which have been passing through the villages of Calangute-Candolim and Arpora-Nagoa Parra have been reduced, much against standard planning norms. It was observed that width of these MDRs which are notified by the State as having width of 25 mts. have been found reduced to 15.00 mts. which is largely going to affect any future growth of the area.
- 5) Also, it was observed that other main roads passing through the village having width of 15.00 mts., 10.00 mts., 8.00 mts. etc. have been further reduced which appeared to have been done mainly to accommodate and safeguard the unauthorized growth/extensions carried out to the existing structures etc. along the said road.
- 6) The Committee observed several procedural lapses in the process undertaken during the preparation of ODPs and that certain statutory provisions made under some other Acts of the State have not been followed.

Considering the overall planning policy adopted by the NGPDA during the preparation of ODPs, the Committee gave its opinion as under:

- a) No major planning exercise in detail was undertaken by the Authority while preparing the ODPs for Calangute-Candolim and Arpora-Nagoa Parra.
- b) Change of zones have been effected arbitrarily and without following uniform policy.
- c) Eco-sensitive areas have been changed to developable zones, which may adversely affect the environment.
- d) Tenanted paddy field have been earmarked as Settlement Zones, which may lead to litigations at the time of secondary development of the said properties.
- e) Some of the areas proposed for playgrounds/parking areas/recreational open areas are low lying and which may necessitate filling of low lying lands, for which purpose permission under section 17A of the TCP Act shall have to be necessarily obtained.
- f) Having noticed linear development in Calangute -Candolim stretch, commercial zones should have been ideally assigned along the main roads, which have been found scattered all around within the village, without carrying out assessment of the availability of supporting infrastructure.
- g) The concept of development of Central Business District (CBD) is not found to have been adopted, especially considering the high potential of the area for development of a major tourist hub.
- h) A lot of unauthorized and illegal development has come up especially in Calangute-Candolim area, which has restricted any further widening of the adjacent roads thus leading to bottlenecks and hindrance to smooth vehicular traffic in the area.
- i) A lot of unauthorized development in terms of new constructions/extensions to the existing structures has been noticed and for the protection of which, several objections have been filed for widening of the roads including even for widening of 6.00 mts. roads.
- j) Recommendation of the Committee constituted by the Authority to hear the objections etc., not to consider certain request, have been found overruled by the Authority, without assigning any genuine reason for the same.
- k) In certain cases, the sub-committee which was appointed for the very purpose of deciding on objections/suggestions have not taken their final decision and left it to the Authority to decide, which should not have been the case.

- l) Certain proposals which have not been reflected in the Draft ODPs have been incorporated directly at the time of preparation of final ODP, thereby depriving affected parties to object/suggest for such changes made.
- m) Along the major road, several properties, which were otherwise earmarked as Settlement Zone under RPG-2021, have been found to be changed to "No Development zone/Orchard zones", etc. without any valid justification.
- n) Zones of many of the properties have been changed to "Settlement Zone" merely by considering structures existing on site. Legality of the same structures should have been verified by the Authority before assigning them as developable zone and such practice may indirectly act as incentives to the concerned parties and further encourage such unauthorized development, which was found to be mushrooming all around.
- o) While reverting certain areas into undevelopable zones, earlier commitments made by the Authority/Government in terms of grant of conversion sanad by the Competent Authorities, change of zone done by the Government through notifications, development undertaken by obtaining valid permissions, have been overlooked and this commitments should have been honoured.

The Committee also deliberated on the inspection carried out on 10/6/2022 of few cases under Mormugao Planning Area and recorded its observations, which forms part of these minutes as Annexure 'D-V'.

The Committee also recommended that the roads shown within the Chalta No. 61 of PTS No. 169 of Vasco shall be deleted as they were not found to be feasible in view of site constraints and as such recommended that the zone of the property shall be extended to these released area of the roads.

The Committee decided to place its observations/findings before the Board for necessary decision.

The meeting ended with thanks to the Chair.



(R. K. PANDITA)
SENIOR TOWN PLANNER(NORTH)
CONVENER

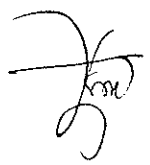
Annexure D-I

HEARING BEFORE REVIEW COMMITTEE OF PETITIONERS WHO FIELD THEIR OBJECTIONS TO THE ODP 2025 OF CALANGUTE - CANDOLIM AND ODP 2030 OF ARPORA NAGOA PARRA ON 15-06-2022

SR. NO.	NAMES	CASE NO.	SURVEY NO.	PRAYER	BRIEF	REMARKS
1.	M/s Redstone Spaces v/s NGPDA & Ors.	Civil Appeal no. 4/2021 Parra	31/10, 11 of Parra	Objection for showing his property Orchard /NDS	Authority decision to retain the zone as per draft ODP	The Committee recommended the change of zone to Settlement as per the provisions of RPG-2021. The same was on the basis of documents submitted by the party showing the purchase of the property in 2019, as the same was under Settlement zone. The Committee also observed that the adjoining properties on the northern/southern sides were retained as Settlement in ODP of Arpora-Nagoa-Parra. During the hearing, the applicant also produced the copy of Conversion Sand obtained from the Revenue Department. Recommendation: Recommended for change of zone from Orchard/MDS to Settlement, as per RPG-21 status.
2.	Mr. Sidharth Shirodkar v/s State of Goa & Ors	Civil Appeal No. 7/2021 Nagoa	63/22 of Nagoa	Objection for 3.00 mts road passing through his property	As per site, there is no other access existing for the houses behind	The Committee is of the opinion that the provision of 3.00 mts. road on ODP of Arpora-Nagoa-Parra amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP. Recommendation: 3.00 mts. road not to be shown on ODP.
3.	Mr. Jose Caetano da Costa & Ors v/s NGPDA & Ors.	Civil Appeal No. 5/2021	28/5 of Parra	Objection to show it as Orchard	Authority decision	The Committee recommended the change of zone to Settlement as per the provisions of RPG-2021. The same was on the basis of documents submitted by the party regarding existence of house for which approval was obtained and conversion sand obtained for part of the property. Recommendation: Recommended for change of zone from Orchard to Settlement, as per RPG-21 status.

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SR. NO.	NAMES	CASE NO.	SURVEY NO.	PRAYER	BRIEF	REMARKS
4	Mrs. Farugi Bagar Ali Jafari v/s State of Goa & ors	Civil Appeal No. 9/2021	49/10, 11 of Nagoa	Objection for showing it in sporting ground	Pposal of panchayat for playground and childrens park	The Committee observed that PDA has earlier approved a pump house for the purpose of development of cultivable land. The Committee also took note of the statement that the applicant had purchased agriculture property in 2011 for the purpose of undertaking cultivation in the property. Recommendation: Recommended for change of zone from Playground/Children Park to Cultivable land, as per RPG-21 status.
5	Mr. Ali Mohammad Shaikh & anr. v/s NGPDA	Civil Appeal No. 6/2021	49/1, 2 of Nagoa	Objection for play ground	Pposal of panchayat for playground and childrens park	The Committee observed that PDA has earlier approved a pump house for the purpose of development of cultivable land. The Committee also took note of the statement that the applicant had purchased agriculture property in 2011 for the purpose of undertaking cultivation in the property. Recommendation: Recommended for change of zone from Playground/Children Park to Cultivable land, as per RPG-21 status.
5	Dr. Jose Sebastiao dos Remedios Monteiro v/s	Civil Appeal No. 8/2021	134/1 of Arpora	Objection for showing Orchard	Authority decision	The Committee observed that the zone of the property as per RPG-2021 was Settlement which was changed to Orchard in ODP. The Committee observed that property under reference is in continuation of existing Settlement zone under ODP. Recommendation: Recommended for change of zone from Orchard to Settlement, as per RPG-21 status.

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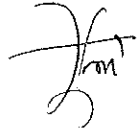
SR. NO.	NAMES	CASE NO.	SURVEY NO.	PRAYER	BRIEF	REMARKS
7	Mr. Cletan Manuel Fernandes v/s State of Goa & 3 ors.	Civil Appeal No. 10/2021	139/12 of Arpora	Objection for deletion of road	Authority decision	<p>The Committee observed that the 3.00 mts. road was shown on draft ODP which was subsequently deleted in final ODP. The applicant did not object for the suggestion that instead of 3.00 mts. road as an access, the same could be of 6.00 mts. width provided the same was passing along the periphery of the plot.</p> <p>Recommendation: 6.00 mts. road to be shown along the periphery to the plot as is agreed by the applicant.</p> <p>Recommendation of the Committee to retain the zone as per RPG-2021 status. Considering the development and zone of the adjoining properties, the Committee recommended that the zone should be retained as Settlement as per RPG-2021 status.</p> <p>Recommendation: Recommended for change of zone from Settlement S-1 to Settlement S-3 having FAR of 60, which shall be as per RPG-21 status. (VP-2 with 60 FAR)</p>
8	Andrei Braganza v/s State of Goa & Ors	Civil Appeal No. 11/2021	139/8 of Arpora	To show S-1 to S-3	Authority decision	<p>Reduced 6.00 mts road to 3.00 mts width</p> <p>Objection for road passing through property</p> <p>The Committee is of the opinion that the provision of 3.00 mts. road on ODP of Arpora-Nagoa-Parra amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP.</p> <p>Recommendation: 3.00 mts. road not to be shown on ODP.</p>

SR. NO.	NAMES	CASE NO.	SURVEY NO.	PRAYER	BRIEF	REMARKS
0	Roberto Filomena De Figueiredo & Ors. v/s NGPDA & ors.	Civil Misc Appln. No. 7/2022	54/7 of Nagoa	Objection for road passing through property and for not showing Commercial	Existing mud road gives acces to properties behind applicants property. Not showing Commercial is Authority Decision.	The Committee observed that entire 6.00 mts. width of road is proposed through applicant's property and hence recommended the re-alignment of the road. 6.00 mts. road to be re-aligned along the property boundary by showing 3.00 mts. width from centre line of the road in applicant's property. As regards to request of the applicant for change of zone to Commercial, the same was not recommended by the Committee as it does not form part of main commercial hub of the village and any recommendation for commercial plot would result in isolation of commercial activity in the plot. Recommendation: 6.00 mts. road to be re-aligned along the boundary and zone of the property to be retained as Settlement as shown on ODP, as the same is as per RPG-2021 status.
0	Melwin Fernandes v/s The State of Goa & Ors	Civil Appeal No. 2/2022	28/16 of Nagoa	Objection for Settlement zone instead of Agriculture tenanted land	Authority decided to retain zone & structure as Settlement zone S-3	The Committee observed that the development undertaken in the property is unauthorised and the property is low lying Paddy Field. Recommendation: Recommended for change of zone from Settlement to Paddy Field, as per RPG-2021 status.

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S.R. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
11	Arshad Mir	Civil Appeal No - 2/2019	103/2 of Calangute	Objection for 3.00 mts proposed road	There is existing access to the house of Mr. F. P. George who requested to show this road	The Committee is of the opinion that the provision of 3.00 mts. road on ODP of Calangute-Candolim amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP. Recommendation: 3.00 mts. road not to be shown on ODP.
12	Victor Eduardo Siero	Civil Appeal No - 3/2019	158/1-A of Calangute	Objection for 6.00 mts road	Existing road width is 3.90 to 7.30 mts	The Committee observed that considering the area served, the minimum width required of the road is 6.00 mts. The Committee also observed that as prescribed under sub-division regulations, whenever the area exceeds more than 2500 m ² , the minimum width of the road required is 6.00 mts. Also, it was observed that 6.00 mts. road is essential to serve as an access for an emergency services such as Fire Brigade, Ambulance, Hearse Van, etc. Recommendation: 6.00 mts. road to be retain as shown on the ODP.
13	Maria Aunsiacao Orencia Severina	Civil Appeal No - 4/2019	442 of Calangute	Objection for electricity substation in s. no. 466	She is not owner of property where electricity substation proposed	The Committee observed that objection is for Electrical Sub Station under Sy.No. 466 for change of use of land, as such no action in this matter, as the subject refers to proposed electrical sub Station and which is beyond the scope of Review Committee to decide. Recommendation: Objection overruled.


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SR. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
14	Colonia Santa Maria Hotels Pvt. Ltd. Through the manager, Mr. Sanjay Kalangutkar	Civil Appeal No - 7/2018	240/1 of Calangute	Objection for 6.00 mts and 3.00 mts road passing through property and requesting to do Commercial zone	Objections not considered by Authority as roads are existing	The Committee considered the existing road network and sub-division of land in the adjoining properties etc. and was of the opinion that 6.00 mts. road as proposed need to be retained. As regards to 3.00 mts. road, the Committee is of the opinion that the provision of 3.00 mts. road on ODP of Calangute-Candolim amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP. Further as regards to consideration for change of zone to commercial, the Committee observed that as admitted by the applicant, a hotel is already functional in the property, which otherwise is also permitted under Settlement zone.
15	Sonjha Vinayak Salgaonkar,	Civil Appeal No - 8/2018	370/2-1 of Calangute	Objection for 8.00 mts road	Actually road is reduced from 6.00 to 3.00 mts	The Committee observed that road having width only of 3.00 mts. is shown on the final ODP. The Committee is of the opinion that the provision of 3.00 mts. road on ODP of Calangute-Candolim amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP.
						Recommendation: 6.00 mts. road to be retained and 3.00 mts. road to be deleted and zone of the property to be retained as Settlement as shown on ODP of Calangute as well as RPG-2021.
						Recommendation: 3.00 mts. road not to be shown on ODP.

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SR NO	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
16	Vinayak alias Subhash Dattaram Salgaonkar	Civil Appeal No - 9/2018	463/2 of Calangute	Objection for agriculture zone	Shown as parking in final ODP	The Committee observed that only the property under reference is been selectively earmarked as Parking on final-ODP which otherwise was shown as Agriculture zone on draft ODP whereas the same was earlier shown as Settlement under RPG-2021. Recommendation: The general recommendation of the Committee, in the present case too, the Committee recommended the change of zone from Parking to Settlement, as per RPG-2021 status.
17	Ciotildas da Silva e Braganca,	Civil Appeal No - 10/2018	230/15 of Calangute	To show Commercial	Falls within 500 mts of HTL	The Committee observed that the Authority had recommended part of the property for Commercial zone, which was falling beyond 500 mts. line and it retain the zone of the property as Settlement which fall within 500 mts. of HTL. Recommendation: The Committee decided to retain the zone as Settlement, as also shown on RPG-2021 status.
			186/2 D & 7 Calangute (P) of Calangute	To show Commercial	Near Market (Objections not submitted)	The Committee observed that the access road to the property is only 3.00 mts. which shall not support any higher FAR in the property. Recommendation: Decided to retain the zone of the property as Settlement as per provisions of RPG-2021.


SR. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
18	Marina resorts Pvt. Ltd. +B9:C28Rish; Dandona	Civil Appeal No - 11/2018	160/1, 161/0 of Calangute	objection for parking and 3.00 mts, 6.00 mts and 10.00 mts road	Shown from planning point, 6.00 mts & 10.00 mts road are existing road and 3.00 proposed road is connecting road	The Committee observed that there is alteration in width of the road as that shown on RPG-2021 and final ODP. The Committee observed that a wider consultation was obtained at the time of formulation of RP by considering the views of the public and the local authorities, etc. and as such this width as that mentioned on RPG-2021 should have been retained. As regards to 3.00 mts., the Committee is of the opinion that the provision of 3.00 mts. road on ODP of Calangute-Candolim amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP. As regards to parking, the Committee observed that the same is public amenity and is required to facilitate parking for those visiting the beach and hence to be retained.
19	Bento Carvalho	Civil Appeal No - 12/2018	82/0 of Candolim	Objection for 10.00 mts road	In RP it is 6.00 mts wide road	<p>The Committee observed that the road under reference serves further development of the area. Since wider road network is in time advisable for a planned development of Candolim village, the Committee did not consider the objections filed by the applicant for reduction in the width.</p> <p>Recommendation: (i) 10.00 mts. road on ODP shall be retained as the same is the width on RPG-2021 also. (ii) 6.00 mts. road going to the Beach shall be 10.00 mts. as per the provisions of RPG-2021. (iii) 3.00 mts. road to be deleted and parking zone shall be retained as shown on ODP.</p>
19	Bento Carvalho	Civil Appeal No - 12/2018	82/0 of Candolim	Objection for 10.00 mts road	In RP it is 6.00 mts wide road	<p>The Committee observed that the road under reference serves further development of the area. Since wider road network is in time advisable for a planned development of Candolim village, the Committee did not consider the objections filed by the applicant for reduction in the width.</p> <p>Recommendation: 10.00 mts. width of the road to be retained as shown on the ODP.</p>

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S.R. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
20	Joyce Lobo,	Civil Appeal No - 13/2018	112/13 of Candolim	Objection for 3.00 mts proposed road	It will serve one house and other access is zigzag of 1.5 mts width	The Committee is of the opinion that the provision of 3.00 mts. road on ODP of Calangute-Candolim amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP. Recommendation: 3.00 mts. road not to be shown on ODP.
21	Chander Baljee,	Civil Appeal No - 14/2018	87/2 of Candolim	Objection for NDZ from villagers requesting to keep NDZ in Sinqeirm	The Committee observed that the PDA has earlier approved the development in the property and as this commitment need to be honoured. The Committee also observed that part of the property was already under the Settlement zone in RPG-2021 which now has been made as Non-developable zone.	Recommendation: Zone of the property should be changed from Non-developable zone to Settlement, in view of the past commitment and as was the zone under RPG-2021.

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SR. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
22	Damian Rodrigues,	Civil Appeal No - 15/2018	107/1 of Calangute	Objection for 8.00 mts road and Commercial zone in s. n. 107/1 & 108	Said road width is 6.50 to 8.50 mts on site, completion certificate is issued in Sy.No. 108 and there is no commercial zone in Sy.No. 107/1.	<p>As regards to the objection to width of the road, the Committee observed that there is alteration in width of the road as that shown on RPG-2021 and final ODP. The Committee observed that a wider consultation was obtained at the time of formation of RP by considering the views of the public and the local authorities, etc. and as such this width as that mentioned on RPG-2021 should have been retained. As regards to 3.00 mts, the Committee is of the opinion that the provision of 3.00 mts. road on ODP of Calangute-Candolim amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP. As regards to parking, the Committee observed that the same is public amenity and is required to facilitate parking for those visiting the beach and hence to be retained. As regards to request pertaining to commercial zone, the Committee observed that the Authority had already granted the permission for commercial building in the property under reference and as such the commitment is already made based on the provision of final ODP and hence the same needs to be honoured.</p>
						<p>Recommendation: i) Width of the road shown as 8.00 mts. on the ODP should be changed to 10.00 mts. as was shown on RPG-2021. (ii) The Commercial zone of the property shall be retained as the development has already come up in the property by obtaining necessary permissions from the</p>

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SER NO	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
23	Amarosa Fernandes,	Civil Appeal No - 17/2018	172/29 of Calangute	Objection for 6.00 mts road	Road passing touching applicants property and going to beach.	<p>The Committee observed that considering the area served, the minimum width required of the road is 6.00 mts. The Committee also observed that as prescribed under sub-division regulations, whenever the area exceeds more than 2500 m², the minimum width of the road required is 6.00 mts. Also, it was observed that 6.00 mts. road is essential to serve as an access for an emergency services such as Fire Brigade, Ambulance, Hearse Van, etc.</p> <p>Recommendation: Width of the road to be retained as 6.00 mts. as shown on the ODP.</p>
24	Adelina Rodrigues,	Civil Appeal No - 05/2019	159/3 of Calangute	Objection for 6.00 road for not showing house	existing width of road is 4.90 mts to 7.20 mts. Location of house is not shown	<p>The Committee observed that considering the area served, the minimum width required of the road is 6.00 mts. The Committee also observed that as prescribed under sub-division regulations, whenever the area exceeds more than 2500 m², the minimum width of the road required is 6.00 mts. Also, it was observed that 6.00 mts. road is essential to serve as an access for an emergency services such as Fire Brigade, Ambulance, Hearse Van, etc. As regards to location of the house, Committee observed that it is not possible sometimes to reflect all the house in the ODP as it amounts to micro level planning. as such objection in this regard is overruled.</p> <p>Recommendation: Width of the road to be retained as 6.00 mts. as shown on the ODP.</p>

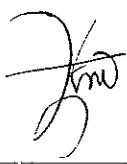

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Sr. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
25	Michael Fernandes,	Civil Appeal No - 18/2019	43/2 of Candolim	Objection for 8.00 mts road	Existing average width is 4.50 mts	The Committee observed that there is alteration in width of the road as that shown on RPG-2021 and final ODP. The Committee observed that a wider consultation was obtained at the time of formulation of RP by considering the views of the public and the local authorities, etc. and as such this width as that mentioned on RPG-2021 should have been retained. Committee also observed that the road under reference is connecting road to MDR-10 and MDR-13 as such there will be larger volume of traffic on said roads, for which purpose wider width is required. Recommendation: 15.00 mts. road as shown on RPG-2021 shall be retained.
26	Devidas Vitlu Calangutkar,	Civil Appeal No - 12/2019	209/9 of Calangute	Objection for deleting 3.00 mts road	earlier 3.00 mts road was affecting existing house of Mrs Menka Madan Naik in s. n. 209/6 & 11, therefore changed the alignment of road	The Committee is of the opinion that the provision of 3.00 mts. road on ODP of Calangute-Candolim amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP. Recommendation: 3.00 mts. road not to be shown on ODP.
27	John Walter Lobo,	Civil Appeal No - 13/2019	335/3-A of Calangute	Objection for 10.00 road	Existing width is 5.00 to 10.00 mts (long road)	The Committee observed that there is alteration in width of the road as that shown on RPG-2021 and final ODP. The Committee observed that a wider consultation was obtained at the time of formulation of RP by considering the views of the public and the local authorities, etc. and as such this width as that mentioned on RPG-2021 should have been retained. Recommendation: 15.00 mts./10.00 mts. road shall be retained as the width of the road on RPG-2021

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SR. NO	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
31	Egídio Braganza,	Civil Appeal No - 14/2019	209/5 of Calangute	Objection for 3.00 mts road & for showing illegal structure	Existing mud access is shown as 3.00 mts proposed road and existing structure are shown in PLUM and retained in ODP	<p>As regards to the structure shown on the ODP, Committee decided that showing of any such structures on the ODP does not give any legal sanctity for the said structure and the same has to be verified by the Authority at the time of consideration of any secondary development in the said property, if proposed any, by the applicant. The Committee is of the opinion that the provision of 3.00 mts. road on ODP of Calangute-Candolim amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP.</p> <p>Recommendation: The structure shown on the ODP not to be deleted and 3.00 mts. road not to be shown on ODP.</p>
			132/15 of Calangute	Objection for C-3 zone	Property touching main road. As per application changed to C-3 by Authority.	<p>The Committee observed that the PDA has earlier approved the development in the property and as this commitment need to be honoured.</p> <p>Recommendation: Zone of the property should be retain as Commercial C-3 zone in view of the past commitment.</p>
			137/1 of Calangute	Objection for pumping station	Pumping station in 137/6	<p>The Committee observed that objection is for Pumping Station under Sy.No. 137 for change of use of land, as such no action in this matter, as the subject refers to proposed Pumping Station and which is beyond the scope of Review Committee to decide.</p> <p>Recommendation: Objection overruled.</p>

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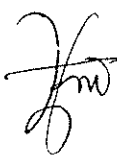
SR. NO	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
28	Jose Sebastiao dos Remedios,	Civil Appeal No - 15/2019	159/11 & 245/2 of Candolim	Objection for 6.00 mts and 3.00 mts road	4.00 mts road is existing in s. n. 159/11 and 3.00 existing road in s. n. 245	The Committee observed that considering the area served, the minimum width required of the road is 6.00 mts. The Committee also observed that as prescribed under sub-division regulations, whenever the area exceeds more than 2500 m ² , the minimum width of the road required is 6.00 mts. Also, it was observed that 6.00 mts. road is essential to serve as an access for an emergency services such as Fire Brigade, Ambulance, Hearse Van, etc. Recommendation: 6.00 mts. road to be retain as the same is also under the provisions of RFG-2021. As regards to 3.00 mts. road not to be shown on ODP.
29	Luciano Anthony Coutino,	Civil Appeal No - 18/2018	217/32 of Calangute	Objection for Agriculture to recreational zone	It is one of various sub division numbers under recreational zone shown by Authority.	The Committee observed that the applicant has requested for change of zone of the property from Recreational to Agriculture zone. Whereas provision of ODP is for the such area to be shown as Recreational zone and any deletion of a particular property from this zoning may effect the planning of a proper recreational layout. Recommendation: The request of applicant from change of zone from Recreational to Agriculture was not considered and decided to retain the zone as per the final ODP.
30	Gabriel Fernandes,	Civil Appeal No - 16/2018	148/1 of Calangute	Objection for 8.00 mts road	Road is not touching the applicants property	The Committee observed that 8.00 mts. road is provided on ODP as it serves several properties leading almost to the beach and hence the width of 8.00 mts. is required to support existing development and future development and to cater to the volume of vehicular traffic. Recommendation: Width of road retain as 8.00 mts. as is shown on ODP.

SR. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
32	Pundalik Sonu Kalangutkar,	Civil Appeal No - 11/2019	121/1 of Calangute	Objection for 8.00 mts road and footpath, objection for 120/5 & 119/9 as Commercial.	Existing width is 6.00 to 7.00 mts No footpath it is parking as per application received for showing it C-3, Authority decided to show it C-3. Completion Certificate issued in both properties.	The Committee observed that 8.00 mts. road is provided on ODP as it serves several properties and hence the width of 8.00 mts. is required to support existing development and future development and to cater to the volume of vehicular traffic. As regards to request pertaining to commercial zone, the Committee observed that the Authority had already granted the permission for commercial building in the property under reference and as such the commitment is already made based on the provision of final ODP and hence the same needs to be honoured.
33	Karl Faustino de Araide Lobo,	Civil Appeal No - 16/2019	159/11 of Candolim	Objection for 6.00 mts road	Existing width is 4.00 mts	The Committee observed that considering the area served, the minimum width required of the road is 6.00 mts. The Committee also observed that as prescribed under sub-division regulations, whenever the area exceeds more than 2500 m ² , the minimum width of the road required is 6.00 mts. Also, it was observed that 6.00 mts. road is essential to serve as an access for an emergency services such as Fire Brigade, Ambulance, Hearse Van, etc. Recommendation: 6.00 mts. road to be retain as the same is also under the provisions of RPG-2021.
34	Ralston Baretto,	Civil Appeal No - 7/2019	230/11 of Candolim	Objection for 8.00 mts road	Road on western side is 3.00 mts and not 8.00 mts	Committee observed that there is no such 8.00 mts. road effecting the applicant's property as the objection filed is invalid.

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SR. NO	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
35	Coceicao Rodrigues,	Civil Appeal No - 8/2019	159/3 of Calangute	Objection for 6.00 mts road	existing width is 4.90 to 7.20 mts on site	<p>The Committee observed that considering the area served, the minimum width required of the road is 6.00 mts. The Committee also observed that as prescribed under sub-division regulations, whenever the area exceeds more than 2500 m², the minimum width of the road required is 6.00 mts. Also, it was observed that 6.00 mts. road is essential to serve as an access for an emergency services such as Fire Brigade, Ambulance, Hearse Van, etc.</p> <p>Recommendation: 6.00 mts. road to be retain as the same is also under the provisions of RFG-2021. As regards to 3.00 mts. road not to be shown on ODP.</p>
36	Tito Goes Prosenca & Amr,	Civil Appeal 19/2018	328/1, 328/3, 329/1, 332/2 of Calangute	Show as Residential/Commercial	Shown as Salt pan/Orchard	<p>The Committee observed that the property under reference is earmarked as Salt Pan/Water Body/Orchard and hence is eco-sensitive area and earmarking this as Settlement may adversely effect the environment. The applicant brought to the notice that there are structures existing in the property however the Committee observed that they were of temporary nature and earmarked this property as Settlement and will entitle the applicant to apply for regular development by putting up pucca structure etc. consisting the existing eco-sensitive nature of the land, the Committee overruled the objection.</p>


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SR. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
37	Joao Francisco Soares,	Civil Appeal 17/2019	203/4 of Candolim	Objection for widening of 3.00 mts to 6.00 mts road	Existing width near appellant house is 5.80 mts	<p>Recommendation: Although the zone of the property is shown as Settlement on RFG-2021, considering the sensitivity of the proposal and effect that any change of zone may render on the environment, the committee decided to retain the zone of the property as Salt Pan/Water Body/Orchard as earmarked on ODP.</p> <p>The Committee observed that considering the area served, the minimum width required of the road is 6.00 mts. The Committee also observed that as prescribed under sub-division regulations, whenever the area exceeds more than 2500 m², the minimum width of the road required is 6.00 mts. Also, it was observed that 6.00 mts. road is essential to serve as an access for an emergency services such as Fire Brigade, Ambulance, Hearse Van, etc.</p> <p>Recommendation: Width of the road to be retained as 6.00 mts. as shown on the ODP.</p>
38	Surnli Holiday Homes Pvt. Ltd, Through Authorised Signatory, Narasimha Reddy	Civil Appeal 19/2019	88/A of Candolim	Objection for NDZ, NDS	Conversion Sanad issued is for plotted development and applicant not submitted sub-division plan. Therefore Authority decided not to change zone	<p>The Committee observed that part of the property under reference was admeasuring 2252 m² was under Settlement zone as per change of zone done by the Govt. by Gazette Notification and for which the applicant has obtained conversion sanad from the office of Collector. It was also brought to the notice of the Committee that construction licence is also already obtained by the applicant.</p> <p>Recommendation: Recommended for change of zone of the property admeasuring an area of 2250 m² from NDS/NDZ to Settlement.</p>

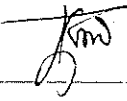
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SR. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
39	Sunanda Manohar Vaigankar	Civil Appeal 10/2019	236/6-A of Calangute	Objection for proposed 3.00 mts road	Access shown to fields	<p>The Committee is of the opinion that the provision of 3.00 mts. road on ODP of Calangute-Candolim amounts to microlevel planning and as such roads having minimum width of 6.00 mts. was only to be reflected on ODP.</p> <p>Recommendation: 3.00 mts. road not to be shown on ODP.</p>
40	Shree Dev Babreshwar Devasthan trust	Civil Appeal 9/2019	210/9 of Calangute	Objection for 6.00 mts road	<p>Road goes to Crematorium and 300 mts distance is there from Centre line of existing road to temple</p>	<p>The Committee observed that considering the area served, the minimum width required of the road is 6.00 mts. The Committee also observed that as prescribed under sub-division regulations, whenever the area exceeds more than 2500 m², the minimum width of the road required is 6.00 mts. Also, it was observed that 6.00 mts. road is essential to serve as an access for an emergency services such as Fire Brigade, Ambulance, Hearse Van, etc. The Committee also observed that the road under reference also leads to crematorium and also there is temple in the vicinity and for which purpose the road under reference is used.</p> <p>Recommendation: 6.00 mts. road to be retain as the same is also under the provisions of RFG-2021. As regards to 3.00 mts. road not to be shown on ODP.</p>
41	Joseph Robert Sequeira	Civil Appeal 1/2020	140/2 of calangute	Road should be 3 to 4 mts in survey no. 140/2 & in entire village of Calangute and Candolim	6.00 mts road is shown in ODP in survey no. 140/2	<p>On hearing the applicant, the Committee observed that the objection raised by the applicant pertains to change of zones effected to various properties within the jurisdiction of Village Panchayat Calangute & Candolim and that applicant could not state that any of the property mentioned in his objection actually belongs to him. The Committee considered the</p>

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S.R. NO	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
			148 of	Objection for 8.00 road	Existing road	provisions of section 38 of TCP Act under which the applicant had approached the District Court for redressal of his grievances. Whereas the Committee observed that the objections made by the applicant does not affect any of his property.
		291, 273, 288, 290 of	Calangute	Agriculture shown as	Only existing structures are	
		319 of	Calangute	Shown as Settlement in draft & S-2/C-3 in final	Shown S-2/C-3 in draft only	The applicant to the satisfaction of the Committee failed to prove that his interest are substantially prejudice by failure to comply with any requirement of the development plan in so far as his property is affected.
		299 of	Calangute	S-2 in draft but C-3 in final	It is a pond not C-3	As regards to the general objection made by the applicant as regards to width of the road etc., the Committee was of the opinion that wider roads of minimum 6.00 mts. width are required to support the development and to facilitate better provisions of infrastructure. The Committee observed that merely because such proposal may likely to affect any structure, the width of the road are not advisable to be reduced as done so, would certainly hamper the future development of the area and may deprive the villagers for better amenities and better leaving standard.
		179 of	Calangute	Part S-2 in draft C-3 in final	C-3 as per application	As regards to the protection of eco-sensitive zones, the Committee in any case was of the opinion that any such change of zones may effect of area under mangroves, khazan, tenanted land, NDS, etc. shall be reverted back and brought to its status as per RFG-2021.
		184 of	Calangute	S-1/S-2 in draft C-2/C-3 in final	C-2/C-3 as per application	The Committee also took note of the sub-committee findings as regards to the objection filed by Joseph Sequeira, which were subsequently upheld by authority.
		183 of	Calangute	S-1 in draft C-3 in final	C-3 as per application	The Committee therefore decided that this findings shall be reported to the TCP Board and to the Government for consideration accordingly.
		475 of	Calangute	S-2 (P) in draft, C-3 in final	No	

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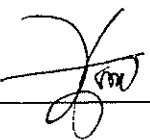
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S. NO.	NAME	CASE NUMBER	SURVEY NO.	PRAYER	BRIEF	REMARKS
			184 of Candolim	NDS in RP, Educational in ODP	partly NDS in RP, done in draft	
			146 of Candolim	Orchard to Settlement	S-2 in draft only	
			91, 92 of Candolim	Settlement (Michael's property)	part S-2/Orchard in draft only	

HEARING BEFORE REVIEW COMMITTEE OF PETITIONERS WHO FIELD THEIR OBJECTIONS TO THE ODP 2025 OF CALANGUTE - CANDOLIM

SR. NO.	NAMES	CASE NO.	SURVEY NO.	PRAYER	BRIEF	Remark
1.	Damiao Felles	PIL Writ Petition No. 29 of 2017		<p>(1) Paddy, Mangroves, Forest, Natural Cover, NDS are shown as developable zones (2) MDR road width are reduced (3) Existing 3.00 mts. road are shown as 6.00 mts. 8.00 mts. existing road (4) Objection for including Calangute-candolim under PDA (5) Grant interim relief to stay the operation of ODP of Calangute-candolim and any permissions/ approval on the said ODP till final decision of the court.</p>	<p>Reduction of MDR and other roads width is authority's decision. There is no zone in ODP as Natural Cover and Forest. NDS is marked in the final ODP wherever existing. Mostly existing structures only shown as settlement in paddy field. 6.00 and 8.00 mts. width of roads shown is proposed width of the road and will be developed on incremental basis as and when individual developed his property abutting the road.</p>	<p>On hearing the applicant, the Committee observed that the objection raised by the applicant pertains to change of zones effected to various properties within the jurisdiction of Village Panchayat Calangute & Candolim. As regards to the objection made by the applicant as regards to reduction of width of MDR road etc., the Committee was of the opinion that MDR road width should not be changed and should be retained as per RFG-2021 status. As regards to the protection of eco-sensitive zones, the Committee in any case was of the opinion that any such change of zones may effect of area under mangroves, khazan, tenanted land, NDS, etc. shall be reverted back and brought to its status as per RFG-2021. As regards to the structure shown on the ODP, Committee decided that showing of any such structures on the ODP does not give any legal sanctity for the said structure and the same has to be verified by the Authority at the time of consideration of any secondary development in the said property, if proposed any, by the applicant. The Committee therefore decided that this findings shall be reported to the TCP Board and to the Government for consideration</p>

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SR. NO.	NAMES	CASE NO.	SURVEY NO.	PRAYER	BRIEF	Remark
2.	Premnand Dykar	PIL With Petition No. 9 of 2019		<p>(1) More structures shown in 200-500 mts. HTL area.</p> <p>(2) Paddy, Mangroves, Forest, Natural Cover, NDS are shown as developable zones</p> <p>(3) MDR road width are reduced</p> <p>(4) Commercial C-2 zone is marked in final ODP.</p> <p>(5) Objection for including Calangute-candolim under PDA</p> <p>(6) To quash and set aside present land Use Map & draft ODP of Calangute-candolim.</p> <p>(7) Objection for issuing development permission on said ODP.</p> <p>(8) Request to issue direction to comply with Article 243 G and section 238 & 239 of Goa Panchayat Raj Act 1994 to prepare the development plan etc..</p>	<p>The existing structures situated in 200-500 mts. are shown in the ODP. C-2 zone was introduced from planning point of view based on applications received from public. Reduction of MDR and other roads width is authority's decision. There is no zone in ODP as Natural Cover and Forest. NDS is marked in the final ODP wherever existing.</p>	<p>On hearing the applicant, the Committee observed that the objection raised by the applicant pertains to change of zones effected to various properties within the jurisdiction of Village Panchayat Calangute & Candolim. As regards to the objection made by the applicant as regards to reduction of width of MDR road etc., the Committee was of the opinion that MDR road width should not be changed and should be retained as per RPG-2021 status. As regards to the protection of eco-sensitive zones, the Committee in any case was of the opinion that any such change of zones may effect of area under mangroves, khazan, tenanted land, NDS, etc. shall be reverted back and brought to its status as per RPG-2021. As regards to the structure shown on the ODP, Committee decided that showing of any such structures on the ODP does not give any legal sanctity for the said structure and the same has to be verified by the Authority at the time of consideration of any secondary development in the said property, if proposed any, by the applicant. The Committee therefore decided that this findings shall be reported to the TCP Board and to the Government for consideration</p>

(114)

M. J. J.

Annexure D-III

NORTH GOA PLANNING AND DEVELOPMENT AUTHORITY
Archdiocese Bldg., 1st floor, Mala Link Road, PANAJI-GOA

Ref. No. NGPDVA C CARP/ODP/566/2022 Dated: 13 JUN 2022

To,
The Chief Town Planner (Planning),
Town & Country Planning Department,
Dempo Towers, 2nd floor,
Patio Plaza, Panaji- Goa


- Sub: 1) Information with respect to the change of zone from RPG 2021 to Draft ODP 2025 of Calangute- Candolim & from Draft ODP 2025 to Final ODP of Calangute Candolim area and
2) Information with regards to change of zone from RPG 2021 to draft ODP 2030 & from draft ODP 2030 to Final ODP of Arpora- Nagoa - Parra Planning Area.
3) Information of Change of zone from RPG 2021 to Final ODP of Calangute - Candolim Planning Area 2025 & Arpora - Nagoa - Parra ODP 2030 of Tenanted lands (as per 2008 record), Agricultural lands , No Development Slope & Mangroves.
4) Information of Change of zone done by Mr. Michael lobo to his own properties or with Joint Venture being the Chairman of Authority as well as Member of Authority.

Sir,
As per the directions of the Government, the above is enclosed at the respective serial numbers marked with the separator by giving the above subjective title name for reference.

Changes done in ODP of Calangute Candolim , Arpora - Nagoa - Parra in Sq. Mts

Village	CHANGES DONE FROM RPG 2021 to DRAFT ODP AREA IN M ²	CHANGES DONE FROM DRAFT ODP TO FINAL ODP AREA IN M ²	TOTAL AREA IN M2	REMARKS
Calangute - ODP 2025	3,43,601.00	3,35,395.00	6,78,996.00	ODP prepared under the Chairmanship of Mr. Michael Lobo
Candolim ODP 2025	2,85,292.00	2,77,189.00	5,62,481.00	
Arpora ODP - 2030	93,170.00	1,63,639.00	2,56,809.00	ODP Prepared under the Chairmanship of Mr. Francisco Silveira and Mr. Michael Lobo as Member of the Authority and others.
Nagoa ODP- 2030	21,086.00	60,817.00	81,903.00	
Parra ODP - 2030	61,075	52,851.00	1,13,926.00	
Total...	8,04,224.00	8,89,891.00	16,94,115.00	

13/06/22
M. Michael Lobo
Chairman
Town & Country Planning Department
Archdiocese Bldg., 1st floor, Mala Link Road, PANAJI-GOA

(115) 

OK

It is to state here that Shri. Michael Lobo was Chairman of the Authority from the year 2012 to July 2019. The change of zone of Calangute - Candolim Planning Area of above subject at Sr.no. 1 are done by himself by dictating the consultant Mr. Ashok D'costa of Turbo Sketch that which survey numbers are to be changed to different zones.

The Calangute - Candolim draft & final ODP is prepared under his Chairmanship therefore he decided which areas to be changed & which area to be dropped from regional plan 2021. The officials who signed the plan besides Shri Michael Lobo as Chairman were done under his instructions, directions though oral objections were raised number of occasion saying that this is not the way of planning, like reduction of MDR road and other roads, tenanted lands, No Development Slopes, mangrove area with thick habitation, the Chairman was ensuring with the consultant to change the zone which he wanted, though not put in writing as per his oral instructions. The answer from Mr. Michael Lobo was that I am Chairman & the Local MLA, I know what is required in said area, I have every right to change the zone of any area which he wants and you (officials) have to sign the plan the way he wants.

As regards to subject at Sr.no. 2 above Shri Michael Lobo was the Chairman when the draft ODP of Arpora - Nagoa - Parra was prepared. The Plan made by himself dictating the consultant what area to be done and what area to be deleted as per his convenient time. The said plan was sent to Chief Town Planner in the month of February 2019. In the mean time new Chairman Mr. Francisco Silveira was appointed and Mr. Michael Lobo became the Member of the Authority being MLA of Calangute Constituency.

Mr. Francisco Silveira, Chairman, called back the Draft ODP of Arpora - Nagoa - Parra Planning Area prepared by Mr. Michael Lobo. The said draft was revised by Mr. Francisco Silveira and his team, specifically by Mr. Vishwas Gharse Member of the Authority and Chairman of Sub-committee.

Mr. Michael Lobo had keen interest in the said plan and did the change of zones as per his consideration. It is stated that official concern who has signed the plan raised the objection a number of times however not taken note of those objections with respect to change of zones and officials were told to sign the plan. The said directions continued in the preparation of the final ODP wherein Chairman Francis Silveira, Member of Authority Mr. Michael Lobo and Member of the Authority and Chairman of Sub-committee Mr. Vishwas Gharse have done the changes with their wish and officials were directed to sign the plan.

It is to state here that though Mr. Michael Lobo's signature is not there on the plan but his perpetual influence was there on the plan with Mr. Vishwas Gharse who was involved along with Mr. Michael Lobo, the details of survey numbers which are changed to different zones in Calangute - Candolim (ODP 2025 and Arpora - Nagoa - Parra ODP 2030 is placed at C/1 to C/42.

As per above subject at Sr. No. 3, the details with respect to tenanted land, Agricultural land, No Development Slope, Mangroves, changed from RPG-2021 to final ODP of Calangute - Candolim 2025 and Arpora - Nagoa - Parra ODP 2030 are as follows:-



Change of zone of tenanted land done in RPG 2021

Calangute	67,720.00 m2
Candolim	26080.00m2
Total	93,800.00 m2

Change of zone done of tenanted land in the ODP

Calangute	20,743.00m2
Candolim	23,735.00m2
Arpora	70,593.00m2
Nagoa	35,655.00m2
Parra	8,751.00m2
Total	1,59,477.00m2

Change of zone done of No Development Slope in ODP

A.

Calangute	17580.00m2
Candolim	37420.00m2
Total	55000.00m2

B.

Arpora	35710.00m2
Nagoa	Nil
Parra	4900.00m2
Total	40610.00m2

Total A+ B = 95610.00m2

Change of zone done of mangroves area in ODP

Calangute	290.00m2
Candolim	8000.00m2
Total	8290.00m2

Change of Agricultural properties (excluding tenanted) to Settlement from RPG 2021 to ODF

Calangute	15,790.00m2
Candolim	8,480.00m2
Arpora	26,740.00m2
Nagoa	19,900.00m2
Parra	25,672.00m2
Total	96,582.00m2

The Survey Number wise details of the above is placed at C/43 to C/60.

Boys  

As regards to subject at Sr.no. 4, the files on record of Mr. Michael Lobo wherein he has sought Development Permission from this Authority and change of zone is done by himself to his properties as being the owner along with his family as shown below as records available in the office and the sale deed in joint venture. Below is the cumulative figure of change of zone done to various zones i.e S-3, S-1, S-2, C-3 and C-2.


Candolim/Marra	5000.00M ²
Calangute	7352.62 M ²
Parra	13662.00 M ²
Nagoa	1800.00 M ²
Total	27814.62 M ²


The officials who have signed the plans of Calangute -- Candolim ODP 2025 are Mr. Bhalchandra Naik Planning Draughtsman Grade I, Mr. Prakash Kurtaekar Planning Assistant (retired), Mr. Vikram Tengse Assistant Engineer and Mr. R.K Pandita Member Secretary.


The officials who have signed the plans of Arpora - Nagoa - Parra ODP 2030 are Mr. Bhalchandra Naik Planning Assistant, Mr. Vikram Tengse Assistant Engineer and Mr. R.K Pandita Member Secretary.

The Officials who are presently in the office have signed below.

Yours Faithfully,


Dhalchandra Naik
(Planning Assistant)


Vikram Tengse
(Assistant Engineer)


R.K Pandita
(Member Secretary)

o/c



Encl: As stated above

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INSPECTION OF THE REVIEW COMMITTEE ON 03-06-2022 OF SELECTED CASES FROM CALANGUTE -


CANDOLIM & ARPORA NAGOA PARRA PLANNING AREA

Sr. No.	Survey no.	Village	Zone as per RP	Zone as per draft ODP	Zone as per Final ODP	Area	Inspection Report of the Review Committee	Review Committee observation
1	12	Candolim	Paddy KhaJan	Settlement S-2	Settlement S-2	5750.00	The review committee visited site on 03-06-2022 and observed that the property is accessible partly by tarred road and partly with water bounded macadam road, which is proposed in the RPG-2021 as 10.00 mts road the same is proposed as 6.00 mts road. In ODP 2025, the said property appears to be reclaimed land, however in the surrounding area of the said property there are mangroves. In the RPG 2021 the said area is classified as the Paddy/khazan land.	
2	11/57	Candolim	Mangroves	Settlement S-2	Settlement S-2	6590.00	This property is along the side of Nerul Candolim road with thick Mangroves habitation accessible by proposed road of 10.00 mts. as per ODP - 2025.	The said property is earmarked under Settlement zone however there is no access to the property and also the said land is filled with mangroves. As such the zoning shown is irrational and does not fit within the planning parameters. The Committee therefore recommended to restore the land to its original zone of mangroves as reflected in RPG-2021.

M/S (119)

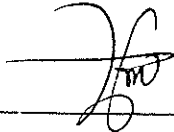
Annexure D-IV

7	49/0	Arpora	No development slope/Orchard cover	Orchard /NDS	Settlement S-3 overlapped with 18820 m2 No development slope	33400.00	<p>The property is accessible by 5.00 mts to 6.00 mts kachha road and has steep slope in major portion of the property. It was also noticed that cutting of slopy land has been carried within the property for the development of internal road. Also, there exist an unauthorised structure in the property.</p>	<p>The property is located at an isolated place on the hilly terrain and away from the settlement areas. Although there exist a road up to the property however authenticity of the same is not known. Therefore since the said area is part of larger Natural Cover and also partly falls under No Development Slope, the Committee recommended to revert back the zoning of the said property from Settlement zone/NDS to Natural Cover, NDS and Orchard as per RPPG-2021.</p>
8	73/1	Arpora	Orchard	Orchard	Settlement S-3	3500.00	<p>The property is accessible by 3.00 to 4.00 mts kachha road which is proposed as 10.00 mts in RP 2021 as well in ODP - 2025. The said land is having slopy nature for major portion.</p>	<p>Since the property does not have adequate accessibility and major portion falls under slopy land, the committee recommended to change the zone to its original use i.e. "Orchard Zone".</p>
9	41/5 to 20	Nagoa	paddy	Agriculture	Settlement S-3 under CADA	25070.00	<p>The property is low lying paddy field and not directly accessible by road. Also the saem comes under command area of Tillari Irrigation area.</p>	<p>Since the property is a larger low lying agricultural land surrounded by agriculture paddy fields and falling under Command Area, the Committee recommended to change the zone from Settlement to Cultivable land.</p>
10	118/7	Parra	Paddy under CADA	Agriculture	Settlement S-3 under CADA	10000.00	<p>The property is low lying paddy accessible by 8.00 mts. wide motorable road proposed as 15.00 mts. in ODP - 2025 and proposed as 25.00 mts. in RPPG-2021. Also the said area falls under command area of Tillari Irrigation.</p>	<p>The property is low lying paddy field much below the existing road level and falling under Command Area. The Committee recommended to restore the zone of the property to Paddy Field with Irrigation</p>


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REPORT ON SITES INSPECTED BY THE ODP REVIEW COMMITTEE

Sr. No. of Sr. No. of	No. list	Name	Inv. No. / P.T.Sheet	Date	Sy.No./ P.No. / B3	Dabolim /Town	Purpose	Area in Sq. Mtrs	Authority's decision	Remarks of ODP Review Committee
1	11	Mr. Afzal Shah, Vadem Hill, H.No.88, Vasco, Goa.	1915	23/03/2021	Sy.No.42/7 B3	Dabolim	Request for Change of Zone from S-2 to C-1 Zone	1500	The Authority overruled the recommendation of the Sub Committee and decided change the zone from Settlement S-2 to SP Residential Zone. Further, it was decided to correct the proposed width of the road from 8 metres to 10 metres on the western side of the property..	The ODP review committee after site inspection decided to retain the zone to S-2 zone as per ODP 2026 since the property is having steep slope and the same is unfeasible for carrying out commercial activities.
2	12	Mr. Kishwar Shaikh, Grand Avenue, Block-C, Flat No.F3, Near Noor Masjid, Dabolim,	1916	23/03/2021	Sy.No.42/7 B3-1	Dabolim	Request for Change of Zone from S-2 to C-1 Zone	1500	The Authority overruled the recommendation of the Sub Committee and decided change the zone from Settlement S-2 to SP Residential Zone in view of earlier approvals granted by the Authority. Further, it was decided to correct the proposed width of the road from 8 metres to 10 metres on the western side of the property.	The ODP review committee after site inspection decided to retain the zone to S-2.
3	10	Mr. Vijay Tiwari, H.No.144, Rangavi Estate, Isscorim, Alto Dabolim, Goa.	1900	23/03/2021	Sy.No.46/1 Plot No. 51, 52 & 53	Dabolim	Request for Change of Zone from S-1 to C-2 Zone	891	The Authority overruled the decision of the Sub Committee and decided change the zone from Settlement S-1 to Commercial C-2.	The ODP review committee after site inspection decided to retain the zone to S-1 zone, since 8.00 mtrs wide road is not available at loco required to designate the said plot as Commercial C2 zone as per provisions of GLDBCR-2010.
4	42	Shri. Bhanudas T. Naik, R/o H.No.219, Volland, Vasco-Da-Gama, Goa.	1935	24/03/2021	Ch.No.47 P.T.S No.100	Vasco	Request for Change of Zone from A-1 to S-1 Zone & S1 to C-1	5557	The Authority overruled the decision of the Sub committee and decided to change the zone from Agricultural A-1 to Settlement S-1 for area admeasuring 5,057.00 Sq mtrs and from S-1 to C-1 for the area admeasuring 500.00 Sq mtrs abutting Vasco - Mangor Road	The ODP review committee after site inspection decided to retain the zone to A-1 zone for an area admeasuring 5057.00 sq mtrs as the said area is a low lying agriculture land and the said localities is quite closer to the catchment area of the rain water and prone to flooding and also to retain S-1 zone for an area admeasuring 500.00 sq mtrs abutting Vasco-Mangor road as the surrounding area does not show any commercial activities.


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Annexure D-1

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15	Mr. Manuel Fernandes, H.No. S/358, Gurudwara Road, Mangoor Hill, Vasco- Da-Gama, Goa (9822140472)	1625 24/02/2021	Chalta No.61 P.T.S. No.169	Mangor, Op p Ashapura building Vasco	request for deletion of proposed 10mt internal road		The Authority overruled the recommendation of Sub Committee and decided to delete all the internal 10mt proposed Roads opp Ashapura Building Near Gurudwara, Mangor in PTS 169 Vasco da gama. internal roads as the same are not feasible due to existing structure within the proposed right of way and as such the zone of the area released shall be the same as that of the property.
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MINUTES OF 5th MEETING OF THE REVIEW COMMITTEE ON ODPs AS PER NOTIFICATION No. 47/5/TCP/2022-23/1025 DATED 27-04-2022, HELD ON 28-06-2022 AT 10.30 A.M. IN THE CONFERENCE HALL, TOWN & COUNTRY PLANNING DEPARTMENT, DEMPO TOWER, 2ND FLOOR, PATTO PLAZA, PANAJI GOA.

The following Members were present in the meeting:

- | | | | |
|----|---|-----|----------|
| 1. | Shri Rajesh J. Naik
Chief Town Planner (Planning) | ... | Chairman |
| 2. | Shri Ranjit Borkar,
Senior Town Planner (South) | ... | Member |
| 3. | Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate
Developers Association of India, CREDAI
(Representative of CREDAI) | ... | Member |
| 4. | Shri Amit Sukthankar
Chairman of Indian Institute of Architects, (IIA)
(Representative of IIA) | ... | Member |
| 5. | Shri Akash Khaunte
Confederation of Indian Industry (CII)
(Representative of CII) | ... | Member |
| 6. | Shri Gajanan Karkare
Chairman of Institution of Engineers (India) IEI
(Representative of IEI) | ... | Member |
| 7. | Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa Regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) | ... | Member |
| 8. | Shri Ritesh Shirodkar,
Member Secretary,
Mormugao Planning and Development Authority | ... | Member |
| 9. | Shri R.K. Pandita,
Senior Town Planner (North)/Member Secretary,
North Goa Planning and Development Authority | ... | Convener |

Confirmation of the 4th Minutes of the Meeting:

The Shri R. K. Pandita, Senior Town Planner (North)/Member Secretary, North Goa PDA read out the minutes of 4th meeting to the members. The members acknowledged and confirmed the same.

The Member Secretary brought to the notice of the Committee about several representations received from individuals pertaining to their objections/suggestion as regards to ODPs of Calangute-Candolim and Arpora-Nagoa-Parra Planning Area. Through the representation, the applicants have either requested for change of zone of their properties or have given their general suggestions, for the consideration by the Committee. The members deliberated on the same and were of unanimous opinion that the scope of work assigned to it vide Notification dtd. 27/4/2022 is only to review and examine the following suspended ODPs:

1. Outline Development Plan for Calangute-Candolim Planning area- 2025.
2. Outline Development Plan for Arpora-Nagoa-Parra Planning area- 2030.
3. Outline Development Plan-2030 for Vasco-da-Gama Planning area.

The Committee deliberated on the issue and was of unanimous opinion that its scope of work is only to review and examine these suspended ODPs and it would be beyond their powers to decide upon any such additional representation received from the general public. It was therefore decided not to consider such representation received and the committee decided to restrict its scope only to scrutinize the ODPs considering the data and facts placed before it by the Member Secretaries of respective PDAs.

During the deliberation on various issues, the Committee observed that change of zone of the properties, which were earlier earmarked as Settlement zone under RPG-2021 and which have been now changed to Non Developable Zones, may deprive the concerned plot owners to put to use their properties to any residential/commercial use.


The Committee was of the opinion that merely because this plot owners have not developed their properties on the basis of zoning provisions under RPG-2021, they should not be put to disadvantage. The committee was therefore of the opinion that it would have been more appropriate to retain the zones of the property as "Settlement Zone" as per their status under RPG-2021.

The Committee also observed that while assigning non developable zones to several properties, which were earlier developable zones under RPG-2021, no satisfactory justification has been given in any reports of the Authority nor the reasoning for the same is reflected in any of the Minutes of the Authority, which should have been ideally done.

It was brought to the notice of the Committee by Member Secretary, NGPDA that several development permissions have been issued on the basis of zoning provisions under finally notified ODPs of Calangute-Candolim and Arpora-Parra-Nagoa and that in some cases, the construction has been completed and for which even the completion orders have been granted and whereas there are certain cases where the construction is in the progress.

Member Secretary, NGPDA also brought to the notice that there are several cases wherein the construction activities have not started as yet. The list of such cases under different categories as placed before the Committee by NGPDA is placed at Annexure 'E-I'. The Committee was of the opinion that the development which have been undertaken by obtaining necessary permissions from the concerned authorities should be honoured and change the zones effected of these properties should be retained.

The meeting ended with thanks to the Chair.



(R. K. PANDITA)

SENIOR TOWN PLANNER(NORTH)
CONVENER

Annexure E-I

Details of Development permissions issued based on Final Calangute ODP 2025-upgraded zones (Completion Certificate)

Sr. No.	Details of Development Permission issued	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
1	NGPDA/CAL/44/24/11 dated 05/04/2017	Mr. Justine Dominic Thomas Lobo, H No. - 240, Umta Wado, Calangute Bardez Goa	197/30	Revision of Hotel Building Plans and Swimming Pool & Compound Wall	Settlement	C-3	Completion Certificate issued
2	NGPDA/CAL/44/90/245 dated 05/06/2017	M/s. Casa Venture, Calangute, Bardez Goa.	196/11	Revision of Hotel building (first floor only)	Settlement	C-3	Completion Certificate issued
3	NGPDA/CAL/44/12/1220 dated 5/1/2017	M/s. Prince Developers, Calangute, Bardez Goa	11/6	Revised site plan	Settlement	C-3	Completion Certificate issued
4	NGPDA/CAL/44/284/829 dated 03/11/2017	Mr. Antonio Jose D'souza, POA Holder for Society of Divine Vacations, Thalore Ollur Thrissar District Kerala	112/1	Re-construction of existing Residential house and Compound Wall	Settlement	S-1	Completion Certificate issued
5	NGPDA/CAL/44/176/3004/18 dated 26-12-2018	Mr. Anil Sawant, Karma Paes Avenue Vasco - Goa	166/13	Construction of Hotel building (Addition/Revision on 4th floor & proposed 5th floor)	Settlement	Commercial C-3	Completion Certificate issued
6	NGPDA/CAL/44/167/3038/18 dated 28-12-2018	AARA Hotels Pvt. Ltd, Gaura Waddo, Calangute Bardez Goa	105/1	Construction of Hotel building	Settlement	Commercial C-2	Completion Certificate issued
7	NGPDA/CAL/44/44/3066/18 dated 02-01-2019	M/s Claramount Realty, B-201, saldana Business Tower, Near Court Circle, Mapusa Bardez	54/6 & 8-B	Construction of (multi familya) situated in Residential building, Compound Wall (part), Swimming Pool & Amalgamation of property	Settlement	Settlement S-1	Completion Certificate issued
8	NGPDA/CAL/44/41/3081/2019 dated 03-01-2019	Mr. Gaurav Jain, Gaura wado, Calangute - Bardez Goa.	106/3	Construction of Residential building	Settlement	Settlement S-1	Completion Certificate issued
9	NGPDA/CAL/44/464/3295/2019 dated 22-01-2019	Laximant V. Naik, Green Vally, Porvorim Bardez Goa.	364/2	Construction of Residential building	Settlement	Settlement S-1	Completion Certificate issued

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Sr. No.	Details of Development Permission issued	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
10	NGPDA/CaI/44/467/3630/19 dated 25-02-2019	M/s. Zephyr Holding, P.O.A holder Mr. Pieme Lobo, Dando Candolim Bardez Goa.	58/2-B & 59/3 (part) Candolim	proposed construction of residential bungalow	Settlement	Settlement S-2	Survey no. 58/2-B issued and Survey no. 59/3 not constructed
11	NGPDA/CaI/44/332/3803/19 dated 19-03-2019	Rio Hospitality Pvt Ltd, Survey No. 120/5, Gaura vaddo, Calangute Bardez Goa.	120/5	proposal addition to the existing hotel building (4th & 5th floor)	Settlement	Commercial C-3	Completion Certificate issued
12	NGPDA/CaI/44/206/104/19 dated 12-04-2019	M/s. Ahaan Resort Pvt. Ltd. C/o. Pares Gaijonde, Campal trade centre	193/3 plot A	Prop. Construction of 5th floor to the existing residential building	Settlement	Commercial C-3	Completion Certificate issued
13	NGPDA/CaI/44/90/215/19 dated 07-05-2019	Case Ventures, C/o. Shailesh Mandrekar S-5 Sapna gardern Opp. Navara Porvorim	196/11	Const. of hotel building (rooms & compound wall) part	Settlement	Commercial	Completion Certificate issued
14	NGPDA/CaI/44/211/814/19 29-08-2019	Mrs. Akshata A. Dessai & Saidutta Hotels Pvt. Ltd	108/1,2 (part) & 3	Construction of Residential building Block "b" (addition to the existing project), Compound Wall and Swimming pool	Settlement	Commercial C-2 Zone	Completion Certificate issued
15	NGPDA/CaI/44/174/1774/2020 dated 22/05/2020	Samson Kari, H. No - 10-E, Gouller Nuvern, Salcate Goa.	183/4-A	Proposed Revision and addition to existing Commercial/Residential building	Settlement	C-3	Completion Certificate issued
16	NGPDA/CaI/44/205/1604/2020 dated 13/03/2020	Harsh Gandhi, Campal Trade centre, Panaji Goa.	193/3 plot B	Proposed Revision & addition to the existing Residential building	Settlement	C-3	Completion Certificate issued
17	NGPDA/CaI/44/503/1126/2021 dated 16/11/2021	Saldanha Developers Pvt. Ltd., 302, Mathias Plaza, 18th June Road, Panaji Goa.	230/15-A	Construction of Hotel building (Revision) Compound Wall & Swimming pool	Settlement	C-3	Completion Certificate issued
18	NGPDA/CaI/44/167/3002/2021 dated 25/2/2021	ARA-Hotels Pvt. Ltd Gaura Waddo, Calangute Bardez Goa.	105/1	Revision in site plan and stilt floor plan only of existing Hotel building	Settlement	C-2	Completion Certificate issued

Sr. No.	Details of Development Permission issued	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
19	NGPDA/CAL/44/295/1301/2021 dated 15/12/2021	Mr. Akash Nangia and Mr. Arjun Mittal	119/9	Revision on ground floor (only) of existing Hotel building	Settlement	C-3	Completion Certificate issued
20	NGPDA/CAL/44/149/627/18-19 dated 24-07-2019	Mr. Michael Lobo, H. No - 181/15, Bhatti vaddo, Parra, Bardez Goa	238/21	proposed Revision & addition to the existing Hotel building	Settlement	Commercial C-3 zone changed to C-2 as per notification	Baga Deck Completion Certificate issued for existing building; proposed development issued based on change of Zone to C-3 is not carried out.
21	NGPDA/CAL/44/87/1456/2022 dated 5/1/2022	Domnic Alleluio D'Souza, R/o Chalston Bench Resort Baga Rd., Cobrawado, Calangute, Bardez Goa	207/1, 2 & 208/3	Internal changes, revision deviation of hotel project swimming pool and compound wall	Settlement Orchard	S-2	Part Completion Certificate issued
22	NGPDA/CAL/44/139/96 dated 25/4/2017	Dextor Savio De Souza, 133/A, Gaura Waddo, Calangute Bardez Goa	112/3	Revision of Building Plan (Residential Villas), Swimming Pool & Well	Settlement	S-1	Part Completion Certificate issued
23	NGPDA/CAL/44/45/3299/2019 dated 22-01-2019	Villanova Lobo, H. No - E/100, Porba waddo, Calangute Bardez Goa.	189/24, 29, 30 & 31	Construction of building block B & C (Revision) & Construction of Hotel building block 'D'	Settlement	Commercial C-3 (part) Settlement S-2	Part Completion Certificate issued
24	NGPDA/CAL/44/262/3096/18-19 dated 04-01-2019	Elite Builders, H. No - 180/15, Bhatti waddo, Parra Bardez Goa.	319/2,3,4,5, 7, 12, 320/4	Revision & addition to the existing hotel building & Amalgamation of property	Settlement Orchard	Commercial C-3 party Settlement S-2	Completion Certificate issued for building block B & C
25	NGPDA/CAL/44/83/3281/18-19 dated 21-01-2019	Mr. Umesh P. Pednekar, Calangute Bardez Goa	229/25	Construction of Residential building (Revision) & Second floor	Settlement	Settlement S-1	Regularization issued

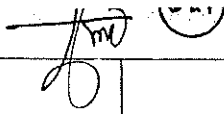
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Details of Development permissions issued based on Final Calangute ODP 2025 -upgraded zones (under construction)

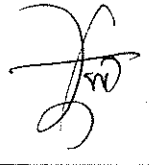
Sr. No.	Details of Development Permission issued	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
1	NGPDA/CAL/44/196/48 dated 12/4/2017	Kay Jay Construction Company Pvt. Ltd Calangute Bardez Goa	362/10 (P), 11	Revison of Hotel building plan, addition and swimming pool	Settlement	C-3	Under construction
2	NGPDA/CAL/44/136/158 dated 08/05/2017	A.A. Walker, Calangute, Bardez Goa	232/26, 27, 30 & Survey No.235/3	Revision of residential building plans (multifamily), compound wall, swimming pool and amalgamation of properties	Settlement	S-1	Under construction
3	NGPDA/CAL/44/16/3317/19 dated 23-01-2019	M/s Navkar Goa Corporation, BT 15, 3rd floor, Campal Trade centre, Panaji Goa.	193/3-A	Construction of (multi family) Residential building block E,F, Government at Commercial building block - 1, Compound Wall & Swimming Pool	Settlement	Commercial C-3	Under construction
4	NGPDA/CAL/44/443/3811/19 dated 25-03-2019	M/s. Sabh Infrastructure Ltd. and M/s. Sabharwal Properties, Industries Pvt. Ltd. C/o. B-201, Saldhana Buisness Towers Near Court circle Mapusa Bardez Goa	466/14 & 442/5	Residential building (multi family) compound wall swimming pool and amalgamation of property	Paddy field Settlement	Settlement S-1	Under construction
5	NGPDA/CAL/44/475/3823/19 dated 26-03-2019	Mr. Rose Furtado alias Rose Rebello and others, Calangute Bardez Goa.	124/7	proposal construction of hotel building swimming pool and well	Settlement	Settlement S-1	Under construction
6	NGPDA/CAL/44/136/203/19 dated 06-05-2019	A A walkar Developers Pvt. Ltd 6/194, Khobra vaddo, Calangute Bardez Goa	232/26, 27, 30. 235/3	Construction of residential building, swimming pool, compound wall and amalgamation of property (renewal u/s. 46)	Settlement	Settlement S-1	Under construction




Sr No	Details of Development Permisson issued	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
7	NGPDA/CaI/44/499/605/2019 dated-13-07-2019	Mr. Sidharth Kapoor & Mr. Saurabh Kapoor, Hotel Sheel Fingask Estate, Shimla, Himachal Pradesh.	142/3	proposed Construction of Hotel building	Settlement	Commercial C-3	Under construction
8	NGPDA/CaI/44/500/657/2019 dated 26-07-2019	Baptista D. F. de Melo & ors, POA to Lorraine Eudio De Mello, H. No - 1668, Saipem, Candolim Bardez Goa	53/1 (part) Situated in candolim	Construction of Residential Villas NO. 1, 2, & 3, Compound Wall (part) & Swimming Pool	Settlement (P) Orchard (P)	Settlement S-2 (part) & Orchard (part)	Under construction
9	NGPDA/CAL/44/500/1371/2021 dated 24/12/2021	Baptista Domingos Francisco Agnelo de Mello & Ors. POA to Lorraine Eudio D'mello, H.No.1668, saipem Candolim Goa	53/1-B situated at Saipem Candolim	Proposed const. of commercial block D, residential villas (revision of additional villas) swimming pool	Settlement NDS	S-2(part) orchard(part) No Dev.slope (part)	Under construction
10	NGPDA/CaI/44/449/792/2019 dated 27-08-2019	Mr. Samson Kari, H. no. - 10E, Goulier, Nuvem Salcete Goa	183/3	Construction of Hotel building (Revised) Swimming Pool & Compound Wall (Part)	Settlement	Commercial C-2	Under construction
11	NGPDA/CaI/44/357/1050/19 dated 06-11-2019	Mrs. Pyal Maneek Contractor, C/o Studio Architype, Office no. 2, 1st floor, Alcon Chambers, D.B. road Panaji Goa.	214/6	Construction of Residential building	Settlement	Settlement S-2 (part) & recreational (part)	Under construction
12	NGPDA/CaI/44/170/1076/19 dated 12-11-2019	Meritas auberge LLP C/o Mr. asif Maretra 401, Meher Avenue, S. V. Road, Dahisar (E) Mumbai	10/7-A	Relocation of Sewage treatment plant	Settlement	Settlement S-1	Under construction
13	NGPDA/CaI/44/442/1623/2020 dated 18-03-2020	Hortencia D'souza & Richard D'souza H. No - 2/261, Naika waddo, Calangute Bardez Goa.	442/1	Proposed Construction of multi Family Residential project & Swimming pool	Settlement Orchard 110 m2	S-2	Under construction

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S. No.	Details of Development	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
14	NGPDA/CAL/44/540/2163/2020 dated 08/09/2020	Colonnade Structures Pvt Ltd. H. No - 63 B, Road No. 4, Punjabi Bagh West, New Delhi 110026	481/1-A-1	Proposed Construction of multifamily Residential building and Compound Wall	Settlement	S-1	Under construction
15	NGPDA/CAL/44/578/2164/2020 dated 08/09/2020	Colonnade Structures Pvt Ltd. H. No - 63 B, Road No. 4, Punjabi Bagh West, New Delhi 110027	481/1-B	Proposed Construction of multifamily Residential building (revision), Swimming pool & Compound Wall	Settlement	S-1	Under construction
16	NGPDA/CAL/44/574/2227/2020 dated 16/09/2020	M/s Ankit Biscuits Pvt Ltd. & Shri Siddhivinayak Ventures, C/o Nilesh Salakar Associates, 5th floor Susheela building, F. L. Gomes Road, Vasco da Gama	71/1 & 71/2 (P) situated at Candolim	Proposed Construction of multifamily Residential building (revision) Compound Wall & Swimming pool	Settlement	S-1	Under construction
17	NGPDA/CAL/44/539/2500/2020 dated 27/11/2020	Bharat Petroleum Corporation Ltd EDC complex patto Plaza Panaji- A. B Goa	420/3(P) plot	Proposed steel fabricated gantry to the existing petrol pump	Settlement	C-3	Under construction existing petrol pump
18	NGPDA/CAL/44/297/1824/2022 dated 10/3/2022	Kingpin Hospitalities Pvt. Ltd C/o Parash Gaironde B-15, 3rd floor Campal Trade Centre, Campal Panaji- Goa	153/1	Construction of Hotel Building (revision)	Settlement	C-3	Under construction
19	NGPDA/CAL/44/247/1320/2021 dated 16/12/021	Esmeraldo Do Rosario Pinto alias esmeralda Josephine Do Rosario Pinto Barreto H. No.1.139, Gaura Vaddo, Calangute, Bardez Goa	468/13 & 14	Proposed const. of retail outlet (petrol Pump) & amalgamation of properties	Paddy	Institutional (P)	under construction


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Sr. No.	Details of Development	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
20	NGPDA/CAL/44/406/3748/19 dated 08-03-2019	Baga Venture, Office E-19, Housing board colony, Ganeshpuri Mapusa, Bardez Goa	209/10	proposed construction of commercial/residential building	Settlement	Commercial C-3	Completion Certificate not issued
21	NGPDA/CAL/44/639/1774/2022 dated 4/03/2022	Lawande real Estate Pvt. Ltd bosco, MG Road Panaji- Goa	88/1(P), 2, 3	Construction of Residential bungalow (revision) & Amalgamation of properties	Settlement	S-2(P) NDS(P)	Completed, Completion Certificate not issued
22	NGPDA/CAL/44/453/84/2022 dated 8/4/2022	Saldanha Developers Pvt. Ltd 302 Mathias Plaza, 18th June road Panaji	26/1	Renewal of development permission for multifamily Residential Building block A, B, C & Tenanted house	Settlement Orchard	S-1	Under construction
23	NGPDA/CAL/44/273/3341/2019 dated 24-01-2019	Titos Goes Proenca, calangute Bardez Goa	177/2, 3 & 4	proposed Construction of first & Second floor (Commercial) over the existing ground floor Commercial building	Settlement	Commercial C-3	Under construction
24	NGPDA/CAL/44/487/259/2019 dated 20-05-2019	Ashwini Garudi H.No. 1611/186, Orda, Candolim - Goa	82/1, Plot No.3 of candolim	Re-Construction of Existing House (Ground floor only)	Settlement (P) Orchard (P)	Settlement S-2 Zone	House completed, Completion Certificate not issued
25	NGPDA/CAL/44/391/1827/2022 dated 11/3/2022	Sayuz Industrial Resources LLP B/3/58 Satdargunj Enclave, New Delhi	99/11, 12A, 16, 106/12	Proposed Construction of Villas (Revision)	Settlement	S-1	Under construction
26	NGPDA/CAL/44/03/171/19 dated 30-04-2019	M/s. Pruthvi Arcade LLP C/o. Paresah Gaitonde, Campal trade centre	184/3-A & 10	Construction of hotel building (revision and addition) and swimming pool & amalgamation of properties	Settlement	Commercial C-2	Under construction

Sr. No.	Details of Development Permission issued	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
27	NGPDA/CAL/44/451/3376/19 dated 30-04-2019	Mrs. Heena Gopal Pariani & Riya Bhagwan Pariani C/o B-201, Saldanah Business Tower, Near Court Circle, Mapusa Bardez Goa	345/37 (part)	proposed Construction of Residential building (multi family) & Compound Wall	Settlement	Settlement S-1	Under construction
28	NGPDA/CAL/44/452/1682/2022 dated 10/2/2022	Mr. Gopal Pariani, R/o flat no.E/03 Camo Loba apts., Nr. Primary Health Centre, Candolim, Bardez Goa	479/7 & 3 (part)	Const. of Hotel bldg, c/wall and swimming pool and amalgamation of properties	Settlement	C-2	Under construction
29	NGPDA/CAL/44/97/1487/2022 dated 6/1/2022	Sheraton Hotel LLP 1002, Pali Palm, Pali, Bandra (W) Mumbai	132/15	Proposed const. of Hotel Bldg. (revision) & compound wall	Settlement	C-2	Under construction
30	NGPDA/CAL/44/554/2894/2021 dated 12/1/2021	Karlton Anthony De Souza Calangute Bardez Goa.	88/6	Construction of residential building & Swimming pool	Settlement + NDS	S-2/NDS(P)	Under construction

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Details of Development permissions issued based on Final Calangute ODP 2025 -upgraded zones (Not constructed)

Sr. No.	Details of Development Permission issued	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
1	NGPDA/CAL/54/215/1173 dated 23/12/2016	M/s Arvind Realtors Pvt ltd Calangute Bardez- Goa-403516	178/23(P) & 179/5(P)	Proposed Construction of Residential building (multifamily)Compound Wall(Part) and amalgamation of	Settlement	C-3/S-2	No construction
2	NGPDA/CAL/44/214 /1174 dated 23/12/2016	M/s Arvind Realtors Pvt ltd Calangute Bardez- Goa-403516	178/23(P) & 178/13(P)	Proposed Construction of Residential building (multifamily)Compound Wall(Part) and amalgamation of Properties	Settlement	C-3/S-2	No construction
3	NGPDA/CAL/44/239/601 dated 15/09/2017	Delta Real Estate Consultancy Pvt. Ltd., 132 Bayside Mall, 1st floor, Tardeo Road, Haji Ali Mumbai	85/1 Plot no.2	Proposed construction of residential bungalow, swimming pool & compound wall	Orchard	S-2	No construction
4	NGPDA/CAL/44/237 dated 15/09/2017	Delta Real Estate Consultancy Pvt. Ltd., 132 Bayside Mall, 1st floor, Tardeo Road, Haji Ali Mumbai	85/1 Plot no.3	Proposed construction of residential bungalow, swimming pool & compound wall	Orchard	S-2	No construction
5	NGPDA/CAL/44/238 dated 15/09/2017	Bay side property development Pvt. Ltd., Aryansh Finance and Investment Pvt. Ltd	85/1 Plot no.4	Proposed construction of residential villa	Orchard	S-2	No construction
6	NGPDA/CAL/44/240 dated 15/09/2017	Aryansh Finance and Investment Pvt. Ltd	85/1 Plot no.1	Proposed construction of residential villa	Orchard	S-2	No construction
7	NGPDA/CAL/44/269/3179/18-19 dated 14-01-2019	Mr. Michael Lobo, h. no. 181/15, Para Bardez Goa.	190/7 plot C	Construction of Hotel building & Compound Wall	Settlement	Settlement S-1	No construction

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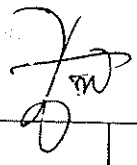
Sr. No.	Details of Development Permission issued	Name & Address	Survey No./Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
15	NGPDA/Cal/44/228/871/2019 17-09-2019	Ashwini Chandlok Calangute Bardez- Goa	235-6, 12 & 235/7	Construction of Multifamily Residential Building (Block A & B) Compound Wall & Swimming pool & Amalgamation of Property	Settlement & Paddy filed	Settlement S-1 Zone	No construction
16	NGPDA/CAL/44/448/804/2021 dated 1/9/2021	Mr. Devashish Bharti Sehgal, Mr. Dhiraj Bhakshi & Mr. Aman Chauhan	59/3-A situated at Candolim	Proposed Construction of Residential Villas, Swimming pool & Compound wall	Khazan land	S-2	Not construction

Details of Development permissions issued based on ODP 2030 of Candolim - upgraded zones (Completion Certificate issued)

Sr. No.	Details of Development Permission issued	Name & Address	Survey No./ Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
1	NGPDA/CAN/44/151/1419 dated 15/03/2017	Dr. Anand G. S. Ramon Waddo, Candolim Bardez Goa	3/3A	Proposed Construction of Hotel Building	Settlement	C-3	Completion Certificate issued
2	NGPDA/CAN/44/142/1452 dated 21/03/2017	M/s Grand View Hotels (P) Ltd., Candolim Bardez Goa	18/4, 10/11	Proposed Construction of Hotel Building (block B), Compound Wall, Swimming Pool and Amalgamation of property.	Settlement	S-2 C-3	Completion Certificate issued
3	NGPDA/CAN/44/15/12 dated 5/4/2017	M/s R & H Space Private Ltd C/o Soares & Associates, G/ Vikas Building, 18th June road Panaji Goa	169/7 & 170/3	Revison of plan Hotel project (Block P & Q)	Settlement	C-3	Completion Certificate issued
4	NGPDA/CAN/44/42/1216 dated 4/01/2017	M/s Tipping point hospitaly Pvt Hd. E-139, Saket New Delhi Pin Code 110017	52/5 & 8	Revision of Hotel building Plans & Swimming Pool	Settlement	S-2/C-2	Completion Certificate issued
5	NGPDA/CAN/44/122/1226 dated 6/1/2017	Miss Genisha E. Gonsalves, h.No.581/A, Morrod waddo, Candolim Bardez Goa	222/8	Proposed construction of Hotel building & Swimming Pool	Settlement	C-2/S-2	Completion Certificate issued
6	NGPDA/CAN/44/110/1270 dated 30/1/2017	Geetabala Manohar Naik Parulekar & suraj Morajkar, Candolim, Bardez Goa	22/7&8	(Revised) Construction of Multi family residential building and swimming pool.	Settlement	S-1	Completion Certificate issued
7	NGPDA/CAN/44/111/1274 dated 31/1/2017	M/s. Star Alliance Resorts LLP, (Authorised) Mr. Sharan S. Morajkar person) Saipem, Candolim Bardez Goa	179/5	Proposed Revision of Hotel buildingPlans	Settlement	C-3	Completion Certificate issued

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Sr. No.	Details of Development Permission issued	Name & Address	Survey No./ Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
1	NGPDA/CAN/44/85/1291 dated 2/2/2017	M/s. Providence Construction, Edcon Tower, Panaji Goa	251/4 & 11	(Revision) addition to the existing residential building (Second floor part)	Settlement	S-1	Completion Certificate issued
2	NGPDA/CAN/44/173/488 dated 10/8/2017	M/s. Imperial Hospitality, C/o Paresht Gaironde, BT-15 Campal Trade Centre Panaji Goa	168/13	Revision of Hotel/ Commercial building plan	Settlement	C-2/S-2	Completion Certificate issued
3	NGPDA/CAN/44/18/884 dated 14/11/2017	M/s Advaitalkar Construction & Resort Pvt. Ltd., Paresht Gaironde, Campal Panaji Goa	63/1, 3 & 4	Revision of Hotel Building Plan and Amalgamation of property	Settlement	C-3/S-2	Completion Certificate issued
4	NGPDA/CAN/44/122/2798/18 dated 13-12-2018	Genisha Gonsalves, H. No - 581/Authority Murrod waddo, Candolim Bardez Goa	222/8	Construction of Hotel building (Revision on 4th floor)	Settlement	Commercial C - 2	Completion Certificate issued
5	NGPDA/CAN/44/2/2945/18 dated 18-12-2018	M/s Tipping point Hospitality Pvt. Ltd., E-139, Saket New Delhi 110017	52/5 & 8	Construction of Hotel building (Revision & Addition) Compound Wall, Swimming Pool & Well	Settlement	Commercial C-2	Completion Certificate issued
6	NGPDA/CAN/44/15/299/18 dated 24-12-2018	M/s R & H Spaces Pvt. Ltd. C/o Soares & Associates, G-1, Vikas building, 1st June Road, Panaji.	169/7 & 170/3	Revision of Hotel building (block P & Q)	Settlement	Commercial C-3	Completion Certificate issued
7	NGPDA/CAN/44/85/3083/2019 dated 03-01-2019	M/s Providence Construction, Edcon Tower, Panaji Goa	251/4 & 11	Construction of Residential building (Revision) (Second floor part)	Settlement	Settlement S-1	Completion Certificate issued
8	NGPDA/CAN/44/66/3398/19 dated 30-01-2019	M/s Ziv Hotels Pvt. Ltd., C/o Paresht Gaironde, BT-15, 3rd floor, Campal Trade Centre, Campal Panaji Goa	20/1-C & 1-D	proposed Construction of Hotel building (Revision & addition) Swimming Pool & Amalgamation	Settlement	Commercial C-2	Completion Certificate issued

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Sr. No.	Details of Development	Name & Address	Survey No./ Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
16	NGPDA/Cam/44/110/39/19 dated 04-04-2019	Suraj Morajkar Saipem Candolim Bardez Goa	22/7 & 8	construction of multi-family residential building (revision) and swimming pool	Settlement	Settlement S-1	Completion Certificate issued
17	NGPDA/Cam/44/245/106/19 dated 12-04-2019	M/s. Nitin Developers Pvt. Ltd. C/o. Parash Gaitonde, Campal trade centre	195/29	construction of residential building and swimming pool	Settlement	Commercial C-2	Completion Certificate issued
18	NGPDA/CAN/44/311/593/2021 dated 08/08/2021	M/s. Shrem Resorts Pvt. Ltd Candolim Bardez Goa	200/8- B	proposed regularisation of existing basement of use carried from parking to commercial use and maintaining of still floor parking as per earlier approved plan of existing hotel building	Settlement	C-2	Completion Certificate issued
19	NGPDA/CAN/44/270/2403/2020 dated 10/11/2020	Avinash Kaswal H.No. B-508 Kalkaji New Delhi	208/5 (P) 6 (P)	Proposed residential complex (Revision), Compound wall and swimming pool	Settlement	C-3	Completion Certificate issued
20	NGPDA/CAN/44/302/2796/2020 dated 29/12/2020	Nitesh P. Govekar and Others H.No. 546, Murrod Wado Candolim	178/2-A-C	Proposed Residential Building	Settlement	S-1	Completion Certificate issued
21	NGPDA/CAN/44/245/1814/2022 dated 09/03/2022	M/s. Nitin Developers Pvt. Ltd C/o. BT-15, 3rd Floor, Campal Trade Centre, Panaji Goa	195/29	Proposed commercial/ Service apartment (Revision) and Swimming Pool	Settlement	C-2	Completion Certificate issued
22	NGPDA/CAN/44/59/1780/2022 dated 04/03/2022	Soham Leisure Venture Pvt. Ltd. Saipem Candolim	93/18A, 93/16, 93/16-B, 16-C, 15-I	Renewal of Development Permission Order for Hotel Building, Compound wall, Swimming Pool and Amalgamation of Properties	Settlement NDS	S-2	Completion Certificate issued

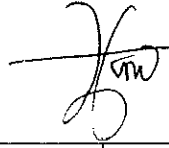
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Sr. No.	Details of Development	Name & Address	Survey No./ Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
23	NGPDA/CAN/44/12/2896/2021 dated 12/01/2021	Shrem Resorts Pvt. Ltd Anna Vaddo Candolim	178/2-A-B 178/2-X-1 179/2-D 179/2 (P) & 179/1	Proposed change of use basement floor from parking to commercial (office/banquet hall) of existing hotel building	Settlement C-2		Completion Certificate issued
24	NGPDA/CAN/44/110/1372/2021 dated 24/12/2021	Sruaj Morajkar Saipem Candolim	22/7 & 22/8-A	Proposed construction of Multifamily residential building (Revision) block B, C & D, Swimming Pool	Settlement S-1		Completion Certificate issued
25	NGPDA/CAN/44/15/1455/2022 dated 04/01/2022	R & H Spaces Pvt. Ltd. Soares & Associates G-1, Vikas Bldg, 18th June Road, Panaji Goa.	169/7 & 170/3-	Proposed additional balconies to the existing hotel building (Block P)	Settlement C-3		Completion Certificate issued
26	NGPDA/CAN/44/111/1571/2022 dated 24/01/2022	Sharan Morajkar (POA) Star Alliance Resort Candolim Goa	179/5	Revision & addition to the existing hotel building	Settlement C-3		Completion Certificate issued
27	NGPDA/Cal/44/444/3066/18 dated 02-01-2019	M/s Claramount Realty, B-201, saldana Business Tower, Near Court Circle, Mapusa Bardez	54/6 & 8-B situated in Candolim	Construction of (multi family) Residential building, Compound Wall (part), Swimming Pool & Amalgamation of property	Settlement Settlement S-1		Completion Certificate issued
28	NGPDA/CAN/44/16/04 dated 03/04/2017	Shri. Alpheo J. Dias, C/o Soares & associates, 18th June Road, G-1, Vikas Building Panaji Goa	252/4	Proposed Revision of ground floor of existing Hotel Building	Settlement C-3		Part Completion Certificate issued
29	NGPDA/CAN/44/14/1444/2022 dated 04/01/2022	GSGK Hotels LLP Candolim Bardez Goa	41/1-A	(Revision/addition) to the 3rd floor (part) & 4th floor (part) to the existing residential building	Settlement C-3		Part Completion Certificate issued

Details of Development permissions issued based on ODP 2030 of Candolim - upgraded zones (Under construction)

Sr. No.	Details of Development Permission issued	Name & Address	Survey No./ Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
1	NGPDA/CAN/44/121/1490 dated 30/03/2017	Mr. Ratan M.S. Lolkikar Manquis Wado, Candolim Bardez Goa	4/1-B	proposed Construction of Residential Building (block A & B)	Settlement	S-1	Under construction
2	NGPDA/CAN/44/134/1253 dated 11/1/2017	Mr. Benedit Fernandes & Others, Candolim, Bardez Goa	231/7	Proposed construction of (Multi family) & Re-Construction of existing residential house	Settlement	S-1	Under construction
3	NGPDA/CAN/44/145/659 dated 27/09/2017	Mr. Benedito. G. Pinto, H. No - 733, Pinos Vaddo, Candolim Bardez Goa	199/9	Regularization of existing Commercial/Residential Building	Settlement	C-2/S-2	Under construction
4	NGPDA/CAN/44/201/3259/18-19 dated 18-01-2019	M/s Sheraton Infra BT - 15, 3rd Floor, Campal Trade Centre Campal Panaji Goa.	41/2, 7-A & 15	Construction of multi family Residential building & Compound Wall & Amalgamation of property	Settlement	Settlement S-1	Under construction
5	NGPDA/CAN/44/146/577/19 dated 15-07-2019	Nathalia Fialho Muddo vaddo, Candolim Bardez- Goa	10/6 (Part)	Proposed Construction of 2nd floor (block A) proposed Construction of Commercial / Residential building Block B & C	Settlement	Settlement S-1 Zone	Existing building part under construction
6	NGPDA/CAN/44/231/1362/2020 dated 13/01/2020	Ave Miriam Resorts Pvt. Ltd., Nagoa Verma, Salcete Goa	79/1-B (p) plot A	Revised Site Plan showing relocation of Septic tank and Soak pit	Settlement (P)	Partly Settlement S-2 and partly No Development zone	Under construction


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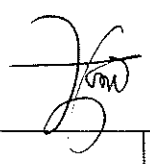
Sr. No.	Details of Development Permission issued	Name & Address	Survey No./ Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
7	NGPDA/Cam/44/248/1363/2020 dated 13-01-2020	Ave Miriam Resorts Pvt. Ltd., Nagoa Verna, Salcate Goa	79/1-C (p) plot B	Revised Site Plan showing relocation of Septic tank and Soak pit	Settlement (P) NDS (P)	Partly Settlement S- 2 and partly No Development zone	Under construction
8	NGPDA/Cam/44/249/1364/2020 dated 13-01-2020	Ave Miriam Resorts Pvt. Ltd., Nagoa Verna, Salcate Goa	79/1-D (p) plot C	Revised Site Plan showing relocation of Septic tank and Soak pit	Settlement (P) NDS (P)	Partly Settlement S- 2 and partly No Development zone	Under construction
9	NGPDA/Cam/44/250/1365/2020 dated 13-01-2020	Ave Miriam Resorts Pvt. Ltd., Nagoa Verna, Salcate Goa	79/1-E (p) plot D	Revised Site Plan showing relocation of Septic tank and Soak pit	Settlement (P) NDS (P)	Partly Settlement S- 2 and partly No Development zone	Under construction
10	NGPDA/Cam/44/251/1366/2020 dated 13-01-2020	Ave Miriam Resorts Pvt. Ltd., Nagoa Verna, Salcate Goa	79/1-F plot E	Revised Site Plan showing relocation of Septic tank and Soak pit	Settlement (P) NDS (P)	Partly Settlement S- 2 and partly No Development zone	Under construction
11	NGPDA/CAN/44/201/2479/2020 dated 23/11/2021	M/s. Sheraton Infra B/1 Redrock Elegance Opp. Paramount Homes Marra, Shivolin	41/2-7-A, 15	construction of residential building (revision)	Settlement	S-1	Under construction
12	NGPDA/CAN/44/201 (A)/1908/2022 dated 17/03/2022	M/s. Sheraton Infra B/1 Redrock Elegance Opp. Paramount Homes Marra, Shivolin	41/2, 7-A(P) & 15	Proposed residential building, compound wall & amalgamation of properties	Settlement	S-1	Under construction
13	NGPDA/CAN/44/204/1771/2022 dated 03/03/2022	Spectrum Developers Laxminarayan Villa 74 Prof. Almeida Road, Bandra (W) Mumbai	201/3	Construction of Commercial/ Residential building (Revised) Compound Wall & Swimming Pool	Settlement	S-1(P) S-2 (P)	Under construction

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Sr. No.	Details of Development Permission issued	Name & Address	Survey No./ Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
14	NGPDA/CAN/44/10/2856/2021 dated 06/01/2021	M/s. Calvin Trader & Developers Pvt. Ltd. BT- 15, 3rd Floor, Campal Trade Centre Campal Panaji Goa	195/23-A 195/23-B 195/25	Proposed construction of hotel building (revision & addition) Swimming Pool and Amalgamation of properties	Settlement	C-2	Under construction
15	NGPDA/CAN/44/232/3118/2021 dated 12/03/2021	Salvador Blaize Fernandes H.No. 1410, confrania Candolim	231/1, 2, 4 & 7 (Part)	Proposed construction of Residential Building, Villas & Swimming pool and amalgamation of properties	Settlement	S-1 (P) S-2 (P)	Under construction
16	NGPDA/CAN/44/78/1485 dated 29/03/2017	Mr. Blaize Fernandes, Candolim Bardez Goa	231/7-A	Addition to the existing third floor of Residential Building	Settlement	S-1	Building completed, no Completion Certificate issued
17	NGPDA/CAN/169/3766/2019 dated 13-03-2019	Shree. Narayan Charitable Society, Pinto Vaddo, Candolim Bardez Goa.	7/3,4,5	regularization of existing temple pujari house, toilet block & compound wall	Paddy field	Public,semi-public/Govt-institutional/ Religious zone	Constructed, no Completion Certificate issued
18	NGPDA/CAN/44/128/1422 dated 15/03/2017	Mr. Prakash Mulchandani, 1504, C-5 Highland Beach Resort, Behind Newton Super Market, Candolim Bardez Goa	28/4 & 5	Revision of Residential Building Plans Swimming Pool and Compound Wall	Settlement	S-1	Under construction
19	NGPDA/CAN/44/202/1038/2021 dated 26/10/2021	Classic Citi Investments PVT. Ltd. Westin Sy. No. 36/3-B, Koregaon Park Annexe, Mundhawa Road, Ghorpadi Pune	82/0 (P) of Candolim	Proposed Construction of Residential Villas and Swimming Pool	Settlement (P) Natural Cover (P) NDS (P)	S-2	Under construction


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Details of Development permissions issued based on ODP 2030 of Candolim - upgraded zones (Not constructed)

Sr. No.	Details of Development Permission issued	Name & Address	Survey No./ Sub-div No.	Type of Project	Zone as per RP 2021	Zone as per Final ODP 2025	Approval position at site
1	NGPDA/CAN/44/1144/24 dated 6/4/2017	Gaurish Lawande Savitri Niwas, Next to Kamal Hospital D.B. Road Paraji Goa	193/1,2 194/4	Proposed construction of Residential Villas compound wall and Amalgamation of property	Settlement	S-1	Not constructed
2	NGPDA/CAN/44/127/3012/18 dated 27-12-2018	M/s Oxford Global Properties Pvt. Ltd., Mudda waddo, Candolim Bardez Goa.	12	Construction of Residential Villas, Reception & utility block, club house, security cabins, Compound Wall & Swimming Pool	Khazan land	Settlement S - 2	Not constructed
3	NGPDA/CAN/44/126/3353/18-19 dated 25-01-2019	Primavera Real estate Developers & Mr. Nikhil Sen, C/o Michael Fernandes, Saipem Candolim Bardez Goa.	81/9	Proposed Construction of Residential Villas (Type A & B)	Settlement (P) Orchard (P)	Settlement S-2	Not constructed
4	NGPDA/CAN/44/243/3619/19 dated 22-02-2019	Kian Shroff & Mrs. Nicole Shroff Alias Daniele Shroff, Represented by: P.O.A Zakaria M. F. Darvesh, Villa Lounge, Bardez Goa.	207/2	Provisional premisses for sub-division of land	Settlement (P) Orchard (P)	Settlement S-1 as per Notification	Not constructed
5	NGPDA/CAN/44/308/1001/2021 dated 20/10/2021	Mrs. Delicia Clint Henriques and others C3F3, Prudential Paradise, Karaswada, Near Peddem Sports Complex Mapusa Bardez Goa	204/1-C of Candolim	Proposed Construction of Residential Villas and Compound Wall	Settlement (P) Orchard (P)	S-2	Not constructed
6	NGPDA/CAN/44/267/1067/2021 dated 28/10/2021	Shri Antonello John A. D'Souza Pilerne Bardez Goa	90/1 (P) of Marra	Proposed Construction of General industrial shed utility and Compound wall	Settlement (P) Orchard (P)	S-2	Not constructed

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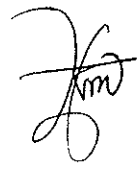
Details of Development Permission issued based on ODP 2030 of ARPORA - upgraded zones (Completion Certificate issued)

Sr. No.	Details of Development Permission issued	Name & address	Survey No./Sub-div no.	Purpose of Development Permission Issued	Zone as per RP 2021	Zone as per final ODP 2030	Approval position at site
1	NGPDA/ARP/44/261/1073 dated 29/10/2021	Chandra Real Estate Developers BT, 3rd Floor, Campal Trade Centre Campal Panaji	155/1, 154/5, plot no.54, 55, 56, 57, 58, 59	Extension to existing third floor & proposed 4th floor / Existing hotel Building	Settlement	C-3	Completion Certificate issued
2	NGPDA/ARP/44/207/1473 dated 5/1/2022	Belvedere Hotels Pvt. Ltd office no. 2, 2nd floor Landshire Calangute, Bardez- Goa	30/3-A, 8,9,10-A	Construction of hotel Building (revision & Addition) Swimming pool & Well	Settlement	C-3	Completion Certificate issued
3	NGPDA/ARP/44/272/1839 dated 14/3/2022	Sheraton Realtors LLP B-15, 3rd floor, Campal Trade Centre, Campal Panaji	139/7 & 11	Construction of Residential Building (revision) Swimming pool & Compound wall & amalgamation of properties	Settlement	S-1	Completion Certificate issued
4	NGPDA/ARP/44/31/1659 dated 8/2/2022	Cantaloop Hotels Pvt. Ltd C/o Harish Ambre H.no 614, Bhukti Wada, Porvorim	155/1 plot no. 64	Construction of Hotel Building (revised & addition) Compound wall & Swimming pool	Settlement	C-3	Completion Certificate issued

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Details of Development Permission issued based on ODP 2030 of ARPORA - upgraded zones (under construction)

Sr. No.	Details of Development Permission issued	Name & address	Survey No./Sub-div no.	Purpose of Development Permission Issued	Zone as per RP 2021	Zone as per final ODP 2030	Approval position at site
1	NGPDA/ARP/44/18/1093 dated 10/11/2021	M/S Chandra Real Estate Developers, BT, 3rd Floor, Campal Trade Centre, Campal Panaji	155/1E & 1L	Revision of Basement (Parking building) Proposed addition of fourth floor to existing Hotel Building	Settlement	C-3	Under construction
2	NGPDA/ARP/44/140/519 dated 30/07/2021	M/s Calm Reality & Hospitality LLP, 205, Amrosia Corporate Park, Pato Panaji Goa.	167/5B, 5(P), 167/6	Proposed Construction of Hotel project	Settlement	C-3	Under construction
3	NGPDA/ARP/44/286/2005 dated 31/03/2022	M/S Avinash Construction POA Karrantjit Singh C/o Agnelo Oliveira Rajwado, Mapusa	96/4,5, 8-A-1	Construction of Residential Building (revision), Swimming pool & amalgamation of properties	Settlement	S-2	Under construction
4	NGPDA/ARP/44/269/1122 dated 15/11/2021	Tito Goes Proenca Calangute Bardez- Goa	188/38	Construction of hotel Building, Swimming pool & Compound wall	Paddy	S-3	Under construction
5	NGPDA/ARP/44/294/1434 dated 3/1/2022	Roshan Vassudev Redkar H.no 175, Diwan Bhatti, Arpora Bardez- Goa	178/53, 56 & 57	Construction of Commercial/ Residential Building & amalgamation of properties	Paddy	S-3	Under construction
6	NGPDA/ARP/44/253/987 dated 14/10/2021	M/s Omprakash & Bharat Associates Flat no. 301-2 Nichal Mall Residence Calangute	1/1-A	Construction of commercial Building	Settlement	C-3	Under construction
7	NGPDA/ARP/44/260/1069 dated 28/10/2021	International Aircon Pvt. Ltd (IAPL Pvt. Ltd), C/o MR. Riyaz Shaikh, Hotel Park Regis,	157/1-A	Proposed Construction of commercial Block 1 & 2 (Hotel Project) and proposed Residential villas (1 to 18 Nos)	Settlement /Natural cover, Orchard	S-3	Under construction



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Details of Development Permission issued based on ODP 2030 of ARPORA - upgraded zones (not constructed)

Sr. No.	Details of Development Permission issued	Name & address	Survey No./Sub-div no.	Purpose of Development Permission Issued	Zone as per RP 2021	Zone as per final ODP 2030	Approval position at site
1	NGPDA/ARP/44/265/1512 dated 7/1/2022	M/S Alcon Construction (Goa) Pvt Ltd 1st floor, Sukorkao mansion, M.G Road Opp Govt, Printing Press, Panaji	155/1 Plot no. 85	Construction of commercial /Residential (multifamily) bldg, & Compound wall (P)	Settlement	S-1	Not constructed
2	NGPDA/ARP/44/247/1561 dated 20/1/2022	Nannu Estate Nannu house Varde, Valaulikar Road Margao	193/1-A	Residential Building, Compound wall & Swimming pool	Settlement	S-1	Not constructed
3	NGPDA/ARP/44/266/1513 dated 7/1/2022	M/s Alcon Construction Pvt. Ltd, 1st floor, Sukerkar Mansion M.G Road, Opp Govt, Printing Press, Panaji	155/1 plot No. 84	Construction of commercial/ Residential (Multifamily) Building & Swimming pool	Settlement	S-1	Not constructed

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Details of Development Permission issued based on Final ODP 2030 of NAGOA - -upgraded zones (Under construction)

Sr. No.	Details of Development Permission issued	Name & address	Survey No./Sub-div no.	Purpose of Development Permission Issued	Zone as per RP 2021	Zone as per final ODP 2030	Approval position at site
1	NGPDA/NAG/44/252/789 dated 31/8/2021	M/s. Dream Spaces Builders C/o Shri Michael Lobo, One Stop, Forba wado, Calangute	3/22 Plot A	construction of hotel building (addition and revision of Swimming pool)	Settlement	C-3	Under construction

Details of Development Permission issued on ODP 2030 of Parra - Upgraded zones (Completion Certificate)

Sr. No.	Details of Development Permission issued	Name & address	Survey No./Sub-div no.	Purpose of Development Permission Issued	Zone as per RP 2021	Zone as per final ODP 2025	Approval position at site
1	NGPDA/Par/44/301/86 dated 08/04/2022	Kumar Gaurav & Namrata Gaurav, Parra Bardez Goa.	83/2-A, 2B	Construction of Staff block (Residential) Security Cabin & Amalgamation of property	(P) Settlement (P) Orchard	S-3	Completion Certificate issued
2	NGPDA/Par/44/139/1734 dated 24/02/2022	St. Anna Church of Parra, Parra Bardez Goa.	47/1	Construction of Second floor to existing School building	Settlement	Institutional/Public	Completion Certificate issued

Details of Development Permission issued on ODP 2030 of Parra - upgraded zones (Under construction)

Sl. No.	Details of Development Permission issued	Name & address	Survey No./Sub-div no.	Purpose of Development Permission Issued	Zone as per RP 2021	Zone as per final ODP 2025	Approval position at site
1	NGPDA/Par/44/186/25 dated 04/04/2022	R. S. Developers, BT - 15, 3rd floor, Campal Trade Centre, Panaji Goa.	215/4	Construction of Residential Villas (Revision) Compound Wall & Swimming pool	(P) Settlement NDS	S-3 (P), NDS (P), Orchard (P)	Under construction
2	NGPDA/Par/44/241/1551 dated 19/01/2022	Pradeep Viraj Godhawani, BT-15, 3rd floor, Campal Trade Centre, Panaji	33/18	Construction of Residential Villas (Revision) & Swimming pool	(P) Settlement Orchard	S-3	Under construction

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Details of Development Permission issued on ODP 2030 of Parra - Upgraded zones (Not Constructed)

Sr. No.	Details of Development Permission issued	Name & address	Survey No./Sub-div no.	Purpose of Development Permission Issued	Zone as per RP 2021	Zone as per final ODP 2025	Approval position at site
1	NGPDA/Par/44/254/153 dated 20/04/2022	Ashley Jeson Vaz (POA), H. No - 596, Salis Vaddo, Parra Bardez Goa.	122/20	Construction of Commercial/ Residential building	Paddy	S-3	Ground floor structure is existing and approval given for extension of ground floor and construction of first floor is not carried out
2	NGPDA/Par/44/255/1945 dated 23/03/2022	Ashley Jeson Vaz (POA), H. No - 596, Salis Vaddo, Parra Bardez Goa.	122/18	Construction of Residential building	Paddy	S-3	Approved structure is not constructed and existing structure shown to be demolished is not demolished

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MINUTES OF 6th MEETING OF THE REVIEW COMMITTEE ON ODPs AS PER NOTIFICATION No. 47/5/TCP/2022-23/1025 DATED 27-04-2022, HELD ON 25-07-2022 AT 10.30 A.M. IN THE CONFERENCE HALL, TOWN & COUNTRY PLANNING DEPARTMENT, DEMPO TOWER, 2ND FLOOR, PATTO PLAZA, PANAJI GOA.

The following Members were present in the meeting:

- | | | |
|----|---|--------------|
| 1. | Shri Rajesh J. Naik
Chief Town Planner (Planning) | ... Chairman |
| 2. | Shri Ranjit Borkar,
Senior Town Planner (South) | ... Member |
| 3. | Shri Avez Asim Shaikh
Joint Secretary of Confederation of Real Estate
Developers Association of India, CREDAI
(Representative of CREDAI) | ... Member |
| 4. | Shri Akash Khaunte
Confederation of Indian Industry (CII)
(Representative of CII) | ... Member |
| 5. | Shri Gajanan Karkare
Chairman of Institution of Engineers (India) IEI
(Representative of IEI) | ... Member |
| 6. | Smt. Snehalata Pednekar
Member, Institute of Town Planners,
India, Goa Regional Chapter (ITPI (GRC))
(Representative of ITPI (GRC)) | ... Member |
| 7. | Shri Ritesh Shirodkar,
Member Secretary,
Mormugao Planning and Development Authority | ... Member |
| 8. | Shri R.K. Pandhja,
Senior Town Planner (North)/Member Secretary,
North Goa Planning and Development Authority | ... Convener |

Confirmation of the 5th Minutes of the Meeting

The Shri R. Pandita, Senior Town Planner (North)/Member Secretary, North Goa PDA read out the minutes of 5th meeting to the members. The member acknowledged and confirmed the same.

Chairman briefed the Committee that the suspension order of the ODPs, which is under scrutiny and review was issued by the Government

vide Notification No. 47/5/TCP/2022-23/1025 dtd. 27/4/2022 for a period of 60 days and further informed that as decided in 180th (Adj.) meeting of the TCP Board held on 17/06/2022, the Government vide Notification No. 47/5/TCP/2022-23/1664 dtd. 14/07/2022 has now extended further suspension period of these ODPs by 30 days and also the period for submission of report by the Committee is extended by 30 days. Copy of Notification dtd. 14/7/2022 is placed at **Annexure 'F-I'**.

Chairman further informed that as directed by the Board in its. 181st meeting held on 4/7/2022, Member Secretary, North Goa PDA vide his letter under ref.No. NGPDA/ODP/CCARP/820/2022 dtd. 12/07/2022 has submitted a list of only those cases which are to be reverted back to its status as existed under RPG-2021, of which the zone was changed under the finally notified ODPs of Calangute-Candolim and Arpora-Nagao-Parra Planning Area. The letter dtd. 12/7/2022 alongwith list are placed at **Annexure 'F-II'**.

The list submitted contains the details under following categories:

1. Survey numbers of the properties earmarked as Agriculture zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
2. Survey numbers of the properties earmarked as No Development Slope zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
3. Survey numbers of the properties earmarked as Orchard zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
4. Survey numbers of the properties earmarked as Water Bodies/Nalla/Pond zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
5. Survey numbers of the properties earmarked as Salt Pan zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
6. Survey numbers of the properties earmarked as Parking zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
7. **Survey numbers of the properties earmarked as Recreational zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.**

8. Survey numbers of the properties earmarked as Commercial C2 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
9. Survey numbers of the properties earmarked as Commercial C3 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
10. Survey numbers of the properties earmarked as Settlement S1 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
11. Survey numbers of the properties earmarked as Institutional zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
12. Survey numbers of the properties earmarked as Settlement S-1, S-2 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Agriculture zone as per RPG-2021 status.
13. Survey numbers of the properties earmarked as Settlement S-1, S-2 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to No Development Slope zone as per RPG-2021 status.
14. Survey numbers of the properties earmarked as Settlement/Commercial zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Orchard/Natural Cover zone as per RPG-2021 status.
15. Survey numbers of the properties earmarked as Settlement S-2 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to Mangroves, Khazan, Agriculture zone as per RPG-2021 status.
16. Survey numbers of the properties earmarked as Commercial C-3 zone under ODP-2025 of Calangute-Candolim Planning Area to be reverted back to No Development Slope zone as per RPG-2021 status.
17. Survey numbers of the properties earmarked as Agriculture zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
18. Survey numbers of the properties earmarked as No Development Slope zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.

19. Survey numbers of the properties earmarked as Orchard zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
20. Survey numbers of the properties earmarked as Water Bodies/Nalla/Pond zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
21. Survey numbers of the properties earmarked as Salt Pan zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
22. Survey numbers of the properties earmarked as Commercial C-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
23. Survey numbers of the properties earmarked as Settlement S-1 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
24. Survey numbers of the properties earmarked as Settlement S-2 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Settlement zone as per RPG-2021 status.
25. Survey numbers of the properties earmarked as Settlement S-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Agriculture zone as per RPG-2021 status.
26. Survey numbers of the properties earmarked as Settlement S-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to No Development Slope zone as per RPG-2021 status.
27. Survey numbers of the properties earmarked as Settlement S-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Orchard zone as per RPG-2021 status.
28. Survey numbers of the properties earmarked as Commercial C-3 zone under ODP-2030 of Arpora-Nagoa-Parra Planning Area to be reverted back to Agriculture zone as per RPG-2021 status.

Chairman also placed before the Committee the list of cases which are to be reverted back to its status as was existing on the earlier ODP-2026 of Vasco Planning Area followed by the MPDA. The list of cases as submitted by MPDA is placed in Annexure 'F-III'.

The Committee deliberated on the list of cases under different categories, as forwarded by respective Authorities and decided finally on the cases to be reverted back to the Regional Plan for Goa -2021 and ODP status, as the case may be, depending on the parameters as under:

- (i) Regarding the Development Permission issued, if any.
- (ii) Construction if any, undertaken in the properties.
- (iii) Occupancy Certificate, if issued for the development undertaken.
- (iv) Topographical nature of the properties.
- (v) Development in the adjoining properties, residential/commercial character of the area and such other merits.
- (vi) Deliberations and decision taken in the matter of appeals related to District and High Court cases.
- (vii) Feasibility of the roads proposed and the widths assigned to it.

Accordingly, the Committee recommended finally the properties under Calangute-Candolim, Arpora-Nagoa-Parra & Vasco-da-Gama Planning Area, which are to be reverted back to the zoning as per RPG-2021 and ODP of Vasco-da-Gama Planning Area – 2026, as the case may be, and also decided on the widths of the roads to be revised and those to be deleted. The details of the same are placed at **Annexure 'F-IV'**.

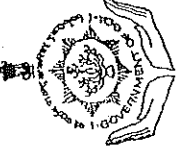
The Committee also decided that minutes of all the meetings alongwith annexures, if any, shall be the part of the report to be placed before the Board.

The meeting ended with thanks to the Chair.



(R. K. PANDITA)
SENIOR TOWN PLANNER(NORTH)
CONVENER





**OFFICE OF THE CHIEF TOWN PLANNER (PLANNING)
TOWN AND COUNTRY PLANNING DEPARTMENT**

Dempo Tower, 2nd floor, Paito Plaza, Panaji - Goa

Ph: 0832-2437352, E-mail: ctp-tcp.goa@nic.in

Website: <https://tcp.goa.gov.in>

Ref No.: 47/S/TCP/2022/166 Date: 14/07/2022

NOTIFICATION

Whereas, the Government vide Notification No. 47/S/TCP/2022-23/1025 dated 27/04/2022, published in the Official Gazette, Series II No. 4, dated 28/04/2022 (hereinafter referred to as the "said Notification"), had suspended the following Outline Development Plans for a period of sixty days from the date of commencement of the said Notification, namely:-

- i) Outline Development Plan for Calangute-Candolim Planning Area - 2025
- ii) Outline Development Plan for Arpora-Nagoa-Para Planning Area - 2030
- iii) Outline Development Plan - 2030 for Vasco-da-Gama Planning Area

(hereinafter after referred to as the "said ODPs");

And whereas, vide the said Notification, the Government had also constituted the Committee to review and examine the said ODPs and the said Committee was required to submit its report to the Government within a period of sixty days from the date of issue of the said Notification;

And whereas, the said Notification came into force on 27/04/2022;

And whereas, after due consideration of the scope of work and time required for review and examination of the said ODPs, the Government has decided to extend the suspension period of the said ODPs and also period for submission of report by the said Committee;

Now, therefore, in pursuance of section 40 of the Goa Town & Country Planning Act, 1974 (Act No. 21 of 1975), the Government of Goa hereby extends the suspension period of the said ODPs for a period of thirty days and also extends the period for submission of the report by the Committee by thirty days.

By Order and in the name of
the Governor of Goa.

(Signature)

(Rajesh J Naik)
Chief Town Planner (Planning) &
Ex-Officio Joint Secretary to the
Government of Goa

To,

The Director, Printing and Stationery, Panaji with a request to publish the above Notification in the Official Gazette. Copy of relevant Gazette may kindly be supplied to this Department for record and soft copy may be sent by e-mail id: ctp-tcp.goa@nic.in.

Copy to:

1. The Member Secretary, North Goa PDA, Malá, Panaji - Goa.
2. The Member Secretary, Mormugao PDA, Vasco-da-Gama, Goa.

(Signature)

o/c

Annexure 'F-II'

NORTH GOA PLANNING AND DEVELOPMENT AUTHORITY
Archdiocese Bldg, 1st floor, Mala Link Road,
PANAJI-GOIA

Ref. No. NGPDA/ODP/CCARP/ 820 /2022

Date: 12 JUL 2022

To,

The Chief Town Planner (Planning)
Town & Country Planning Department,
2nd floor, Dempo Towers,
Patta Plaza, Panaji Goa.

**Sub: Submission of details of zone changed in the ODP 2025
Calangute - Candolim and ODP 2030 of Arpora-Nagoa-Parra.**


Sir,

With reference to above, as directed by you please find enclosed herewith details of zone changed in ODP 2025 Calangute-Candolim Planning area and ODP 2030 of Arpora-Nagoa-Parra Planning area from RPG 2021 of respective villages in the tabular format as desired by you, along with details of various road width reduced from RPG 2021.

Thanking you,

Yours faithfully,




(R. K. PANDITA) 14/7/2022
MEMBER SECRETARY

Encl: As above

us

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Following survey numbers are earmarked as Agriculture Zone under ODP 2025 of Calangute-Candolim Planning Area, shall be reverted back to Settlement zone (as per 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	217	16	AGRICULTURE	SETTLEMENT
CALANGUTE	217	17,18(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	224	1,2,3	AGRICULTURE	SETTLEMENT
CALANGUTE	227	38(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	234	1,2(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	234	3	AGRICULTURE	SETTLEMENT
CALANGUTE	285	39	AGRICULTURE	SETTLEMENT
CALANGUTE	285	46(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	314	22,26(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	338	1	AGRICULTURE	SETTLEMENT
CALANGUTE	338	2(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	351	6,7(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	354	1(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	355	6,3(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	358	3(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	372	5(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	394	28	AGRICULTURE	SETTLEMENT
CALANGUTE	394	29(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	437	3(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	459	8(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	460	3,9	AGRICULTURE	SETTLEMENT
CALANGUTE	465	7(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	466	6,7(P)	AGRICULTURE	SETTLEMENT
CALANGUTE	474	3(P)	AGRICULTURE	SETTLEMENT
CANDOLIM	17	5,6(P)	AGRICULTURE	SETTLEMENT
CANDOLIM	39	1,2	AGRICULTURE	SETTLEMENT
CANDOLIM	61	1 TO 17	AGRICULTURE	SETTLEMENT
CANDOLIM	61	18(P)	AGRICULTURE	SETTLEMENT
CANDOLIM	61	1(P)	AGRICULTURE	SETTLEMENT
CANDOLIM	65	1,2	AGRICULTURE	SETTLEMENT
CANDOLIM	65	1,3(P)	AGRICULTURE	SETTLEMENT
CANDOLIM	65	1(P)	AGRICULTURE	SETTLEMENT

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Following survey numbers are earmarked as No Development slope under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to Settlement zone (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	54	1(P)	NDS	SETTLEMENT
CALANGUTE	251	3(P)	NDS	SETTLEMENT
CALANGUTE	257	13,15,16,17,19(P)	NDS	SETTLEMENT
CALANGUTE	257	18,20	NDS	SETTLEMENT
CALANGUTE	258	1,2,3-A,4(P)	NDS	SETTLEMENT
CALANGUTE	259	1,3(P)	NDS	SETTLEMENT
CALANGUTE	259	2,7(P)	NDS	SETTLEMENT
CALANGUTE	261	1(P)	NDS	SETTLEMENT
CALANGUTE	262	1-A,3(P)	NDS	SETTLEMENT
CALANGUTE	264	4,5,6,7,8(P)	NDS	SETTLEMENT
CALANGUTE	258	1(P)	NDS	SETTLEMENT
CALANGUTE	51	2(P)	NDS (P)	SETTLEMENT
CALANGUTE	51	8	NDS (P)	SETTLEMENT
CALANGUTE	52	1(P)	NDS (P)	SETTLEMENT
CALANGUTE	250	1(P)	NDS (P)	SETTLEMENT
CALANGUTE	262	2,4(P)	NDS (P)	SETTLEMENT
CALANGUTE	264	1(P)	NDS (P)	SETTLEMENT
CALANGUTE	268	4(P)	NDS (P)	SETTLEMENT
CANDOLIM	87	1(P)	NDS	SETTLEMENT
CANDOLIM	87	1(P)	NDS	SETTLEMENT
CANDOLIM	88	1(P)	NDS	SETTLEMENT
CANDOLIM	91	1(P)	NDS(P)	SETTLEMENT
CANDOLIM	87	1(P)	NDZ	SETTLEMENT
CANDOLIM	87	2	NDZ	SETTLEMENT

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Following survey numbers are earmarked as Orchard under ODP -2025 of Calangute - Candolim Planning Area , shall be reverted back to Settlement zone (as per RPG 2021 status)

Village	Survey	Sub-div	ODP	RP-2021
CALANGUTE	259	8-A(P)	ORCAHRD	SETTLEMENT
CALANGUTE	21	7(P)	ORCHARD	SETTLEMENT
CALANGUTE	22	1,2,4 TO 12(P)	ORCHARD	SETTLEMENT
CALANGUTE	23	2,6,8,9,11,12,13(P)	ORCHARD	SETTLEMENT
CALANGUTE	24	2 TO 6,8,16(P)	ORCHARD	SETTLEMENT
CALANGUTE	24	9,11,13,15	ORCHARD	SETTLEMENT
CALANGUTE	25	1	ORCHARD	SETTLEMENT
CALANGUTE	25	2,3(P)	ORCHARD	SETTLEMENT
CALANGUTE	26	4,6,8,9,10(P)	ORCHARD	SETTLEMENT
CALANGUTE	27	1,2,3	ORCHARD	SETTLEMENT
CALANGUTE	28	1,2	ORCHARD	SETTLEMENT
CALANGUTE	28	3,4(P)	ORCHARD	SETTLEMENT
CALANGUTE	29	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	30	1 TO 7(P)	ORCHARD	SETTLEMENT
CALANGUTE	31	1 TO 9(P)	ORCHARD	SETTLEMENT
CALANGUTE	32	1 TO 11(P)	ORCHARD	SETTLEMENT
CALANGUTE	33	1 TO 6,8(P)	ORCHARD	SETTLEMENT
CALANGUTE	34	1 TO 7	ORCHARD	SETTLEMENT
CALANGUTE	40	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	40	2 TO 6(P)	ORCHARD	SETTLEMENT
CALANGUTE	41	2 TO 10	ORCHARD	SETTLEMENT
CALANGUTE	42	1 TO 11(P)	ORCHARD	SETTLEMENT
CALANGUTE	43	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	31	6,7,9,10,11,12,13	ORCHARD	SETTLEMENT
CALANGUTE	52	1,1A,9,10,11(P)	ORCHARD	SETTLEMENT
CALANGUTE	53	7,8	ORCHARD	SETTLEMENT
CALANGUTE	65	3(P)	ORCHARD	SETTLEMENT
CALANGUTE	74	2,4(P)	ORCHARD	SETTLEMENT
CALANGUTE	75	1,2,3(P)	ORCHARD	SETTLEMENT
CALANGUTE	76	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	77	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	78	1,2,3(P)	ORCHARD	SETTLEMENT
CALANGUTE	79	1,2,5,6,8(P)	ORCHARD	SETTLEMENT
CALANGUTE	80	14,33(P)	ORCHARD	SETTLEMENT
CALANGUTE	82	11(P)	ORCHARD	SETTLEMENT
CALANGUTE	82	1,9(P)	ORCHARD	SETTLEMENT
CALANGUTE	87	1,8 TO 11,13 TO 16,19,23,24,25(P)	ORCHARD	SETTLEMENT
CALANGUTE	87	26	ORCHARD	SETTLEMENT
CALANGUTE	88	1,4,5,7 TO 11(P)	ORCHARD	SETTLEMENT
CALANGUTE	89	1 TO 11	ORCHARD	SETTLEMENT
CALANGUTE	90	2 TO 4(P)	ORCHARD	SETTLEMENT
CALANGUTE	100	1 TO 5(P)	ORCHARD	SETTLEMENT
CALANGUTE	110	9,10,11,14,18(P)	ORCHARD	SETTLEMENT
CALANGUTE	111	12,13,15,16	ORCHARD	SETTLEMENT

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CALANGUTE	102	1	ORCHARD	SETTLEMENT
CALANGUTE	109	4,15(P)	ORCHARD	SETTLEMENT
CALANGUTE	110	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	111	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	111	2,3,4	ORCHARD	SETTLEMENT
CALANGUTE	130	3,5,6,8,9,10(P)	ORCHARD	SETTLEMENT
CALANGUTE	138	8(P)	ORCHARD	SETTLEMENT
CALANGUTE	148	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	160	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	174	7,8(P)	ORCHARD	SETTLEMENT
CALANGUTE	210	6,9,10(P)	ORCHARD	SETTLEMENT
CALANGUTE	211	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	218	15(P)	ORCHARD	SETTLEMENT
CALANGUTE	232	33,36(P)	ORCHARD	SETTLEMENT
CALANGUTE	233	3,6	ORCHARD	SETTLEMENT
CALANGUTE	233	7,8(P)	ORCHARD	SETTLEMENT
CALANGUTE	239	1,6(P)	ORCHARD	SETTLEMENT
CALANGUTE	242	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	243	17(P)	ORCHARD	SETTLEMENT
CALANGUTE	248	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	254	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	255	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	257	28,29(P)	ORCHARD	SETTLEMENT
CALANGUTE	263	1 TO 7(P)	ORCHARD	SETTLEMENT
CALANGUTE	266	3	ORCHARD	SETTLEMENT
CALANGUTE	267	2(P)	ORCHARD	SETTLEMENT
CALANGUTE	268	2,3,5(P)	ORCHARD	SETTLEMENT
CALANGUTE	269	1,2,3,9,13 TO 20,42(P)	ORCHARD	SETTLEMENT
CALANGUTE	270	6,7,8,21,22,23,24,25, 51(P)	ORCHARD	SETTLEMENT
CALANGUTE	284	83 TO 87(P)	ORCHARD	SETTLEMENT
CALANGUTE	315	26,27	ORCHARD	SETTLEMENT
CALANGUTE	316	4,5,6,7(P)	ORCHARD	SETTLEMENT
CALANGUTE	317	1,3(P)	ORCHARD	SETTLEMENT
CALANGUTE	328	1	ORCHARD	SETTLEMENT
CALANGUTE	329	1(P)	ORCHARD	SETTLEMENT
CALANGUTE	333	1 TO 4	ORCHARD	SETTLEMENT
CALANGUTE	335	4	ORCHARD	SETTLEMENT
CALANGUTE	336	4(P)	ORCHARD	SETTLEMENT
CALANGUTE	374	3	ORCHARD	SETTLEMENT
CALANGUTE	410	14,15,25,32,33	ORCHARD	SETTLEMENT
CALANGUTE	410	19,22,24,26,29(P)	ORCHARD	SETTLEMENT
CALANGUTE	424	10(P)	ORCHARD	SETTLEMENT
CALANGUTE	428	1,17,18(P)	ORCHARD	SETTLEMENT
CALANGUTE	429	3,8,10(P)	ORCHARD	SETTLEMENT
CALANGUTE	443	2(P)	ORCHARD	SETTLEMENT
CALANGUTE	460	10	ORCHARD	SETTLEMENT
CALANGUTE	461	1,2,3,6,7	ORCHARD	SETTLEMENT
CALANGUTE	51	2(P)	ORCHARD (P)	SETTLEMENT

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CALANGUTE	51	8	ORCHARD (P)	SETTLEMENT
CALANGUTE	52	1(P)	ORCHARD (P)	SETTLEMENT
CALANGUTE	250	1(P)	ORCHARD (P)	SETTLEMENT
CALANGUTE	262	2,4(P)	ORCHARD (P)	SETTLEMENT
CALANGUTE	264	1(P)	ORCHARD (P)	SETTLEMENT
CALANGUTE	268	4(P)	ORCHARD (P)	SETTLEMENT
CALANGUTE	232	8	ORCHARD (P)	SETTLEMENT
CALANGUTE	74	1(P)	ORCHARD (P)	SETTLEMENT
CANDOLIM	91	1(P)	ORCHARD(P)	SETTLEMENT
CANDOLIM	8	2(P)	ORCHARD	SETTLEMENT
CANDOLIM	8	3 TO 24	ORCHARD	SETTLEMENT
CANDOLIM	9	4	ORCHARD	SETTLEMENT
CANDOLIM	10	7(P)	ORCHARD	SETTLEMENT
CANDOLIM	10	1,2,3,10,12	ORCHARD	SETTLEMENT
CANDOLIM	40	21,26,29,30,32,33,36(P)	ORCHARD	SETTLEMENT
CANDOLIM	40	34	ORCHARD	SETTLEMENT
CANDOLIM	51	5(P)	ORCHARD	SETTLEMENT
CANDOLIM	51	6	ORCHARD	SETTLEMENT
CANDOLIM	52	11(P)	ORCHARD	SETTLEMENT
CANDOLIM	53	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	62	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	63	5,6,7,8,9(P)	ORCHARD	SETTLEMENT
CANDOLIM	73	15,16(P)	ORCHARD	SETTLEMENT
CANDOLIM	74	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	77	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	84	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	101	2(P)	ORCHARD	SETTLEMENT
CANDOLIM	104	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	105	6(P)	ORCHARD	SETTLEMENT
CANDOLIM	106	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	107	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	108	1,5(P)	ORCHARD	SETTLEMENT
CANDOLIM	109	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	112	19(P)	ORCHARD	SETTLEMENT
CANDOLIM	113	1,1-C(P)	ORCHARD	SETTLEMENT
CANDOLIM	114	1,2(P)	ORCHARD	SETTLEMENT
CANDOLIM	115	7,9(P)	ORCHARD	SETTLEMENT
CANDOLIM	118	3(P)	ORCHARD	SETTLEMENT
CANDOLIM	119	4(P)	ORCHARD	SETTLEMENT
CANDOLIM	120	15(P)	ORCHARD	SETTLEMENT
CANDOLIM	123	2,3(P)	ORCHARD	SETTLEMENT
CANDOLIM	148	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	152	2(P)	ORCHARD	SETTLEMENT
CANDOLIM	184	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	190	3(P)	ORCHARD	SETTLEMENT
CANDOLIM	190	3-D	ORCHARD	SETTLEMENT
CANDOLIM	192	6,7,9,11(P)	ORCHARD	SETTLEMENT
CANDOLIM	203	1,7(P)	ORCHARD	SETTLEMENT
CANDOLIM	204	1(P)	ORCHARD	SETTLEMENT

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CANDOLIM	208	1,2(P)	ORCHARD	SETTLEMENT
CANDOLIM	237	1(P)	ORCHARD	SETTLEMENT
CANDOLIM	243	8,9	ORCHARD	SETTLEMENT
CANDOLIM	187	1(P)	ORHARD(P)	SETTLEMENT
MARRA	71	3	ORCHARD	SETTLEMENT
MARRA	72	8(P)	ORCHARD	SETTLEMENT
MARRA	80	6	ORCHARD	SETTLEMENT
MARRA	83	1(P)	ORCHARD	SETTLEMENT
MARRA	92	1(P)	ORCHARD	SETTLEMENT
MARRA	95	9-A-8	ORCHARD	SETTLEMENT

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Following survey numbers are earmarked as water bodies/Nallahs/Pond under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to Settlement zone

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	232	8	WATER BODY(P)	SETTLEMENT
CALANGUTE	234	4	WATER BODY	SETTLEMENT
CALANGUTE	332	22	WATER BODY	SETTLEMENT
CALANGUTE	358	5	WATER BODY	SETTLEMENT
CALANGUTE	372	3	WATER BODY	SETTLEMENT
CALANGUTE	137	6	WATER BODY(P)	SETTLEMENT

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Following survey numbers are earmarked salt Pan under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to Settlement zone (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	328	3 TO 18(P)	SALT PANS	SETTLEMENT
CALANGUTE	330	1 TO 17(P)	SALT PANS	SETTLEMENT
CALANGUTE	331	1 TO 19(P)	SALT PANS	SETTLEMENT
CALANGUTE	332	1 TO 13,15,16,18 TO 21(P)	SALT PANS	SETTLEMENT
CALANGUTE	332	14,17,23,24,	SALT PANS	SETTLEMENT
CALANGUTE	351	3(P)	SALT PANS	SETTLEMENT

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Following survey numbers are earmarked as Parking under ODP -2025 of Calangute - Candolim Planning Area , shall be reverted back to Settlement zone (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	375	15	PARKING	SETTLEMENT
CALANGUTE	463	1,6,11,12,13,14(P)	PARKING	SETTLEMENT
CALANGUTE	463	2,3,4,5,9,10	PARKING	SETTLEMENT
CANDOLIM	146	2,3-A,3-B,4-8(P)	PARKING	SETTLEMENT
CANDOLIM	148	5(P)	PARKING	SETTLEMENT

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Following survey numbers are earmarked as Recreational Zone under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to Settlement zone (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	225	7,6(P)	RECREATIONAL	SETTLEMENT
CALANGUTE	225	9 TO 12	RECREATIONAL	SETTLEMENT
CALANGUTE	226	4,10 TO 15	RECREATIONAL	SETTLEMENT
CALANGUTE	249	1(P)	RECREATIONAL	SETTLEMENT
CALANGUTE	281	1(P)	RECREATIONAL	SETTLEMENT
CALANGUTE	74	1(P)	RECREATIONAL(P)	SETTLEMENT
CANDOLIM	197	12,13(P)	RECREATIONAL(P)	SETTLEMENT
CANDOLIM	187	1(P)	RECREATIONAL(P)	SETTLEMENT
MARRA	93	9(P)	RECREATIONAL	SETTLEMENT

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Following survey numbers are earmarked as Commercial C-2 zone under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to Settlement zone (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	132	15	C2	SETTLEMENT
CALANGUTE	184	7,8	C2	SETTLEMENT
CALANGUTE	185	1(P)	C2	SETTLEMENT
CALANGUTE	198	2,3,4,5,7,21	C2	SETTLEMENT
CALANGUTE	229	4,5,6,10 TO 15	C2	SETTLEMENT
CALANGUTE	238	21(P),23(P)	C2	SETTLEMENT
CALANGUTE	277	3(P),23	C2	SETTLEMENT
CALANGUTE	479	3(P),3A,7	C2	SETTLEMENT
CALANGUTE	483	1A	C2	SETTLEMENT
CANDOLIM	6	15	C2	SETTLEMENT
CANDOLIM	21	4-A	C2	SETTLEMENT
CANDOLIM	164	4(P)	C2	SETTLEMENT
CANDOLIM	179	11	C2	SETTLEMENT
CANDOLIM	200	7	C2	SETTLEMENT

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Following survey numbers are earmarked as Commercial C-3 zone under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to Settlement zone (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	2	12	C3	SETTLEMENT
CALANGUTE	119	6,	C3	SETTLEMENT
CALANGUTE	123	11,19	C3	SETTLEMENT
CALANGUTE	124	2	C3	SETTLEMENT
CALANGUTE	125	8(P)	C3	SETTLEMENT
CALANGUTE	142	17(P)	C3	SETTLEMENT
CALANGUTE	153	2	C3	SETTLEMENT
CALANGUTE	166	20	C3	SETTLEMENT
CALANGUTE	167	3(P)	C3	SETTLEMENT
CALANGUTE	178	8(P),23(P)	C3	SETTLEMENT
CALANGUTE	179	5(P)	C3	SETTLEMENT
CALANGUTE	182	3,4,6	C3	SETTLEMENT
CALANGUTE	184	5A	C3	SETTLEMENT
CALANGUTE	185	7,13,13-A	C3	SETTLEMENT
CALANGUTE	186	1,2F,2A,2E,2B(P),	C3	SETTLEMENT
CALANGUTE	187	10,10A	C3	SETTLEMENT
CALANGUTE	189	16	C3	SETTLEMENT
CALANGUTE	190	10,10A	C3	SETTLEMENT
CALANGUTE	194	2-B,13,11	C3	SETTLEMENT
CALANGUTE	195	1,1-A,12-A	C3	SETTLEMENT
CALANGUTE	198	13,17	C3	SETTLEMENT
CALANGUTE	199	10(P)	C3	SETTLEMENT
CALANGUTE	205	10	C3	SETTLEMENT
CALANGUTE	206	6(P),9	C3	SETTLEMENT
CALANGUTE	213	1(P),6	C3	SETTLEMENT
CALANGUTE	233	1-D,1E	C3	SETTLEMENT
CALANGUTE	237	12,21,22,35,37	C3	SETTLEMENT
CALANGUTE	238	9(P)	C3	SETTLEMENT
CALANGUTE	261	2(P)	C3	SETTLEMENT(P)
CALANGUTE	261	5(P),7	C3	SETTLEMENT
CALANGUTE	266	3(P)	C3	SETTLEMENT
CALANGUTE	266	2(P)	C3	SETTLEMENT(P)
CALANGUTE	480	10	C3	SETTLEMENT
CALANGUTE	481	2(P)	C3	SETTLEMENT
CALANGUTE	483	4(P)	C3	SETTLEMENT
CALANGUTE	485	3,5,6,7,8,9(P),10,11	C3	SETTLEMENT

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CANDOLIM	18	2	C3	SETTLEMENT
CANDOLIM	143	1	C3	SETTLEMENT
CANDOLIM	161	11(P)	C3	SETTLEMENT
CANDOLIM	164	14(P)	C3	SETTLEMENT
CANDOLIM	170	5	C3	SETTLEMENT
CANDOLIM	195	17	C3	SETTLEMENT
CANDOLIM	199	12,9-D,9D1	C3	SETTLEMENT
CANDOLIM	221	1	C3	SETTLEMENT
CANDOLIM	222	1(P)	C3	SETTLEMENT
CANDOLIM	253	2(P)	C3	SETTLEMENT

Boards





Following survey numbers are earmarked as Settlement S-1 zone under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to Settlement zone (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	11	5-D	S1	SETTLEMENT
CALANGUTE	26	3(P)	S1	SETTLEMENT
CALANGUTE	74	5	S1	SETTLEMENT
CALANGUTE	75	7	S1	SETTLEMENT
CALANGUTE	114	1	S1	SETTLEMENT
CALANGUTE	119	14	S1	SETTLEMENT
CALANGUTE	143	8(P)	S1	SETTLEMENT
CALANGUTE	151	13,14,15	S1	SETTLEMENT
CALANGUTE	166	21	S1	SETTLEMENT
CALANGUTE	167	3(P)	S1	SETTLEMENT
CALANGUTE	168	2	S1	SETTLEMENT
CALANGUTE	183	4	S1	SETTLEMENT
CALANGUTE	189	4,15,18,19,20,21,22,25,2	S1	SETTLEMENT
CALANGUTE	190	7(P)	S1	SETTLEMENT
CALANGUTE	191	1(P)	S1	SETTLEMENT
CALANGUTE	193	13(P),13-A,14	S1	SETTLEMENT
CALANGUTE	213	1(P)	S1	SETTLEMENT
CALANGUTE	232	29,31,32,34	S1	SETTLEMENT
CALANGUTE	235	4,6,10,11,12	S1	SETTLEMENT
CALANGUTE	236	10,10-B	S1	SETTLEMENT
CALANGUTE	263	9(P)	S1	SETTLEMENT
CALANGUTE	317	2(P)	S1	SETTLEMENT
CALANGUTE	345	38(P),37(P),19,20,22	S1	SETTLEMENT
CALANGUTE	363	18(P),6	S1	SETTLEMENT
CALANGUTE	364	8	S1	SETTLEMENT
CALANGUTE	365	10	S1	SETTLEMENT
CALANGUTE	366	13	S1	SETTLEMENT
CALANGUTE	369	1	S1	SETTLEMENT
CALANGUTE	371	7	S1	SETTLEMENT
CALANGUTE	446	5	S1	SETTLEMENT
CALANGUTE	480	14	S1	SETTLEMENT
CALANGUTE	485	11(P),12,14,15,16,17,	S1	SETTLEMENT
CANDOLIM	2	4(P),8	S1	SETTLEMENT
CANDOLIM	4	1-A,1-B	S1	SETTLEMENT
CANDOLIM	9	6,3	S1	SETTLEMENT
CANDOLIM	10	5(P)	S1	SETTLEMENT
CANDOLIM	24	4(P),1(P),2,3	S1	SETTLEMENT
CANDOLIM	28	1	S1	SETTLEMENT
CANDOLIM	40	1	S1	SETTLEMENT
CANDOLIM	41	1	S1	SETTLEMENT

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CANDOLIM	42	2,4	S1	SETTLEMENT
CANDOLIM	179	10	S1	SETTLEMENT
CANDOLIM	191	13	S1	SETTLEMENT
CANDOLIM	193	1,2,3,5	S1	SETTLEMENT
CANDOLIM	195	3	S1	SETTLEMENT
CANDOLIM	207	2	S1	SETTLEMENT
CANDOLIM	220	16(P)	S1	SETTLEMENT
CANDOLIM	253	3	S1	SETTLEMENT

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Following survey numbers are earmarked as Institutional Zone under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to Settlement zone (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	462	23	INSTITUTIONAL	SETTLEMENT
CALANGUTE	137	6	INSTITUTIONAL(P)	SETTLEMENT

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Following survey numbers are earmarked as S-1, S-2 under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to Agriculture zone (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	7	11(P)	S2	AGRICULTURE
CALANGUTE	91	10(P)	S2	AGRICULTURE
CALANGUTE	116	3(P)	S2	AGRICULTURE
CALANGUTE	220	9,10(P)	S2	AGRICULTURE
CALANGUTE	222	7	S1	AGRICULTURE
CALANGUTE	227	38(P)	S2	AGRICULTURE
CALANGUTE	273	3,31,32(P)	S2	AGRICULTURE
CALANGUTE	279	39,40,41	S2	AGRICULTURE
CALANGUTE	280	1 TO 9	S2	AGRICULTURE
CALANGUTE	280	11,12,14,16	S2	AGRICULTURE
CALANGUTE	280	17 TO 89	S2	AGRICULTURE
CALANGUTE	284	1 TO 78(P)	S2	AGRICULTURE
CALANGUTE	284	9(P)	S2	AGRICULTURE
CALANGUTE	288	5,6,8,13(P)	S2	AGRICULTURE
CALANGUTE	290	1,3,17(P)	S2	AGRICULTURE
CALANGUTE	291	1(P)	S2	AGRICULTURE
CALANGUTE	294	1(P)	S2	AGRICULTURE
CALANGUTE	294	1(P)	S2	AGRICULTURE
CALANGUTE	313	11(P)	S2	AGRICULTURE
CALANGUTE	314	11(P)	S2	AGRICULTURE
CALANGUTE	320	1(P)	S2	AGRICULTURE
CALANGUTE	321	2(P)	S2	AGRICULTURE
CALANGUTE	330	2(P)	S2	AGRICULTURE
CALANGUTE	351	50(P)	S2	AGRICULTURE
CALANGUTE	383	24(P)	S2	AGRICULTURE
CALANGUTE	424	12(P)	S2	AGRICULTURE
CALANGUTE	428	12(P)	S2	AGRICULTURE
CALANGUTE	434	2(P)	S2	AGRICULTURE
CALANGUTE	444	1(P)	S2	AGRICULTURE
CALANGUTE	464	7(P)	S2	AGRICULTURE
CALANGUTE	465	13(P)	S2	AGRICULTURE
CALANGUTE	465	6(P)	S2	AGRICULTURE
CALANGUTE	465	5	S2	AGRICULTURE
CALANGUTE	466	3 TO 5(P)	S2	AGRICULTURE
CALANGUTE	466	7 TO 13(P)	S2	AGRICULTURE
CALANGUTE	466	14	S1	AGRICULTURE
CALANGUTE	375	8 TO 9	S2	AGRICULTURE
CALANGUTE	376	2,3 & 17(P)	S2	AGRICULTURE
CALANGUTE	379	16(P)	S2	AGRICULTURE
CALANGUTE	235	7	S1	AGRICULTURE

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Following survey numbers are earmarked as S-1, S-2 under ODP - 2025 of Calangute -Candolim Planning Area , shall be reverted back to No Development Slope (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	26	1(P)	S1	NDS
CALANGUTE	26	3,5A(P)	S2	NDS
CALANGUTE	25	4(P)	S2	NDS
CALANGUTE	88	1,2,3,6(P)	S2	NDS
CALANGUTE	87	2 TO 7(P)	S2	NDS
CALANGUTE	250	1(P)	S2	NDS
CALANGUTE	83	1,5(P)	S2	NDS
CALANGUTE	53	1(P)	S2	NDS
CALANGUTE	250	2(P)	S2	NDS
CALANGUTE	257	30(P)	S2	NDS
CALANGUTE	54	2A	S2	NDS
CANDOLIM	102	1(P)	S2	NDS
CANDOLIM	81	1(P)	S2	NDS
CANDOLIM	79	1(P)	S2	NDS
MARRA	92	1(P)	S2	NDS
MARRA	90	1(P)	S2	NDS
MARRA	93	16(P)	S2	NDS
MARRA	93	18(P)	S2	NDS

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Following survey numbers are earmarked as Settlement/Commercial under ODP
 -2025 of Calangute -Candolim Planning Area , shall be reverted back to
 Orchard/Natural cover (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	6	2,9	S2	ORCHARD
CALANGUTE	32	9,10,11(P)	S2	NATURAL COVER
CALANGUTE	54	1,2(P)	S2	ORCHARD
CALANGUTE	69	1(P)	S2	ORCHARD
CALANGUTE	74	1(P)	S2	ORCHARD
CALANGUTE	76	1(P)	S2	NATURAL COVER
CALANGUTE	80	32(P)	S2	NATURAL COVER
CALANGUTE	81	1(P)	S2	NATURAL COVER
CALANGUTE	82	1,11(P)	S2	NATURAL COVER
CALANGUTE	82	10	S2	NATURAL COVER
CALANGUTE	83	1,4,11(P)	S2	NATURAL COVER
CALANGUTE	85	1,3	S2	ORCHARD
CALANGUTE	96	1,3(P)	S2	ORCHARD
CALANGUTE	100	17(P)	S2	ORCHARD
CALANGUTE	138	6,7(P)	S2	ORCHARD
CALANGUTE	138	1(P)	S2	ORCHARD
CALANGUTE	139	1,10,4(P)	S2	ORCHARD
CALANGUTE	140	3,10,12(P)	S2	ORCHARD
CALANGUTE	148	3,1,8,13,19,20(P)	S2	ORCHARD
CALANGUTE	149	1,16(P)	S2	ORCHARD
CALANGUTE	158	4,5(P)	S2	ORCHARD
CALANGUTE	159	3(P)	S2	ORCHARD
CALANGUTE	160	1(P)	S2	ORCHARD
CALANGUTE	172	24 TO 26(P)	S2	ORCHARD
CALANGUTE		1,2,6(P)	S2	ORCHARD
CALANGUTE		1,2,18,19(P)	S2	ORCHARD
CALANGUTE		1,2,3(P)	S2	ORCHARD
CALANGUTE	201	1,8,19(P)	S2	ORCHARD
CALANGUTE	202	1,2,4(P)	S2	ORCHARD
CALANGUTE	203	7(P)	S2	ORCHARD
CALANGUTE	207	3-A,6(P)	S2	ORCHARD
CALANGUTE	208	1(P)	S2	ORCHARD
CALANGUTE	209	1,6(P)	S2	ORCHARD
CALANGUTE	210	11,14(P)	S2	ORCHARD
CALANGUTE	239	18,11,15(P)	S2	ORCHARD
CALANGUTE	240	1(P)	S2	ORCHARD
CALANGUTE	242	1,1,2(P)	S2	ORCHARD
CALANGUTE	243	1(P)	S2	ORCHARD

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CALANGUTE	244	2 TO 5(P)	S2	ORCHARD
CALANGUTE	247	7,8,10,17,21,26,27,29(P)	S2	ORCHARD
CALANGUTE	248	1(P)	S2	ORCHARD
CALANGUTE	253	1	S2	ORCHARD
CALANGUTE	253	2(P)	S2	ORCHARD/NATURAL COVER
CALANGUTE	257	23(P)	S2	ORCHARD/NATURAL COVER
CALANGUTE	267	1(P)	S2	NATURAL COVER
CALANGUTE	290	23	S2	ORCHARD
CALANGUTE	314	22(P)	S2	ORCHARD
CALANGUTE	320	4	C3	ORCHARD
CALANGUTE	322	5,6	C3	ORCHARD
CALANGUTE	325	1(P)	S2	ORCHARD
CALANGUTE	327	2	S2	ORCHARD
CALANGUTE	334	1	S2	ORCHARD
CALANGUTE	335	1	S2	ORCHARD
CALANGUTE	335	2,3(P)	S2	ORCHARD
CALANGUTE	345	7,11,12(P)	S2	ORCHARD
CALANGUTE	345	8	S2	ORCHARD
CALANGUTE	360	2(P)	S2	ORCHARD
CALANGUTE	375	6,7(P)	S2	ORCHARD
CALANGUTE	410	21,27,30,28	S2	ORCHARD
CALANGUTE	410	23(P)	S2	ORCHARD
CALANGUTE	441	14(P)	S2	ORCHARD
CALANGUTE	461	2	S2	ORCHARD
CANDOLIM	81	1(P)	S2	NATURAL COVER
CANDOLIM	82	0(P)	S2	NATURAL COVER
CANDOLIM	83	0(P)	S2	NATURAL COVER
CANDOLIM	102	1,3(P)	S2	NATURAL COVER
CANDOLIM	102	5	S2	NATURAL COVER
CANDOLIM	102	6	S2	NATURAL COVER/ORCHARD
CANDOLIM	102	4(P)	S2	ORCHARD
CANDOLIM	105	1,5,6(P)	S2	ORCHARD
CANDOLIM	107	1(P)	S2	ORCHARD
CANDOLIM	108	7(P)	S2	ORCHARD
CANDOLIM	109	9(P)	S2	ORCHARD
CANDOLIM	112	1,3,4(P)	S2	ORCHARD
CANDOLIM	113	1(P)	S2	ORCHARD
CANDOLIM	114	1(P)	S2	ORCHARD

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CANDOLIM	115	1,5,7,8,9(P)	S2	ORCHARD
CANDOLIM	118	2,4,10,11,12(P)	S2	ORCHARD
CANDOLIM	120	1,3,11,15,10(P)	S2	ORCHARD
CANDOLIM	122	5	S2	ORCHARD
CANDOLIM	123	1,4(P)	S2	ORCHARD
CANDOLIM	136	16,17(P)	S2	ORCHARD
CANDOLIM	137	4,6,7,8(P)	S2	ORCHARD
CANDOLIM	139	1(P)	S2	ORCHARD
CANDOLIM	140	1 TO 6(P)	S2	ORCHARD
CANDOLIM	146	4,4-A,4-E,5,6(P)	S2	ORCHARD
CANDOLIM	147	2(P)	S2	ORCHARD
CANDOLIM	159	16(P)	S2	ORCHARD
CANDOLIM	162	16(P)	S2	ORCHARD
CANDOLIM	191	2,5	S2	ORCHARD
CANDOLIM	191	6(P)	S2	ORCHARD
CANDOLIM	192	10,11(P)	S2	ORCHARD
CANDOLIM	204	1(P)	S2	ORCHARD
CANDOLIM	207	2(P)	S2	NATURAL COVER
MARRA	67	1(P)	S2	ORCHARD
MARRA	81	9(P)	S2	ORCHARD
MARRA	92	1(P)	S2	NATURAL COVER
MARRA	93	7(P)	S2	NATURAL COVER

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Following survey numbers are earmarked as S-2 under ODP -2025 of Calangute - Candolim Planning Area , shall be reverted back to Mangrove,Khazan,Agriiculture (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	68	6(P)	S2	MANGROVE
CANDOLIM	7	7(P)	S2	AGRICULTURE
CANDOLIM	202	8(P)	S2	AGRICULTURE
CANDOLIM	217	5	S2	AGRICULTURE
CANDOLIM	11	57	S2	KHAZANS/MANGROVE
CANDOLIM	12	0	S2	KHAZANS
CANDOLIM	213	2(P)	S2	MANGROVE

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Following survey numbers are earmarked as Commercial C-2, C-3 under ODP -2025 of Calangute -Candolim Planning Area , shall be reverted back to No Development Slope (as per RPG 2021 status)

Village	Survey	Subdiv	ODP	RP-2021
CALANGUTE	261	2 (P)	C3	NDS(P)
CALANGUTE	266	2(P)	C3	NDS(P)

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 C3
 NDS(P)

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Following survey numbers are earmarked as Agriculture Zone under ODP -2030 of Arpora - Nagoa - Parra Planning Area , shall be reverted back to Settlement Zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	16	1	AGRICULTURE	SETTLEMENT
ARPORA	113	1(P)	AGRICULTURE	SETTLEMENT
NAGOA	8	12(P)	AGRICULTURE	SETTLEMENT
NAGOA	11	7(P)	AGRICULTURE	SETTLEMENT
NAGOA	15	10,16,17(P)	AGRICULTURE	SETTLEMENT
NAGOA	24	1(P)	AGRICULTURE	SETTLEMENT
NAGOA	26	3(P)	AGRICULTURE	SETTLEMENT
NAGOA	71	1(P)	AGRICULTURE	SETTLEMENT
NAGOA	78	26	AGRICULTURE	SETTLEMENT
PARRA	5	16,17,18(P)	AGRICULTURE	SETTLEMENT
PARRA	11	10(P)	AGRICULTURE	SETTLEMENT
PARRA	12	1,5,7,8,10,15,17,18,19,20,29(P)	AGRICULTURE	SETTLEMENT
PARRA	46	20,21(P)	AGRICULTURE	SETTLEMENT
PARRA	56	11,12,13,14(P)	AGRICULTURE	SETTLEMENT
PARRA	58	8(P)	AGRICULTURE	SETTLEMENT
PARRA	70	24A(P)	AGRICULTURE	SETTLEMENT
PARRA	73	39(P)	AGRICULTURE	SETTLEMENT
PARRA	80	24(P)	AGRICULTURE	SETTLEMENT
PARRA	100	32,33(P)	AGRICULTURE	SETTLEMENT
PARRA	103	11(P)	AGRICULTURE	SETTLEMENT
PARRA	114	7(P)	AGRICULTURE	SETTLEMENT
PARRA	118	18(P)	AGRICULTURE	SETTLEMENT
PARRA	121	1,4,9,11,12,13,13,14(P)	AGRICULTURE	SETTLEMENT
PARRA	122	3,12,17(P)	AGRICULTURE	SETTLEMENT
PARRA	130	1(P)	AGRICULTURE	SETTLEMENT
PARRA	131	10(P)	AGRICULTURE	SETTLEMENT
PARRA	133	1(P)	AGRICULTURE	SETTLEMENT
PARRA	152	3,16(P)	AGRICULTURE	SETTLEMENT
PARRA	153	14(P)	AGRICULTURE	SETTLEMENT
PARRA	155	15,16,17(P)	AGRICULTURE	SETTLEMENT
PARRA	156	19,25(P)	AGRICULTURE	SETTLEMENT
PARRA	157	5(P)	AGRICULTURE	SETTLEMENT
PARRA	158	5,12,13(P)	AGRICULTURE	SETTLEMENT
PARRA	158	6,8	AGRICULTURE	SETTLEMENT
PARRA	159	4,5(P)	AGRICULTURE	SETTLEMENT
PARRA	162	2,6(P)	AGRICULTURE	SETTLEMENT
PARRA	165	5(P)	AGRICULTURE	SETTLEMENT
PARRA	180	26(P)	AGRICULTURE	SETTLEMENT
PARRA	181	6(P)	AGRICULTURE	SETTLEMENT
PARRA	182	25(P)	AGRICULTURE	SETTLEMENT
PARRA	186	1,3(P)	AGRICULTURE	SETTLEMENT
PARRA	190	1(P)	AGRICULTURE	SETTLEMENT

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PARRA	193	1,6,7,8,17(P)	AGRICULTURE	SETTLEMENT
PARRA	194	2(P)	AGRICULTURE	SETTLEMENT
PARRA	217	55(P)	AGRICULTURE	SETTLEMENT
PARRA	72	2,3	AGRICULTURE(P)	SETTLEMENT
PARRA	114	10(P)	AGRICULTURE(P)	SETTLEMENT

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Following survey numbers are earmarked as No Development Slope under ODP -2030 of Arpora - Nagoa - Parra Planning Area shall be reverted back to Settlement Zone
(as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	52	12	NDS	SETTLEMENT
ARPORA	73	3(P)	NDS (P)	SETTLEMENT
ARPOÑA	81	1-A(P)	NDS (P)	SETTLEMENT
PARRA	30	1(P)	NDS	SETTLEMENT
PARRA	210	1(P)	NDS	SETTLEMENT
PARRA	211	1(P)	NDS	SETTLEMENT
PARRA	28	1 TO 9,11(P)	NDS(P)	SETTLEMENT
PARRA	207	14,15(P)	NDS(P)	SETTLEMENT
PARRA	208	1 TO 11(P)	NDS(P)	SETTLEMENT

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Following survey numbers are earmarked as Orchard Zone under ODP -2030 of Arpora - Nagoa - Parra Planning Area shall be reverted back to Settlement Zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	17	1(P)	ORCHARD	SETTLEMENT
ARPORA	52	1 TO 12(P)	ORCHARD	SETTLEMENT
ARPORA	53	1(P)	ORCHARD	SETTLEMENT
ARPORA	55	1(P)	ORCHARD	SETTLEMENT
ARPORA	57	1(P)	ORCHARD	SETTLEMENT
ARPORA	80	2(P)	ORCHARD	SETTLEMENT
ARPORA	81	7,8	ORCHARD	SETTLEMENT
ARPORA	91	4,7,9,10(P)	ORCHARD	SETTLEMENT
ARPORA	112	2,3	ORCHARD	SETTLEMENT
ARPORA	117	6(P)	ORCHARD	SETTLEMENT
ARPORA	132	2(P)	ORCHARD	SETTLEMENT
ARPORA	134	1,1-A(P)	ORCHARD	SETTLEMENT
ARPORA	138	2(P)	ORCHARD	SETTLEMENT
ARPORA	140	2(P)	ORCHARD	SETTLEMENT
ARPORA	152	1(P)	ORCHARD	SETTLEMENT
ARPORA	170	1 TO 3	ORCHARD	SETTLEMENT
ARPORA	176	1	ORCHARD	SETTLEMENT
ARPORA	78	9 TO 16(P)	ORCHARD	SETTLEMENT
ARPORA	181	2(P)	ORCHARD	SETTLEMENT
ARPORA	-73	3(P)	ORCHARD(P)	SETTLEMENT
ARPORA	81	1-A(P)	ORCHARD(P)	SETTLEMENT
NAGOA	6	4,5,6,7(P)	ORCHARD	SETTLEMENT
NAGOA	11	9,11,12,13,1 8,24,26,28,3 9,30,31(P)	ORCHARD	SETTLEMENT
NAGOA	15	1(P)	ORCHARD	SETTLEMENT
NAGOA	24	2	ORCHARD	SETTLEMENT
NAGOA	24	3,4(P)	ORCHARD	SETTLEMENT
NAGOA	41	28(P)	ORCHARD	SETTLEMENT
NAGOA	48	6,8(P)	ORCHARD	SETTLEMENT
NAGOA	53	7,4,14(P)	ORCHARD	SETTLEMENT
NAGOA	75	1	ORCHARD	SETTLEMENT
NAGOA	75	2(P)	ORCHARD	SETTLEMENT
NAGOA	78	25	ORCHARD	SETTLEMENT
NAGOA	78	30	ORCHARD	SETTLEMENT
PARRA	4	36(P)	ORCHARD	SETTLEMENT
PARRA	7	59(P)	ORCHARD	SETTLEMENT
PARRA	14	9,10,11(P)	ORCHARD	SETTLEMENT
PARRA	14	13-C(P)	ORCHARD	SETTLEMENT
PARRA	23	1 TO 12(P)	ORCHARD	SETTLEMENT
PARRA	26	1 TO 10,10- A(P)	ORCHARD	SETTLEMENT
PARRA	27	1,2,3,5,6,7,1 0(P)	ORCHARD	SETTLEMENT
PARRA	27	4,8	ORCHARD	SETTLEMENT

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PARRA	31	1 TO 15(P)	ORCHARD	SETTLEMENT
PARRA	32	3,4,5	ORCHARD	SETTLEMENT
PARRA	32	6(P)	ORCHARD	SETTLEMENT
PARRA	33	17(P)	ORCHARD	SETTLEMENT
PARRA	38	1 TO 5,7,8,9,21,25	ORCHARD	SETTLEMENT
PARRA	38	6(P)	ORCHARD	SETTLEMENT
PARRA	39	1-A	ORCHARD	SETTLEMENT
PARRA	41	5,6,8,9(P)	ORCHARD	SETTLEMENT
PARRA	42	1(P)	ORCHARD	SETTLEMENT
PARRA	44	1,2,3,5,6,7,8	ORCHARD	SETTLEMENT
PARRA	14	5,13-D,13- E(P)	ORCHARD	SETTLEMENT
PARRA	14	7,8,13F	ORCHARD	SETTLEMENT
PARRA	51	2,4(P)	ORCHARD	SETTLEMENT
PAKRA	53	18,20,21,28(P)	ORCHARD	SETTLEMENT
PARRA	57	3(P)	ORCHARD	SETTLEMENT
PARRA	107	14(P)	ORCHARD	SETTLEMENT
PARRA	120	11,12(P)	ORCHARD	SETTLEMENT
PARRA	131	14(P)	ORCHARD	SETTLEMENT
PARRA	152	5,6(P)	ORCHARD	SETTLEMENT
PARRA	165	29,30	ORCHARD	SETTLEMENT
PARRA	167	3,4(P)	ORCHARD	SETTLEMENT
PARRA	168	1	ORCHARD	SETTLEMENT
PARRA	188	1,3,8,9,10,12 TO 16(P)	ORCHARD	SETTLEMENT
PARRA	194	1(P)	ORCHARD	SETTLEMENT
PARRA	198	15,16(P)	ORCHARD	SETTLEMENT
PARRA	198	3(P)	ORCHARD	SETTLEMENT
PARRA	203	1,7,8,33,34,3 5,37,38(P)	ORCHARD	SETTLEMENT
PARRA		2 TO 6,9,39	ORCHARD	SETTLEMENT
PARRA		1 O 27(P)	ORCHARD	SETTLEMENT
PARRA	210	10,16,18,19, 20,23,24,27, 28,28-A(P)	ORCHARD	SETTLEMENT
PARRA	215	1 TO 13(P)	ORCHARD	SETTLEMENT
PARRA	215	15 TO 18(P)	ORCHARD	SETTLEMENT
PARRA	216	15(P)	ORCHARD	SETTLEMENT
PARRA	219	5,6,31,32	ORCHARD	SETTLEMENT
PARRA	28	1 TO 9,11(P)	ORCHARD(P)	SETTLEMENT
PARRA	207	1,1,15(P)	ORCHARD(P)	SETTLEMENT
PARRA	208	1 TO 11(P)	ORCHARD(P)	SETTLEMENT
PARRA	216	1,1,17,18	ORCHARD(P)	SETTLEMENT
PARRA	72	1,3	ORCHARD(P)	SETTLEMENT
PARRA	114	1,3	ORCHARD(P)	SETTLEMENT

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Following survey numbers are earmarked as Water Bodies/Nallah/Pond zone under ODP -2030 of Arpora - Nagoa - Parra Planning Area shall be reverted back to Settlement Zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	108	2	POND	SETTLEMENT
NAGOA	78	31	WATER BODY	SETTLEMENT
PARRA	165	2	NALLAH	SETTLEMENT
PARRA	150	3,4(P)	NALLHA(P)	SETTLEMENT
PARRA	216	16,17,18	POND(P)	SETTLEMENT

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Following survey numbers are earmarked as Salt Pan zone under ODP -2030 of Arpora - Nagoa - Parra Planning Area shall be reverted back to Settlement Zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	159	I(P)	SALT PANS	SETTLEMENT

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Following survey numbers are earmarked as Commercial-C-3 Zone under ODP -2030 of Arpora - Nagoa - Parra Planning Area shall be reverted back to Settlement Zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	1	3,4	C3	SETTLEMENT
ARPORA	27	1(P),1D,4,6,8,12	C3	SETTLEMENT
ARPORA	30	10(P),12,13	C3	SETTLEMENT
ARPORA	167	5,5A,4	C3	SETTLEMENT
ARPORA	189	1(P),1A,6,7,9	C3	SETTLEMENT
NAGOA	3	22(P)	C3	SETTLEMENT
NAGOA	29	2(P)	C3	SETTLEMENT
NAGOA	36	1-C	C3	SETTLEMENT
NAGOA	57	4,5,6	C3	SETTLEMENT

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Following survey numbers are earmarked as Settlement S-1 Zone under ODP 2030 of Arpora - Nagoa - Parra Planning Area shall be reverted back to Settlement Zone (as per RPG -2021 status)



Village	Survey	Subdiv	ODP	RP-2021
ARPORA	19	2	S1	SETTLEMENT
ARPORA	91	8	S1	SETTLEMENT
ARPORA	95	4A	S1	SETTLEMENT
ARPORA	118	6,8,9	S1	SETTLEMENT
ARPORA	121	3C,9	S1	SETTLEMENT
ARPORA	139	8,9,10	S1	SETTLEMENT
ARPORA	155	PL.NO.84,85,61,99	S1	SETTLEMENT
ARPORA	167	3	S1	SETTLEMENT
ARPORA	174	1,2,3	S1	SETTLEMENT
ARPORA	193	1A	S1	SETTLEMENT
NAGOA	33	1 PLOT. NO.13	S1	SETTLEMENT
NAGOA	36	1-D	S1	SETTLEMENT


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Following survey numbers are earmarked as Settlement S-2 Zone under ODP -2030 of Arpora - Nagooa - Parra Planning Area shall be reverted back to Settlement Zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	96	9	S2	SETTLEMENT
ARPORA	139	5,6	S2	SETTLEMENT



Following survey numbers are earmarked as Settlement S-1, S-2, S-3 Zone under ODP -2030 of Arpora - Nagoa - Parra Planning Area shall be reverted back to Agriculture Zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	3	2(P)	S3	AGRICULTURE
ARPORA	7	5(P)	S3	AGRICULTURE
ARPORA	8	3,5,8(P)	S3	AGRICULTURE
ARPORA	9	1(P)	S3	AGRICULTURE
ARPORA	15	1(P)	S3	AGRICULTURE
ARPORA	18	2,5	S3	AGRICULTURE
ARPORA	22	7 TO 9	S3	AGRICULTURE
ARPORA	22	11 TO 16	S3	AGRICULTURE
ARPORA	23	6	S3	AGRICULTURE
ARPORA	24	1 TO 4	S3	AGRICULTURE
ARPORA	34	1,9,18(P)	S3	AGRICULTURE
ARPORA	35	1(P)	S3	AGRICULTURE
ARPORA	41	1(P)	S3	AGRICULTURE
ARPORA	77	9(P)	S3	AGRICULTURE
ARPORA	90	6(P)	S3	AGRICULTURE
ARPORA	99	8(P)	S3	AGRICULTURE
ARPORA	99	10(P)	S3	AGRICULTURE
ARPORA	102	1(P)	S3	AGRICULTURE
ARPORA	102	3	S3	AGRICULTURE
ARPORA	104	2,5	S3	AGRICULTURE
ARPORA	106	2(P)	S3	AGRICULTURE
ARPORA	108	9(P)	S3	AGRICULTURE
ARPORA	111	1(P)	S3	AGRICULTURE
ARPORA	116	6	S3	AGRICULTURE
ARPORA	126	2 TO 7	S3	AGRICULTURE
ARPORA	126	10 TO 21	S3	AGRICULTURE
ARPORA	127	5	S3	AGRICULTURE
ARPORA	165	6(P)	S3	AGRICULTURE
ARPORA	170	5(P)	S3	AGRICULTURE
ARPORA	173	30(P)	S3	AGRICULTURE
ARPORA	178	29(P)	S3	AGRICULTURE
ARPORA	178	24 TO 26	S3	AGRICULTURE
ARPORA	178	40 TO 42,48 TO 57	S3	AGRICULTURE
ARPORA	178	8 TO 14	S3	AGRICULTURE
ARPORA	178	27,38	S3	AGRICULTURE
ARPORA	180	39(P)	S3	AGRICULTURE
ARPORA	178	40 TO 45	S3	AGRICULTURE
ARPORA	178	11,19,31,32	S3	AGRICULTURE
NAGOA		20,21,22(P)	S3	AGRICULTURE
NAGOA		1,2,22,33,40(P)	S3	AGRICULTURE
NAGOA		6,7,8,9,13(P)	S3	AGRICULTURE
NAGOA		2	S3	AGRICULTURE

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Following survey numbers are earmarked as Settlement S-1, S-2, S-3 Zone under ODP -2030 of Arpora - Nagooa - Parra Planning Area shall be reverted back to No Development Slope Zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	49	0(P)	S3	NDS
ARPORA	44	0(P)	S3	NDS
ARPORA	45	0	S3	NDS
ARPORA	39	0(P)	S3	NDS
ARPORA	40	0(P)	S3	NDS
ARPORA	46	0(P)	S3	NDS
ARPORA	94	1(P)	S3	NDS
ARPORA	157	1(P)	S3	NDS
ARPORA	161	4(P)	S3	NDS
PARRA	207	2,4,7,8,9(P)	S3	NDS
PARRA	207	3	S3	NDS
PARRA	210	3,4,6(P)	S3	NDS
PARRA	210	28(P)	S3	NDS

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Following survey numbers are earmarked as Settlement S-1, S-2, S-3 Zone under ODP -2030 of Arpora - Nagao - Parra Planning Area shall be reverted back to Orchard Zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	7	11(P)	S3	ORCHARD
ARPORA	36	8,12,18(P)	S3	ORCHARD
ARPORA	46	0(P)	S3	ORCHARD
ARPORA	49	0(P)	S3	NATURAL COVER/ORCHARD
ARPORA	70	23(P)	S3	ORCHARD
ARPORA	73	1(P)	S3	ORCHARD
ARPORA	73	2(P)	S3	ORCHARD
ARPORA	74	2,6(P)	S3	ORCHARD
ARPORA	76	7(P)	S3	ORCHARD
ARPORA	78	5(P)	S3	ORCHARD
ARPORA	91	7,9(P)	S3	ORCHARD
ARPORA	94	1,1-B(P)	S3	ORCHARD
ARPORA	106	7,8(P)	S3	ORCHARD
ARPORA	128	1(P)	S3	ORCHARD
ARPORA	128	2	S3	ORCHARD
ARPORA	129	18,19,20(P)	S3	ORCHARD
ARPORA	132	1,3(P)	S3	ORCHARD
ARPORA	146	1(P)	S3	ORCHARD
ARPORA	149	2(P)	S3	ORCHARD
ARPORA	150	17	S3	ORCHARD
ARPORA	151	1(P)	S3	ORCHARD
ARPORA	153	1(P)	S3	ORCHARD
ARPORA	157	1(P)	S3	NATURAL COVER/ORCHARD
ARPORA	159	1(P)	S3	ORCHARD
ARPORA	161	4(P)	S3	ORCHARD
ARPORA	162	15(P)	S3	ORCHARD
ARPORA	164	1(P)	S3	ORCHARD
NAGOA	4	10	S3	ORCHARD
NAGOA	13	23(P)	S3	ORCHARD
NAGOA	33	1-D(P)	S3	ORCHARD
NAGOA	39	20,21(P)	S3	ORCHARD
NAGOA	43	15(P)	S3	ORCHARD
NAGOA	48	13	S3	ORCHARD
NAGOA	59	4(P)	S3	ORCHARD
PARRA	7	1,2(P)	S3	ORCHARD
PARRA	10	1,5(P)	S3	ORCHARD
PARRA	11	9(P)	S3	ORCHARD
PARRA	13	8(P)	S3	ORCHARD
PARRA	33	18(P)	S3	ORCHARD

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PARRA	33	13,9	S3	ORCHARD
PARRA	33	5 TO 7(P)	S3	ORCHARD
PARRA	37	1,1-A(P)	S3	ORCHARD
PARRA	59	6-B(P)	S3	ORCHARD
PARRA	69	21	S3	ORCHARD
PARRA	69	13(P)	S3	ORCHARD
PARRA	70	8,24A(P)	S3	ORCHARD
PARRA	73	1	S3	ORCHARD
PARRA	73	5,17(P)	S3	ORCHARD
PARRA	83	2(P)	S3	ORCHARD
PARRA	84	20(P)	S3	ORCHARD
PARRA	105	5	S3	ORCHARD
PARRA	105	7(P)	S3	ORCHARD
PARRA	107	18(P)	S3	ORCHARD
PARRA	112	15(P)	S3	ORCHARD
PARRA	119	4,6(P)	S3	ORCHARD
PARRA	122	3(P)	S3	ORCHARD
PARRA	123	7(P)	S3	NATURAL COVER/ORCHARD
PARRA	129	13(P)	S3	ORCHARD
PARRA	129	10(P)	S3	ORCHARD
PARRA	130	1(P)	S3	ORCHARD
PARRA	135	11(P)	S3	ORCHARD
PARRA	153	11(P)	S3	ORCHARD
PARRA	156	20(P)	S3	ORCHARD
PARRA	165	18,31(P)	S3	ORCHARD
PARRA	165	27	S3	ORCHARD
PARRA	170	4,7(P)	S3	ORCHARD
PARRA	201	8	S3	ORCHARD

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Following survey numbers are earmarked as Commercial C-3 Zone under ODP -2030 of Arpora - Nagoa - Parra Planning Area shall be reverted back to Agriculture zone (as per RPG -2021 status)

Village	Survey	Subdiv	ODP	RP-2021
ARPORA	102	1(P)	C3	PADDY FIELD
ARPORA	103	7	C3	PADDY FIELD





 PARARRA DEVELOPMENT
 PARARRA
 PLANNING & DEV. AUTHORITY
 PARARRA - GOA



 CM

ANNEXURE F-III

Following properties under ODP - 2030 of Vasco
Planning Area shall be reverted back to the zone as per
ODP-2026

Sr. No.	Sy. No. / P.T.Sheet No.	Village/Town	Area in Sq. Mtrs
1	Sy.No.42/7-B3	Dabolim	1500
2	Sy.No.42/7-B3-1	Dabolim	1500
3	Sy.No.46/1 Plot No. 51, 52 & 53	Dabolim	891
4	Ch.No.47 P.T.S No.100	Vasco	5557



LIST OF PROPERTIES UNDER CALANGUTE-CANDOLIM, ARPORA-NAGOA-PARRA AND VASCO-DA-GAMA PLANNING AREA WHICH ARE TO BE REVERTED BACK TO THE ZONING AS PER RPG-2021 AND ODP OF VASCO-DA-GAMA PLANNING AREA - 2026

Srl. No.	Name of the Outline Development Plan	Name of the Planning Area	Details of the area/land
(1)	(2)	(3)	(4)
1.	Outline Development Plan for Calangute - Candolim Planning Area- 2025	Calangute - Candolim Planning Area	Survey No./ Sub-Div No: 217/16, 217/17(P), 18(P), 224 /1, 2, 3, 227/38(P), 234 /1(P), 2(P), 234/3, 285/39, 285/46(P), 314/22(P), 26(P), 338/1, 338/2(P), 351/6(P), 7(P), 354/1(P), 355/6(P), 3(P), 358/3(P), 372/5(P), 394 /28, 394 /29(P), 457/5(P), 459 /8(P), 460/3, 9, 465/7(P), 466/6(P), 7(P), 476 /3(P), 54/1(P), 251/3(P), 257/13(P), 15(P), 16(P), 17(P), 19(P), 257/18, 20, 258/1(P), 2(P), 3-A(P), 4(P), 259/1(P), 3(P), 259/2(P), 7(P), 261/1(P), 262/1-A(P), 3(P), 264/4(P), 5(P), 6(P), 7(P), 8(P), 268/1(P), 51/2(P), 51/8, 52/1(P), 250/1(P), 262/2(P), 4(P), 264/1(P), 268/4(P), 259/8-A(P), 21/7(P), 22/1(P), 2(P), 4(P) to 12(P), 23/2(P), 6(P), 8(P), 9(P), 11(P), 12(P), 13(P), 24/2(P) to 6(P), 8(P), 16(P), 24/9, 11, 13, 15, 25/1, 25/2(P), 3(P), 26/4(P), 6(P), 8(P), 9(P), 10(P), 27/1, 2, 3, 28/1, 2, 28/3(P), 4(P), 29/1(P), 30/1(P) to 7(P), 31/1(P) to 9(P), 32/1(P) to 11(P), 33/1(P) to 6(P), 8(P), 34/1 to 7, 40/1(P), 40/2(P) to 6(P), 41/2 to 10, 42/1(P) to 11(P), 43/1(P), 51/6, 7, 9, 10, 11, 12, 13, 53/1A(P), 9(P), 10(P), 11(P), 53/7, 8, 65/3(P), 74/2(P), 4(P), 75/1(P), 2(P), 3(P), 76/1(P), 77/1(P), 78/1(P), 2(P), 3(P), 79/1(P), 2(P), 5(P), 6(P), 8(P), 80/14(P), 33(P), 82/11(P), 82/1(P), 9(P), 87/1(P), 8(P) to 11(P), 13(P) to 16(P), 19(P), 23(P), 24(P), 25(P), 87/26, 88/4(P), 5(P), 7(P) to 11(P), 89/1 to 11, 90/2(P) to 4(P), 100/1(P) to 5(P), 100/9(P), 10(P), 11(P), 14(P), 18(P), 100/12, 13, 15, 16, 102/1, 109/4(P), 15(P), 110/1(P), 111/1(P), 111/2, 3, 4, 130/3(P), 5(P), 6(P), 8(P), 9(P), 10(P), 138/8(P), 148/1(P), 160/1(P), 174/7(P), 8(P), 210/6(P), 9(P), 10(P), 211/1(P), 218/15(P), 232/33(P), 36(P), 233/3, 6, 233/7(P), 8(P), 239/1(P), 6(P), 242/1(P), 243/17(P), 248/1(P), 254/1(P), 255/1(P), 257/28(P), 29(P), 263/1(P) to 7(P), 266/3, 267/2(P), 268/2(P), 3(P), 5(P), 269/1(P), 2(P), 3(P), 9(P), 13(P) to 20(P), 42(P), 270/6(P),

7(P), 8(P), 21(P), 22(P), 23(P), 24(P), 25(P), 51(P), 284/83(P) to 87(P), 315/26, 27, 316/4(P), 5(P), 6(P), 7(P), 317/1(P), 3(P), 335/4, 336/4(P), 374/3, 410/14, 15, 25, 32, 33, 410/19(P), 22(P), 24(P), 26(P), 29(P), 424/10(P), 428/1(P), 17(P), 18(P), 429/3(P), 8(P), 10(P), 443/2(P), 460/10, 461/1, 2, 3, 6, 7, 51/2(P), 51/8, 52/1(P), 250/1(P), 262/2(P), 4(P), 264/1(P), 268/4(P), 232/8, 74/1(P), 232/8, 234/4, 358/5, 372/3, 137/6, 351/3(P), 375/15, 463/1(P), 6(P), 11(P), 12(P), 13(P), 14(P), 463/2, 3, 4, 5, 9, 10, 225/7(P), 6(P), 225/9 to 12, 226/4, 10 to 15, 249/1(P), 281/1(P), 74/1(P), 184/7, 8, 185/1(P), 198/2, 3, 4, 5, 7, 21, 238/21(P), 23(P), 277/3(P), 23, 483/1A, 2/12, 119/6, 123/11, 19, 124/2, 125/8(P), 142/17(P), 153/2, 166/20, 167/3(P), 178/8(P), 23(P), 179/5(P), 182/3, 4, 6, 184/5A, 185/7, 13, 13-A, 186/1(P), 2F(P), 2A(P), 2E(P), 2B(P), 2(P), 2-C(P), 2D(P), 9, 187/10, 10A, 189/16, 190/10, 10A, 194/2-B, 13, 11, 195/1, 1-A, 12-A, 198/13, 17, 199/10(P), 205/10, 206/6(P), 9, 213/1(P), 6, 233/1-D, 1E, 237/12, 21, 22, 35, 37, 238/9(P), 261/2(P), 261/5(P), 7, 266/3(P), 480/10, 481/2(P), 483/4(P), 485/3(P), 5(P), 6(P), 7(P), 8(P), 9(P), 10, 11, 11/5-D, 26/3(P), 74/5, 75/7, 143/8(P), 151/13, 14, 15, 166/21, 167/3(P), 168/2, 183/4, 189/14, 15, 18, 19, 20, 21, 22, 25, 26, 213/1(P), 232/29, 31, 32, 34, 235/4, 6, 10, 11, 12, 236/10, 10-B, 263/9(P), 317/2(P), 345/38(P), 19, 20, 22, 363/18(P), 6, 364/8, 365/10, 366/13, 369/1, 371/7, 446/5, 480/14, 485/9(P), 12, 14, 15, 16, 17, 18-A, 21, 23, 24, 462/23, 137/6, 7/11(P), 91/10(P), 116/3(P), 220/9(P), 10(P), 227/38(P), 273/3(P), 31(P), 32(P), 279/39, 40, 41, 280/1 to 9, 280/11, 12, 14, 16, 280/17 to 89, 284/1(P) to 78(P), 284/9(P), 288/5(P), 6(P), 8(P), 13(P), 290/1(P), 3(P), 17(P), 291/1(P), 294/1(P), 313/11(P), 314/11(P), 320/1(P), 321/2(P), 339/2(P), 351/50(P), 383/24(P), 424/12(P), 428/12(P), 434/2(P), 444/1(P), 464/7(P), 465/13(P), 465/6(P), 465/5, 466/3(P) to 5(P), 466/7(P) to 13(P), 375/8 to 9, 376/2(P), 3(P), 17(P), 379/16(P), 235/7, 26/3(P), 5A(P), 25/4(P), 87/2(P) to 7(P), 250/1(P), 83/1(P), 5(P), 250/2(P), 257/30(P), 54/2A, 261/2(P), 68/6(P), 6/2, 9, 32/9(P), 10(P), 11(P), 54/1(P), 2(P), 69/1(P), 74/1(P), 76/1(P), 80/32(P), 81/1(P), 82/1(P), 11(P), 82/10, 83/1(P), 4(P), 11(P), 85/1, 3, 96/1(P), 3(P), 100/17(P), 138/6(P), 7(P), 138/1(P), 139/1(P) to 4(P), 140/3(P), 10(P), 12(P), 148/3(P), 4(P), 8(P),

13(P), 19(P), 20(P), 149/1(P), 16(P), 158/4(P), 5(P), 159/3(P), 160/1(P), 172/24(P) to 26(P), 174/1(P), 2(P), 6(P), 175/1(P), 2(P), 18(P), 19(P), 200/1(P), 2(P), 3(P), 201/1(P), 8(P), 19(P), 202/1(P), 2(P), 4(P), 203/7(P), 207/3-A(P), 6(P), 208/1(P), 209/1(P), 6(P), 210/11(P), 14(P), 239/18(P), 11(P), 15(P), 240/1(P), 242/1(P), 8(P), 11(P), 12(P), 243/4(P), 244/2(P) to 5(P), 247/7(P), 8(P), 10(P), 17(P), 21(P), 26(P), 27(P), 29(P), 248/1(P), 253/1, 253/2(P), 257/23(P), 267/1(P), 290/23, 314/22(P), 320/4, 322/5, 6, 325/1(P), 327/2, 334/1, 335/1, 335/2(P), 3(P), 345/7(P), 11(P), 12(P), 345/8, 360/2(P), 375/6(P), 7(P), 410/21, 27, 30, 28, 410/23(P), 441/14(P), 461/2 of Calangute Village.

Calangute

- 15 mts. MDR-10 from Sy.No. 127 to Sy.No. 339
- 15 mts. MDR-8 (St. Anthony Chapel to Dolphin Circle) from Sy.No. 1 to 477
- 10 mts. road from:
 - (i) Sy.No. 198 to Sy.No. 316
 - (ii) Sy.No. 379 to Sy.No. 375
 - (iii) Sy.No. 342 to Sy.No. 338
 - (iv) Sy.No. 421 to Sy.No. 420
- 8 mts. road from:
 - (i) Sy.No. 134 to Sy.No. 137
 - (ii) Sy.No. 25 to Sy.No. 104 to Sy.No. 6
 - (iii) Sy.No. 122 to Sy.No. 114
- 6 mts. road from Sy.No. 161 to Sy.No. 160
- 3 mts. road in Sy.No. 250

Survey No./ Sub- Div No. : 17 /5(P), 6(P), 39/1, 2, 61/1 to 17, 61 /18(P), 64 /1(P), 238 /1, 2, 242/1(P), 3(P), 78/1(P), 83/1(P), 88/1(P), 91/1(P), 87/1(P), 87/2, 91/1(P), 8/2(P), 8/3 to 24, 9/4, 10/7(P), 10/1, 2, 3, 10, 12, 40/21(P), 26(P), 29(P), 30(P), 32(P), 33(P), 36(P), 40/34, 51/5(P), 51/6, 52/11(P), 53/1(P), 62/1(P), 63/5(P), 6(P), 7(P), 8(P), 9(P), 73/15(P), 16(P), 74/1(P), 77/1(P), 84/1(P), 101/2(P), 104/1(P), 105/6(P), 108/5(P), 109/1(P), 112/19(P), 113/1(P), 1-C(P), 114/1(P), 2(P), 115/7(P), 9(P), 118/3(P), 119/4(P), 120/15(P), 123/2(P), 3(P), 148/1(P), 152/2(P), 184/1(P), 190/3(P), 190/3-D, 192/6(P), 7(P), 9(P), 11(P), 203/1(P), 7(P), 204/1(P), 208/1(P), 2(P), 237/1(P),

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243/8.9, 187/1 (P), 146/2(P), 3-A(P), 3-B(P), 4-B(P), 148/5(P), 197/12(P), 13(P), 187/1(P), 164/4(P), 179/11, 200/7, 18/2, 143/1, 161/11(P), 164/14(P), 170/5, 195/17, 199/12, 221/1, 222/1(P), 253/2(P), 2/4(P), 8, 4/1-A, 9/6, 3, 10/5(P), 24/4(P), 1(P), 2, 3, 40/1, 42/2, 4, 179/10, 191/13, 193/1, 2, 3, 5, 195/3, 220/16(P), 102/1(P), 81/1(P), 7/7(P), 202/8(P), 217/5, 11/57, 12/0, 213/2(P), 81/1(P), 83/0(P), 102/1(P), 3(P), 102/5, 102/6, 102/4(P), 105/1(P), 5(P), 6(P), 109/9(P), 112/1(P), 3(P), 4(P), 113/1(P), 114/1(P), 115/1(P), 5(P), 7(P), 8(P), 9(P), 118/2(P), 4(P), 10(P), 11(P), 12(P), 120/1(P), 3(P), 11(P), 15(P), 10(P), 122/5, 123/1(P), 4(P), 156/16(P), 17(P), 137/4(P), 6(P), 7(P), 8(P), 139/1(P), 140/1(P) to 6(P), 146/4(P), 4-A(P), 4-E(P), 5(P), 6(P), 147/2(P), 159/16(P), 162/16(P), 191/2.5, 191/6(P), 192/10(P), 11(P), 204/1(P), of Candolim Village

Candolim

- 15 mts. MDR-13 from Sy.No. 1 to Sy.No. 13
- 15 mts. MDR-11 from Sy.No. 199 to Sy.No. 71
- 15 mts. MDR-10 from Sy.No. 103 to Sy.No. 168
- 10 mts. MDR-10 from Sy.No. 91 to Sy.No. 103
- 10 mts. road from Sy.No. 250 to Sy.No. 247
- 8 mts. road from:
 - (i) Sy.No. 127 to Sy.No. 124
 - (ii) Sy.No. 133 to Sy.No. 130
 - (iii) Sy.No. 164 to Sy.No. 162
 - (iv) Sy.No. 43 to Sy.No. 10
 - (v) Sy.No. 23 to Sy.No. 20
 - (vi) Sy.No. 195 to Sy.No. 196
- 6 mts. road from:
 - (i) Sy.No. 104 to Sy.No. 96
 - (ii) Sy.No. 148 to Sy.No. 157
 - (iii) Sy.No. 247 to Sy.No. 13
 - (iv) Sy.No. 226 to Sy.No. 230
 - (v) Sy.No. 197 to Sy.No. 216
 - (vi) Sy.No. 203 to Sy.No. 204
 - (vii) Sy.No. 52 to Sy.No. 283
 - (viii) Sy.No. 104 to Sy.No. 102
 - (ix) 6 mts. road in Sy.No. 113 & Sy.No. 115

		<ul style="list-style-type: none"> • 3 mts. road from Sy.No. 142 to Sy.No. 141 • 3 mts. road from Sy.No. 196 to Sy.No. 191 • 3 mts.. road in Sy.No. 156 <p>Survey No./ Sub- Div No.: 71/3, 72/8(P), 80/6, 83/1(P), 93/9-A-8, 93/9(P), 92/1(P), 90/1(P), 93/16(P), 93/18(P), 67/1(P), 81/9(P), 93/7(P) of Marra village.</p> <p>Three meters wide road shown on ODP.</p> <p>(i) 6 mts. road in Sy.No. 78 & Sy.No.71 of Marra</p> <p>(ii) 8 mts./6 mts. road in Sy.No. 93 of Marra</p> <p>(iii) 3 mts. road in Sy.No. 92 of Marra</p> <p>(iv) 6 mts. road in Sy.No. 52 of Calangute to Sy.No. 83 of Calangute</p>
<p>2. Outline Development Plan for Arpora-Nagoa-Parra Planning Area-2030</p>	<p>Arpora-Nagoa-Parra Planning Area</p>	<p>Survey No./ Sub Div No. : 16/1, 113/1(P), 52/12, 73/3(P), 81/1-A(P), 17/1(P), 52/1(P) to 12(P), 53/1(P), 55/1(P), 57/1(P), 80/2(P), 81/7, 8, 91/4(P), 7(P), 9(P), 10(P), 112/2,3, 117/6(P), 132/2(P), 134/1(P),1-A(P), 138/2(P), 140/2(P) 152/1(P), 170/1 to 3, 176/1, 178/9(P) to 16(P), 181/2(P), 73/3(P), 81/1-A(P), 108/2, 159/1(P), 27/1(P), 1D, 4, 6, 8, 12, 167/5, 5A, 4, 189/1(P), 1A, 6, 7, 9, 19/2, 91/8, 95/4A, 121/3C,9, 139/8, 9, 10, 155/1-Plot No. 99, 167/3, 174/1, 2, 3, 193/1A, 96/9, 139/5, 6, 3/2(P), 7/5(P), 8/3(P), 5(P), 8(P), 9/1(P), 15/1(P), 18/2, 5, 24/1 to 4, 34/1(P), 9(P), 18(P), 35/1(P), 41/1(P), 77/9(P), 90/6(P), 99/8(P), 99/10(P), 102/1(P), 102/3, 104/2, 5, 106/2(P), 108/9(P), 111/1(P), 116/6, 126/2 to 7, 126/10 to 21, 127/5, 165/6(P), 170/5(P), 173/30(P), 178/29(P), 178/24 to 26, 178/40 to 42, 48 to 52, 54, 55, 188/8 to 14, 21, 22, 188/39(P), 188/40 to 45, 190/11, 19, 31, 32, 49/0(P), 44/0(P), 39/0(P), 40/0(P), 94/1(P), 161/4(P), 7/11(P), 36/8(P), 12(P), 18(P), 49/0(P), 70/23(P), 73/1(P), 73/2(P), 74/2(P), 6(P), 76/7(P), 78/5(P), 91/7(P), 9(P), 94/1(P), 1-B(P), 106/7(P), 8(P), 128/1(P), 128/2, 129/18(P), 19(P), 20(P), 132/1(P), 3(P), 146/1(P), 149/2(P), 150/17, 151/1(P), 153/1(P), 159/1(P), 161/4(P), 162/15(P) 164/1(P), 102/1(P), 103/7 of Arpora Village.</p> <p>The 8.00 mts. wide proposed road under Sy.No. 156 of Arpora village.</p>

Survey No./ Sub- Div No. : 8/12(P), 11/7(P), 15/10(P), 16(P), 17(P), 24/1(P), 26/3(P), 71/1(P), 78/26, 6/4(P), 5(P), 6(P), 7(P), 11/9(P), 11(P), 12(P), 13(P), 18(P), 24(P), 26(P), 28(P), 39(P), 30(P), 31(P), 15/1(P), 24/2, 24/3(P), 4(P) 41/28(P), 48/6(P), 8(P), 53/7(P), 4(P), 14(P), 75/1, 75/2(P), 78/25, 78/30, 78/31, 29/2(P), 57/4, 5, 6, 33/1 PLOT. NO.13, 36/1-D, 1/20(P), 21(P), 22(P), 2/1(P), 2(P), 22(P), 33(P), 40(P), 4/6(P), 7(P), 8(P), 9(P), 13(P), 4/2, 5/2, 3, 8/17, 8/15(P), 19(P), 8/3(P), 4(P), 5(P), 11/6(P), 7(P), 41(P), 12/4(P), 5(P), 6(P), 13/3(P), 12(P), 16(P), 15/14(P), 15(P), 17(P), 19(P), 22(P), 23(P), 24(P), 26(P), 17/5(P), 18/12(P), 17(P), 19/2(P), 22/15(P), 27/3(P), 11(P), 28/9(P), 16(P), 29/1, 2,3, 35/10(P), 35/13, 37/26(P), 27(P), 38/10(P), 38/13A, 41/5 to 16, 41/18, 19, 41/17(P), 20(P), 28(P), 47/15(P), 48/38, 56/6(P), 7(P), 9(P), 10(P), 12(P), 18(P), 21(P), 29(P), 32(P), 33(P), 56A(P), 57(P), 56/30, 31, 60/1(P), 61/1(P), 2(P), 62/8(P), 10(P), 16(P), 23(P), 27(P), 30(P), 31(P), 32(P), 65/9(P), 66/6(P), 68/3(P), 78/32, 4/10, 13/23(P), 33/1-D(P), 43/15(P), 59/4(P) of Nagao Village

Roads under Arpora-Nagao


- 15 mts. MDR-10 from Sy.No. 128 to Sy.No. 56 of Arpora
- 8 mts. road in Sy.No. 155 & 157 of Arpora
- 8 mts. road in Sy.No. 97 to Sy.No. 98 of Arpora
- 8 mts. road in Sy.No. 29 of Nagao to Sy.No. 9 of Nagao
- 8 mts./6 mts. road in Sy.No. 38 of Nagao to Sy.No. 10 of Nagao

Survey No./ Sub- Div No. : 5/16(P), 17(P), 18(P), 11/10(P), 12/1(P), 5(P), 7(P), 8(P), 10(P), 15(P), 17(P), 18(P), 19(P), 20(P), 29(P), 46/20(P), 21(P), 56/11(P), 12(P), 13(P), 14(P), 58/8(P), 70/24A(P), 73/39(P), 80/24(P), 100/32(P), 33(P), 103/11(P), 114/7(P), 118/18(P), 121/1(P), 4(P), 9(P), 11(P), 12(P), 13(P), 14(P), 122/3(P), 12(P), 17(P), 130/1(P), 131/10(P), 133/1(P), 152/3(P), 16(P), 153/14(P), 155/15(P), 16(P), 17(P), 156/19(P), 25(P), 157/5(P), 158/5(P), 12(P), 13(P), 158/6,8, 159/4(P), 5(P), 162/2(P), 6(P), 165/5(P), 180/26(P), 181/6(P), 182/25(P), 186/1(P), 3(P), 190/1(P), 193/1(P), 6(P), 7(P),



8(P), 17(P), 194/2(P), 217/55(P), 72/2, 3,
 114/10(P), 30/1(P), 210/1(P), 211/1(P),
 28/1(P) to 9(P), 11(P), 207/14(P), 15(P),
 208/1(P) to 11(P), 4/36(P), 7/59(P), 14/9(P),
 10(P), 11(P), 14/13-C(P), 23/1(P) to 12(P),
 26/1(P) to 10(P), 10-A(P), 27/1(P), 2(P), 3(P),
 5(P), 6(P), 7(P), 10(P), 27/4,8, 31/1(P) to
 15(P), 32/3, 4, 5, 32/5(P), 33/17(P), 38/1 to 5,
 7, 8, 9, 21, 25, 38/6(P), 39/1-A, 41/5(P), 6(P),
 8(P), 9(P), 42/1(P), 44/1, 2, 3, 5, 6, 7, 8,
 44/5(P), 13-D(P), 13-E(P), 14/7, 8, 13F,
 51/2(P), 4(P), 53/18(P), 20(P), 21(P), 28(P),
 57/3(P), 107/14(P), 120/11(P), 12(P),
 131/14(P), 152/5(P), 6(P), 165/29, 30,
 167/2(P), 3(P), 168/1, 188/3(P), 5(P), 8(P),
 9(P), 10(P), 12(P) to 16(P), 194/1(P),
 198/15(P), 15(P), 199/3(P), 203/1(P), 7(P),
 8(P), 33(P), 34(P), 35(P), 37(P), 38(P), 203/2
 to 6, 9, 39, 209/1(P) to 27(P), 210/10(P),
 16(P), 18(P), 19(P), 20(P), 23(P), 24(P),
 27(P), 28(P), 28A(P), 215/1(P) to 3(P), 5(P) to
 13(P), 215/15(P) to 18(P), 216/15(P), 219/5,
 6, 31, 32, 28/1 (P) to 9, 11(P), 207/14(P),
 15(P), 208/1(P) to 11(P), 216/16, 17, 18, 72/2,
 3, 114/10(P), 165/2, 150/3(P), 4(P),
 216/16,17,18, 4/7(P), 6/29(P), 10/8, 10,
 10/9(P), 12/3(P), 6(P), 28(P), 15/9(P),
 51/6(P), 7(P), 56/19(P), 20(P), 21(P),
 58/10A(P), 69/16(P), 22(P), 24(P), 71/7(P),
 9(P), 73/7(P), 30(P), 40(P), 74/3(P), 75/1-
 A(P), 77/17(P), 33(P), 78/20(P), 22(P),
 80/29(P), 98/3(P), 100/10(P), 32(P), 34(P),
 103/11(P), 105/18, 19, 24, 25, 106/1(P),
 108/1(P), 109/2(P), 113/3(P), 4(P), 5(P), 8(P),
 114/6(P), 118/3, 14, 17, 118/4(P), 11(P),
 12(P), 8(P), 9(P), 18(P), 20(P), 121/4(P), 7(P),
 9(P), 18(P), 22(P), 121/25, 122/11, 12, 14, 17,
 18, 21, 26, 122/20, 131/6(P), 138/6(P),
 142/3(P), 152/3(P), 5(P), 13(P), 153/14(P),
 19(P), 155/1, 4, 156/19, 21, 25, 26, 158/17(P),
 162/1(P), 3(P), 4(P), 5(P), 6(P), 171/18(P),
 22(P), 178/10(P), 11(P), 180/14(P), 26(P),
 27(P), 181/7(P), 13(P), 13A(P), 13E(P),
 13C(P), 13D(P), 13F(P), 181/13-G, 13-P,
 182/2(P), 4(P), 200/2(P), 207/2(P), 4(P), 7(P),
 8(P), 9(P), 207/3, 210/3(P), 4(P), 6(P),
 210/28(P), 7/1(P), 2(P), 10/1(P), 5(P), 11/9(P),
 13/8(P), 33/13, 9, 33/5(P) to 7(P), 37/1,
 37/1(P), 1-A(P), 59/6-B(P), 69/21, 69/13(P),
 70/8(P), 24A(P), 73/1, 73/5(P), 17(P), 83/2(P),
 84/20(P), 105/5, 105/7(P), 107/18(P),
 112/15(P), 119/4(P), 122/3(P), 123/7(P),
 129/13(P), 129/10(P), 130/1(P), 135/11(P),
 153/11(P), 156/20(P), 165/18(P), 31(P),

	165/27, 206/4(P), 7(P), 206/8 of Parra Village.	
	Three metres wide road shown on ODP.	
	<u>Parra</u>	
	<ul style="list-style-type: none"> • 15 mts. MDR-8 from Sy.No. 152 to Sy.No. 94 • 10 mts. road from: <ul style="list-style-type: none"> (i) Sy.No. 178 to Sy.No. 36 (ii) Sy.No. 37 to Sy.No. 55 (iii) 8 mts. road from: <ul style="list-style-type: none"> Sy.No. 125 to Sy.No. 130 Sy.No. 154 to Sy.No. 145 Sy.No. 155 to Sy.No. 167 Sy.No. 94 to Sy.No. 45 Sy.No. 187 to Sy.No. 16 (iv) 6 mts. road from: <ul style="list-style-type: none"> Sy.No. 164 to Sy.No. 114 Sy.No. 94 to Sy.No. 87 Sy.No. 115 to Sy.No. 206 Sy.No. 113 to Sy.No. 6 Sy.No. 101 to Sy.No. 110 (v) 6 mts. road in Sy.No. 86 	
3.	Outline Development Plan - 2030 for Vasco-da-Gama Planning Area	Vasco-da-Gama Planning Area
		Sy.No. 42/7-B3, 42/7-B3-1, 46/1 Plot No. 51, 52 & 53 of Dabolim.
		Chalta No. 47 of P.T. Sheet No. 100 of Vasco.
		10.00 mts. roads in Chalta No. 61 of P.T. Sheet No.169 of Vasco-da-Gama.



MINUTES OF 178th EXTRAORDINARY MEETING OF THE TOWN & COUNTRY PLANNING BOARD HELD ON 18/04/2022 AT 10.30 A.M. AT VAN BHAVAN, ALTINHO, PANAJI - GOA.

The following attended the meeting:

- | | | |
|--|-----|------------------|
| 1. Shri. Vishwajit Rane,
Hon. Minister for TCP | ... | Chairman |
| 2. Shri Puneet Goel,
Chief Secretary | ... | Member |
| 3. Shri C.R. Garg,
Secretary (Industries) | ... | Member |
| 4. Shri Keshav Kumar,
Chief Conservator of Forest | ... | Member |
| 5. Shri Raju B. Desai,
Dy. Chief Conservator of Forest | ... | Member |
| 6. Shri Nevil Alphonso,
Director of Agriculture | ... | Member |
| 7. Shri. Dhiraj R. Vagle,
Dy. Director (Tourism) | ... | Member |
| 8. Dr. Siona Gomes,
Dy. Director, DHS | ... | Member |
| 9. Shri Ralph Barbosa,
Research Assistant,
DPSE, Porvorim | ... | Member |
| 10. Smt. Megha S. Kerkar,
Supdt. of Fisheries | ... | Member |
| 11. Shri. Antonio P. Diniz | ... | Member |
| 12. Arch. Rajeev M. Sukhthanker | ... | Member |
| 13. Shri Ralph De Souza,
President GCCI, | ... | Member |
| 14. Shri Jagan Mathew,
Chief Town Planner (Admn.) | ... | Invitee |
| 15. Shri. Rajesh J. Naik,
Chief Town Planner (Planning) | ... | Member Secretary |

Item No. 6: Any other item with permission of the Chair.

Status of Outline Development Plans prepared by Planning & Development Authorities and Regional Plan for Goa – 2021.

Chairman sought to know from the Member Secretary the status of various ODPs finally notified and those which are being prepared by North Goa PDA, Greater Panaji PDA, South Goa PDA and Mormugao PDA. Member Secretary informed the following regarding various ODPs:

Panaji – ODP 2021

Member Secretary informed that Draft ODP was notified on 6/10/2016 published in Official Gazette Series III, No. 27 and final ODP was notified on 28/12/2016 and published in Official Gazette Series III, No. 38.

It was further informed that as per Court directions, Panaji ODP 2021 is kept on hold & Panaji 2011 is in force at present for all practical purpose.

It was further informed that the Draft ODP of Panaji 2031 is prepared & notified on 28/10/2021 in Official Gazette Series III, No. 31 and that total number of objections received for draft ODP-2031 of Panaji Planning Area are 143 Nos.

Mapusa ODP 2021

It was informed that Draft ODP was notified on 21/07/2016 in Official Gazette Series III, No. 16 and final ODP Notified on 28/12/2016 in Official Gazette Series III, No. 38, which is in force for all practical purpose.

It was further informed that letter dated 28/12/2018 was issued by Chief Town Planner (Planning) to prepare Present Land Use Map & Register U/s 26 & 27 of Mapusa Planning area & to take up process of revising ODP by following the procedure envisaged U/s 29, 30 & 34 to 37 of TCP Act.

The Board was then informed that process of preparation of ODP is not yet undertaken by the Authority.

Calangute – Continued ODP 2025

It was informed that Draft ODP was Notified dated 24/11/2016 and published in Official Gazette Series III No. 34 and final ODP was notified vide

Notification dated 29/11/2018 published in Official Gazette Series III, No. 35, which is in force for all practical purpose.

It was informed that Mr. Damiao Teles & others have filed PIL W.P. No. 29/2017 against draft Outline Development Plan. Mr. Premanand Divkar & others have filed PIL WP. No. 9/2019 & Mr. Agnelo Barreto & others have filed PIL W.P. No. 32/2019 against Calangute-Candolim ODP 2025.

It was further informed that besides above, there were 60 numbers of Civil Appeals filed out of which & 30 numbers are of Civil Misc appeals are filed in the District Court under Section 38 of TCP Act, out of which 30 Civil Misc Appeals are disposed off for delay in filing appeals and regarding remaining 30 Civil appeals, the Hon'ble Court has suggested the Authority to take up appeal memo as representation of the respective appellants afresh by giving personal hearing.

Arpora – Nagoa – Parra ODP 2030

It was informed that Draft ODP was notified on 10/09/2020 in Official Gazette Series III, No. 24 and Final ODP was notified on 08/07/2021 in Official Gazette Series III, No. 15, which is in force for all practical purpose.

It was informed that there are 9 numbers of Civil Appeals & 1 Misc Civil Appeal are filed by individuals under Section 38 in the District Court. The Court has suggested this Authority to consider Appeal memo of the respective appellants afresh & by giving personal hearing disposed off the appeals. The Matter will be placed before the Authority after its constitution.

Taleigao Planning area ODP 2031

It was informed that Draft ODP was notified on 15/11/2018 published in Official Gazette Series III No. 33 and Final ODP was notified on 18/02/2019 published in Official Gazette Series III, No. 46, which is in force for all practical purpose.

Kadamba Planning area ODP 2031

It was informed that Draft ODP was notified on 28/10/2021 published in Official Gazette Series III, No. 31.

It was further informed that 12 objections have been received for this draft ODP-2031 of Kadamba Planning Area.

Bambolim Planning area ODP 2031

It was informed that Draft ODP was notified on 10/09/2020 published in Official Gazette Series III, No. 24 and Final ODP was notified on 08/07/2021 published in Official Gazette Series III, No. 15, which is in force for all practical purpose.

Ponda ODP - 2028

Member Secretary informed that the Government has accorded approval vide No. 36/1/TCP/327/2018/2313 dated 25/10/2021 u/s 34 of the TCP Act for publication of notice of preparation of ODP u/s 35 of TCP Act. The notification bearing No. SGPDA/ODP-2031(M)734/21-22 dated 26/10/2021 was published in the Official Gazette and in the local newspapers inviting objection/suggestions and accordingly, the SGPDA has received 66 objections/suggestions for Ponda Planning Area. Further it was informed that process of hearing objections/suggestions is not undertaken by the Authority.

Margao ODP - 2028

It was informed that the Government has accorded approval vide No. 36/1/TCP/327/2018/2313 dated 25/10/2021 u/s 34 of the TCP Act for publication of notice of preparation of ODP u/s 35 of TCP Act. The Notification bearing No. SGPDA/ODP-2031(M)734/21-22 dated 26/10/2021 was published in the Official Gazette and in the local newspapers inviting objection/suggestions and accordingly, the SGPDA has received 169 objections/suggestions for Margao Planning Area. It was further informed that process of hearing objections/suggestions is not undertaken by the Authority.

ODP 2030 for Vasco -da-Gama Planning Area

Member Secretary informed that the approval of the Government for **ODP-2030** for Vasco-da-Gama Planning Area is conveyed vide Order No. 36/1/TCP/324/2018/2857 dated 14/12/2021 and further informed that a PIL No. 2566 of 2021 (F) is filed by one Mr. Edwin Mascarenhas v/s Mormugao

Planning & Development Authority in the Hon'ble High Court of Judicature at Bombay, Goa Branch challenging adopting the Land Use Map and Register for Vasco-da-Gama Planning Area notified in the Official Gazette dated 5/12/2019 u/s 27 of the Town Country Planning Act, 1974.

Chairman expressed that he has received several representations regarding the ODPs finally prepared and those which are under preparation.

The Board also took serious note of various Court matters filed by the general public who are aggrieved by the zoning provisions made under the ODP. The Chairman therefore felt the need of having a look at these ODPs again for which purpose, scrutiny and review of the ODPs was felt essential.

In order to have a larger debate on the issues and the opinion of different institutions, it was decided to invite representative of institutions such as Confederation of Real Estate Developers Association of India, Indian Institute of Architects, Institute of Engineers, India and Confederation of Indian Industry to know their opinion/suggestions pertaining functioning of the Town & Country Planning Department and Planning & Development Authorities, with specific reference to Outline Development Plans prepared.

Board also deliberated on Section 16B of the TCP Act and various provisions under this Act. Member Secretary briefed about the procedure as laid down under the Act and informed that several cases have been considered under the provisions of Section 12, Section 13(1) and Section 13(2). It was informed that the Department receives various objections either from general public on notification under Section 13(1) of the cases which are placed before the Board.

Member Secretary also briefed that following are the matters pending before the High Court pertaining to Section 16B of the TCP Act, Regional Plan for Goa – 2021 and other similar issues:

1. PIL WP No. 44/2018
2. PIL WP No. 45/2018
3. PIL WP No. 16/2019.
4. PIL WP No. 34/2019
5. PIL WP No. 17/2021

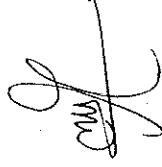
Considering the various issues placed before the Board, it was decided that a sub-committee shall be formed to review all the cases considered under Section 16B of the Act.

Accordingly following was the sub-committee constituted:

1. Shri James Mathew,
Chief Town Planner(Admn.) Chairman
2. Shri Rajesh Naik,
Chief Town Planner(Planning) Convenor
3. Ms. Vertika Dagur,
Senior Town Planner(HQ) Member
4. Arch. Rajeev Sukhthanker Member

The Chairman directed that the Committee shall prepare its report within 60 days and thereafter place it before the Board for its necessary consideration.

The meeting ended with thanks to the Chair.



MINUTES OF 179th MEETING OF THE TOWN & COUNTRY PLANNING BOARD HELD ON 17/05/2022 AT 3.00 P.M. IN CONFERENCE HALL, VAN BHAVAN, ALTINHO, PANAJI - GOA.

The following attended the meeting:

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|---|-----|------------------|
| 1. Shri. Vishwajit Rane,
Hon. Minister for TCP | ... | Chairman |
| 2. Shri C.R. Garg,
Secretary (Industries) | ... | Member |
| 3. Shri Pradeep L. Gaude,
S. W. C. O. II PWD | ... | Member |
| 4. Shri Keshav Kumar,
Chief Conservator of Forest | ... | Member |
| 5. Shri. Satyavan K. Dessai,
Agriculture Officer (Extension) | ... | Member |
| 6. Shri Ganesh R. Teli,
D. Director (Tourism) | ... | Member |
| 7. Dr. Surekha Parulekar
CMO (NVHLP) | ... | Member |
| 8. Shri Ralph Barboso,
Research Assistant,
DPSE, Porvorim | ... | Member |
| 9. Smt. Megha S. Kerkar,
Supdt. of Fisheries | ... | Member |
| 10. Captain V. P. Vinayagam
Indian Navy, HQ GNA | ... | Member |
| 11. Engg. Paresch Gaitonde | ... | Member |
| 12. Arch. Rajeev M. Sukhthanker | ... | Member |
| 13. Shri Ralph De Souza,
President GCCCI, | ... | Member |
| 14. Shri. Rajesh J. Naik,
Chief Town Planner (Planning) | ... | Member Secretary |

Item No. 2: Status report on the work initiated by Committee constituted to review and examine ODPs as per Notification dtd. 27/4/2022.

Member Secretary informed that the Government vide Notification No. 47/5/TCP/2022-23/1025 dtd. 27/4/2022 has suspended following ODPs for a period of 60 days:

1. Outline Development Plan for Calangute-Candolim Planning Area – 2025
2. Outline Development Plan for Arpora-Nagoa-Parra Planning Area – 2030
3. Outline Development Plan – 2030 for Vasco-da-Gama Planning Area

It was further informed that vide same Notification, the Government also constituted a Committee which comprised of following members:

- | | | |
|----------------------------------|------|----------|
| 1. Chief Town Planner (Planning) | | Chairman |
| 2. Senior Town Planner (North) | | Convener |
| 3. Senior Town Planner (South) | | Member |
| 4. Representative of CREDAI | | Member |
| 5. Representative of IIA | | Member |
| 6. Representative of CII | | Member |
| 7. Representative of IEI | | Member |
| 8. Representative of ITPI | | Member |
| 9. Member Secretary of NGPDA | | Member |
| 10. Member Secretary of MPDA | | Member |

Chairman then informed the Board that he has issued a Note dtd. 13/05/2022 under ref.No. Misc/TCP/258/2022, vide which he sought to know the proceedings of the meeting conducted by this Committee and has given directions that the proceedings be presented in every Board meeting.

Member Secretary then informed the Committee that first meeting of the Committee was held on 5/5/2022 in the Conference Hall of Town & Country Planning Dept., during which, several issues were discussed, such as

- (i) Vision document for preparation of the ODPs.
- (ii) Criteria to allocate the zoning of properties under the ODPs.
- (iii) Infrastructure availability in the Planning Area.

The Board was informed that the Committee felt it essential that the road network in the planning area and infrastructure like water supply, sewerage, electricity, etc. are to be looked at while deciding on zoning of the property and accordingly asked NGPDA and MPDA to place the data before it, which formed the basis for preparation of ODPs under their jurisdiction. The Committee also took note of the several Writ Petitions filed before Hon'ble High Court and other Courts of law and sought to know the details of the same from the Member Secretaries of concerned PDAs.

The Board was then informed that the second meeting of the Committee was held on 13/5/2022, during which the Member Secretaries of NGPDA and MPDA informed about various stages undertaken by their respective PDAs during the preparation of ODPs.

The Board was further informed that the Member Secretary, NGPDA placed before the Committee, the ODP Report as well as the copy of Draft ODP and final ODP of the Calangute – Candolim Planning Area and also of Arpora - Nagoa - Parra Planning Area and explained the proposals as incorporated in the said ODPs. The same was also done by MPDA Member Secretary as regards to ODP of Mormugao Planning Area.

The Board was then informed that the Member Secretaries of concerned PDAs are asked to make a detail presentation in the next meeting of the Committee, as regards to change of zones affected from RPG-2021 till the final ODP undertaken by NGPDA and incase of Mormugao Planning Area, the change of zone undertaken from earlier ODPs to the last notified ODPs.

The Chairman and Members took note of these proceedings of the meeting.



MINUTES OF 180th MEETING OF THE TOWN & COUNTRY
PLANNING BOARD HELD ON 09/06/2022 AT 3.00 P.M. IN
CONFERENCE HALL, VAN BHAVAN, ALTINHO, PANAJI.

The following attended the meeting:

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|---|-----|------------------|
| 1. Shri. Vishwajit Rane,
Hon. Minister for TCP | ... | Chairman |
| 2. Shri Rajeshwar M. Chodankar,
J.E., C. O. II PWD | ... | Member |
| 3. Shri Keshav Kumar,
Chief Conservator of Forest | ... | Member |
| 4. Shri Shivanand Wagle,
Dy. Director of Agriculture. | ... | Member |
| 5. Shri. Dhiraj R. Vagle,
Dy. Director (Tourism) | ... | Member |
| 6. Shri Ralph Barbosa,
Research Assistant, DPSE, Porvorim | ... | Member |
| 7. Smt. Megha S. Kerkar,
Supdt. of Fisheries. | ... | Member |
| 8. Lt. Cdr. Chandava K. Murgesh,
HQGNA, Vasco-da-Gama, Goa | ... | Member |
| 9. Shri Nilesh Salkar,
CREDAI - Goa | ... | Member |
| 10. Swati Salgaoncar,
Chairperson, CII | ... | Member |
| 11. Adv. Nilesh Amonkar | ... | Member |
| 12. Shri Alinto Coelho,
Consulting Civil Engineer | ... | Member |
| 13. Arch. Rajeev M. Sukhthanker | ... | Member |
| 14. Shri Ralph De Souza,
President GCCI | ... | Member |
| 15. Shri Paresh Gaitonde | ... | Member |
| 16. Shri. Rajesh J. Naik,
Chief Town Planner (Planning) | ... | Member Secretary |

Item No. 11: Status report on the work initiated by Committee constituted to review and examine ODPs as per Notification dtd. 27/4/2022.

Member Secretary informed that the Government vide Notification No. 47/5/TCP/2022-23/1025 dtd. 27/4/2022 has suspended following ODPs for a period of 60 days:

1. Outline Development Plan for Calangute-Candolim Planning Area - 2025
2. Outline Development Plan for Arpora-Nagoa-Parra Planning Area - 2030
3. Outline Development Plan - 2030 for Vasco-da-Gama Planning Area

It was further informed that vide same Notification, the Government also constituted a Committee to review and examine these suspended ODPs.

Vide Note under ref.No. Misc/TCP/258/2022 dtd. 13/05/2022, directions are given by the Hon'ble Minister for TCP to place the proceedings of the Review Committee meeting before the Board.

It was then informed that the deliberations were accordingly held in three meetings of the Committee held on 05/05/2022, 13/05/2022 and 26/5/2022.

The discussion as held in meetings held on 05/05/2022, 13/05/2022 were informed to the Board in its 179th meeting held on 17/5/2022.

As regards to the discussion held in third meeting of the committee held on 26/5/2022, it was informed as under:

Member Secretary of the NGPDA explained the change of zones carried out through a Powerpoint Presentation with the detailed analysis of change of zone that from Orchard to Settlement, Settlement to Commercial, etc. with different hierarchy of F.A.R. The said presentation was in detail showing the zone profile from RP 2021, to draft ODP 2025 and Final ODP of 2025 of Calangute - Candolim Planning Area and also as regards to RPG 2021 to draft ODP 2030 and to final ODP 2030 of

Arpora - Nagoa - Parra Planning Area.

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As regards to ODP of Calangute -- Candolim and Arpora - Nagoa - Parra Planning Area, it was decided to highlight the areas which are eco-sensitive and No Development Slope areas which have been converted to Settlement and other zones.

The Committee further took note that while preparing the ODP of Calangute - Candolim, earlier Settlement zone as per RPG-2021 have been changed to non settlement zones.

The Committee also took that several agricultural tenanted lands have been converted to developable zones.

The Committee further decided that Calangute - Candolim Planning Area and Arpora - Nagoa - Parra Planning Area are the tourist hubs having high potential of footfall and hence there is a need for separate regulations so as to regulate the growth in those areas.

The Committee therefore decided to have inspections of few sites wherein eco-sensitive zone have been converted to settlement zone, etc. Inspection of sites was accordingly done by the Committee on 03/06/2022 and the findings shall be deliberated in the next meeting of the committee.

The Board decided to defer the discussion on these ODPs as it would require considerable time and Member Secretary was therefore directed to place this item in the next meeting for which purpose, the present meeting shall be treated as adjourned.



MINUTES OF 180th (Adj.) MEETING OF THE TOWN & COUNTRY PLANNING BOARD HELD ON 17/06/2022 AT 10.00 A.M. IN CONFERENCE HALL, VAN BHAVAN, ALTINHO, PANAJI - GOA.

The following attended the meeting:

1. Shri. Vishwajit Rané,
Hon. Minister for TCP ... Chairman
2. Shri Pradeep L. Gaude,
Surveyor of Works (SW),
CO II, PWD ... Member
3. Shri Keshav Kumar,
Chief Conservator of Forest ... Member
4. Dr. Rupa Naik,
Chief Nodal Officer,
Directorate of Health Services ... Member
5. Shri Ralph Barbosa,
Research Assistant, DPSE ... Member
6. Shri Chandrakant Velip,
Dy. Director of Fisheries ... Member
7. Shri Ralph De Souza,
President GCCI (Representative) ... Member
8. Arch. Rajeev M. Sukhthanker ... Member
9. Shri Paresh Gaitonde ... Member
10. Shri Nilesh Salkar,
Representative of CREDAI - Goa ... Member
11. Smt. Snehalata Pednekar,
Representative of ITPI-GRC ... Special Invitee
12. Shri Akash Khaunte,
Representative of CII ... Special Invitee
13. Shri Avez Shaikh,
Representative of CREDAI ... Special Invitee
14. Ady. Nilesh Amonkar ... Special Invitee
15. Shri Alinto Coelho,
Consulting Civil Engineer ... Special Invitee

16. Shri James Mathew, ... Chief Town Planner (Admn.)
17. Shri. Rajesh J. Naik, ... Chief Town Planner (Planning)
... Member Secretary

Item No. 2: Status report on the work initiated by Committee constituted to review and examine ODPs as per Notification dtd. 27/4/2022.

Member Secretary informed that the Government vide Notification No. 47/5/TCP/2022-23/1025 dtd. 27/4/2022 has suspended following ODPs for a period of 60 days:

1. Outline Development Plan for Calangute-Candolim Planning Area – 2025
2. Outline Development Plan for Arpora-Nagoa-Parra Planning Area – 2030
3. Outline Development Plan – 2030 for Vasco-da-Gama Planning Area

It was further informed that vide same Notification, the Government had also constituted a Committee to review and examine these suspended ODPs and vide Note under ref.No. Misc/TCP/258/2022 dtd. 13/05/2022, directions are given by the Hon'ble Minister for TCP to place the proceedings of the Review Committee meeting before the Board.

Accordingly, the deliberations held in two meetings of the Committee on 05/05/2022 and 13/05/2022 were informed to the Board in its last meeting held on 17/5/2022.

The Board was then informed that the 3rd meeting of the Committee was held on 26/5/2022, during which the Member Secretary of the NGPDA explained the change of zones carried out through a Powerpoint Presentation with the detailed analysis of change of zone that from Orchard to Settlement, Settlement to Commercial, etc. with different hierarchy of F.A.R. The said presentation was in detail showing the zone profile from RP 2021, to draft ODP 2025 and then to Final ODP - 2025 of Calangute – Candolim Planning Area and also as regards to RPG 2021 to draft ODP 2030 and to final ODP 2030 of Arpora - Nagoa - Parra Planning Area.

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As regards to ODP of Calangute – Candolim and Arpora - Nagoa - Parra Planning Area, the areas which are eco-sensitive and No Development Slope areas and which have been converted to Settlement and other zones were discussed upon.

The Committee further took note that while preparing the ODP of Calangute – Candolim, earlier Settlement zone as per RPG-2021 have been changed to non settlement zones.

The Committee also held deliberation on the issue of several agricultural tenanted lands that have been converted to developable zones.

The Committee expressed that Calangute – Candolim Planning Area and Arpora - Nagoa - Parra Planning Area are the tourist hubs having high footfall of tourists and hence the emphasis need to be laid to regulate the growth in these areas, which appears to be uncontrolled now.

The Committee further decided to have inspections of few sites wherein eco-sensitive zone have been converted to settlement zone, etc. and the inspection was accordingly done on 03/06/2022 and have made their own observations.

Member Secretary brought to the notice of the Board the orders passed by the District Court in the matter of appeals filed under Section 38 of the TCP Act by several Appellants, as per which the Committee is required to hear these parties and decide on the same.

The Board was then informed that in compliance with the said Orders, the Committee heard all the concerned parties on 15/6/2022 and the decisions are being recorded.

The Board was also informed that during the hearing, it was brought to the notice of the committee that similar directions are also issued in PIL WP No. 29 of 2017 and PIL WP No. 9 of 2019 by the Hon'ble High Court and accordingly the Committee is required to decide on the same too.

The Board was then informed that since the Appellant in the matter of High Court had also appeared for the hearing and were heard and the decision on the same is also being recorded.

The Board then deliberated on various changes affected in the ODPs as regards to following:

- i. Change of zone of tenanted Paddy Fields to developable zones such as settlement etc.
- ii. Change of zone of Paddy Fields (non tenanted) to developable zones such as settlement etc.
- iii. Change of zone of Non Developable Zones (NDZ) to Developable Zones such as Settlement etc.
- iv. Change of Settlement zones to Commercial areas.

The Board then decided that all these cases under different categories shall be further deliberated in the next meeting of the Board to decide further on the ODPs referred.

During the discussion, Member Secretary brought to the notice of the Board that vide Notification No. 47/5/TCP/2022-23/1025 dtd. 27/04/2022, ODPs were suspended for 60 days from the date of notification and the committee shall require additional time to complete the work of reviewing and scrutinizing these ODPs.

Considering the scope of work, the Board decided to extend the suspension period of the ODPs referred above for further period of 30 days and also decided to extend the period of Committee by another 30 days for submitting its report.

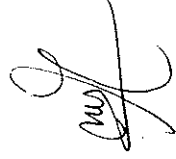


Exhibit 41

MINUTES OF 181st MEETING OF THE TOWN & COUNTRY
PLANNING BOARD HELD ON 04/07/2022 AT 3.00 P.M. IN
CONFERENCE HALL, VAN BHAVAN, ALTINHO, PANAJI - GOA.

The following attended the meeting:

- | | | | |
|-----|---|-----|-----------------|
| 1. | Shri. Vishwajit Rane,
Hon. Minister for TCP | ... | Chairman |
| 2. | Shri Ajay Raikar,
ASW, CO I, PWD, Altinho | ... | Member |
| 3. | Shri Keshav Kumar,
Chief Conservator of Forest | ... | Member |
| 4. | Shri Shivanand Wagle,
Dy. Director, Agriculture | ... | Member |
| 5. | Dr. Gokuldas V. Sawant,
CMO,
Directorate of Health Services | ... | Member |
| 6. | Shri Ralph A.S. Barbosa,
Research Assistant, DPSE | ... | Member |
| 7. | Smt. Megha S. Kerkar,
Superintendent of Fisheries | ... | Member |
| 8. | Shri Ralph De Souza,
President GCCI (Representative) | ... | Member |
| 9. | Arch. Rajeev M. Sukthanker | ... | Member |
| 10. | Shri Paresh Gaitonde | ... | Member |
| 11. | Shri Nilesh Salkar,
President of CREDAI - Goa | ... | Member |
| 12. | Smt. Snehalata Pednekar,
Representative of ITPI-GRC | ... | Special Invitee |
| 13. | Swati Salgaocar,
Chairperson, CII | ... | Special Invitee |
| 14. | Shri Akash Khaunte,
Representative of CII | ... | Special Invitee |
| 15. | Shri Avez Shaikh,
Representative of CREDAI | ... | Special Invitee |



Item No. 7: Status report on the work initiated by Committee constituted to review and examine ODPs as per Notification dtd. 27/4/2022.

Member Secretary briefed the Board that the Government has suspended ODPs vide Notification No. 47/5/TCP/2022-23/1025 dtd. 27/4/2022 for a period of 60 days and further informed that it is decided in 180th (Adj.) meeting held on 17/06/2022 to extend suspension period of these ODPs by another 30 days and it is also decided to extend the period for submission of report by the Committee by 30 days.

The ODPs suspended are as follows:

1. Outline Development Plan for Calangute-Candolim Planning Area – 2025
2. Outline Development Plan for Arpora-Nagoa-Parra Planning Area – 2030
3. Outline Development Plan – 2030 for Vasco-da-Gama Planning Area

The Board was informed that vide Note No. Misc/TCP/258/2022 dtd. 13/05/2022, directions are issued by the Hon'ble Minister for TCP to place the proceedings of the Review Committee meeting before the Board.

The Member Secretary then briefed about the deliberations held earlier in the meetings of the Committee held on 05/05/2022, 13/05/2022, 26/05/2022, 15/06/2022 & 28/6/2022.

The Board deliberated on the various observations and findings of the Committee which were discussed earlier.

Considering the procedure undertaken in the preparation of ODPs and on the findings of the Committee, the Board decided that it would be most appropriate to review the cases, wherein change of zone was affected, which were mainly found out to have been carried out arbitrarily and without having proper reasoning and justification.

The Member Secretary, NGPDA was accordingly directed to submit a detail annexure containing various categories in which the zones of the properties were changed, which primarily were found to have been carried out without proper reasoning.

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The Member Secretary, NGPDA was specifically directed to submit this information for the purpose of reverting back the zones of these properties back to what it was earmarked under the provisions of RPG-2021. The Member Secretary, NGPDA was also directed to place this list before the Committee for its knowledge.

The Member Secretary, MPDA was directed to consider the findings of the Committee especially its observations made during the site inspection carried out on 10/6/2022 and submit the list of cases which are to be reverted back to its status as was existing on the earlier ODP followed by the MDPA.

It was further directed that the report of the Committee shall be placed before next meeting of the Board.

